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The Hon'ble Court of National Green Tribunal,  
Eastern Zone Bench, Kolkata

**Original Application No.-49/2025/EZ**

**Manbodh Kumar .....Applicant**

*Versus*

**The State of Bihar and others..... Respondents**

**COUNTER AFFIDAVIT ON BEHALF OF DISTRICT**

**MAGISTRATE, PATNA**

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Place: Patna, Bihar.

Date: 15-07-2025

Filed through

*Surendra Kumar*  
Advocate

Surendra Kumar  
Advocate

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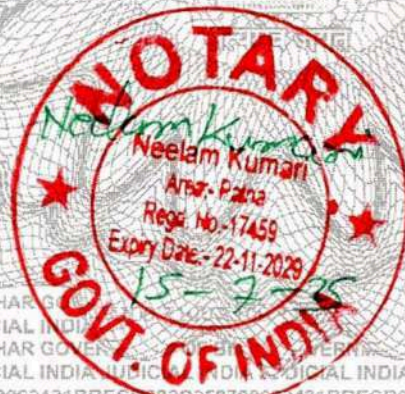


# INDIA JUDICIAL Government of Bihar

## e-Court Fee

**e-Court Fee Receipt No. :** BRECR002C250700062421  
**Date & Time :** 15-Jul-2025 12:04 PM  
**Name of the ACC/Registered User :** Bihar State Co-operative Bank, SCB  
**Location :** High Court Patna  
**Name of Applicant :** MANBODH KUMAR  
**e-Court Fee Amount :** 100 (One Hundred Rupees Only)

SL No. 3428  
 Date 15-7-25



IN 2501191048

### Statutory Alert

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Before'

The Hon'ble Court of National Green Tribunal,  
Eastern Zone Bench, Kolkata

**Original Application No.-49/2025/EZ**

Manbodh Kumar .....Applicant

*Versus*

The State of Bihar and others..... Respondents

**Counter affidavit on behalf of the District Magistrate, Patna.**

Most Respectfully Sheweth:-

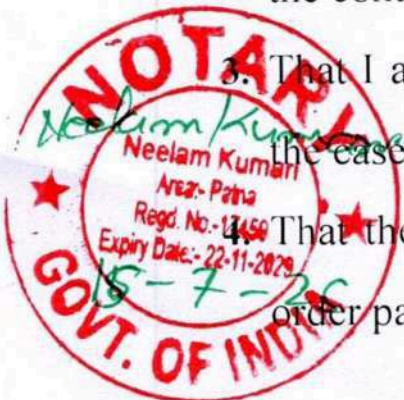
I, Shivam Vats, aged about 32 years, (Male), Son of Shailendra Kumar, Resident of Road no-0 Opposite Manjha Enclave, East of Shivkripa, Shivpuri, Po+Ps-LBS Nagar, Patna-800023 do hereby solemnly affirm and state as follows :-

1. That I am presently posted as Senior Deputy Collector, (General Section) Patna and I am duly authorized and am competent enough to swear this counter affidavit.
2. That I have read the Original Application and fully understood the contents thereof.
3. That I am fully acquainted with the facts and circumstances of the case.

4. That the present counter affidavit is being filed in light of the order passed by the Hon'ble Court on-06.05.2025.

Sl. No. 3928.....

Date 15-7-25.....



5. That in light of the direction passed by the Hon'ble Court, the Committee constituted by the Hon'ble Court had done spot inspection on-28.04.2025 and submitted a detailed fact finding report dated-19.06.2025 duly signed by the members. The said report is being submitted before the Hon'ble Court for its kind perusal.

A copy of the report dated-19.06.2025 is annexed herewith and marked as **Annexure-A Series**.

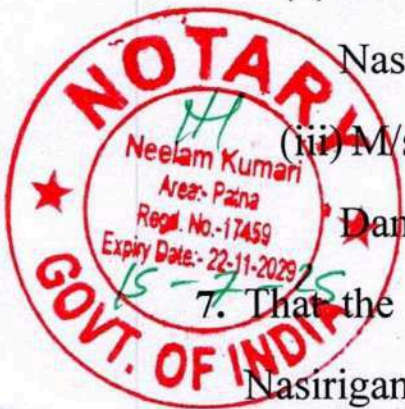
6. That the detailed report comprises of the Manufacturing process, pollution control devices (Air and Water), Solid Waste Management, compliance of Emission Consent Condition, compliance of Effluent Consent Conditions, Air and Water quality monitoring of following firms/units :-

(i) M/s Bholam Ram Steel Private Limited, Biscuit Factory Road, Nasiriganj, Danapur, Patna.

(ii) M/s Gupta Nutrition Pvt. Ltd., Biscuit Factory Road, Nasiriganj, Danapur, Patna.

(iii) M/s MSB Polymers, Biscuit Factory Road, Nasiriganj, Danapur, Patna.

7. That the units M/s Sai Nath Polymer, Biscuit Factory Road, Nasiriganj, Danapur, Patna and M/s R.K. Traders, Biscuit Factory Road, Nasiriganj, Danapur, Patna were found to be closed.



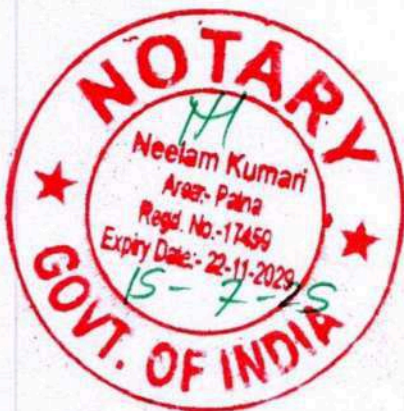
8. That legal notices served to the units has been annexed with the aforesaid joint report dated-19.06.2025.
9. That the recommendation made with regard to the aforesaid three firms namely M/s Bholam Ram Steel Private Limited, M/s Gupta Nutrition Pvt. Ltd. and M/s MSB Polymers has been clearly enumerated in the said report.
10. That in view of the aforesaid facts, it is apparent that the answering respondent has taken needful action in the aforesaid matter.
11. That further action shall be taken as per the order/direction passed by the Hon'ble Court in the aforesaid matter.
12. That the respondent craves leave of this Learned court to file further reply/supplementary affidavit as and when required in the facts and circumstances of the case.

It is therefore humbly prayed that your honour may graciously be pleased to accept the present reply in light of the submissions made above.

Or

Pass such order/direction as this Hon'ble Court deems fit and proper.

And for this the answering respondent shall ever pray.



**VERIFICATION**

I, Shivam Vats, Male, Son of Shailendra Kumar, Resident of Road no-0 Opposite Manjha Enclave, East of Shivkripa, Shivpuri, Po+Ps-LBS Nagar, Patna-800023, do hereby verify and declare by contents of this affidavit has been read over and explained to me which I have fully understood and found to be true and correct to my knowledge and belief, which is derived from records as maintained in my office. The annexure is true photocopy of its original.

Verified and signed on this day 15 July, 2025 at Patna High Court premises.

*Shivam Vats*  
15/07/25

Sl. No. 3928  
Date 15-7-25



Sri/smt. Shivam Vats  
Who is identify by Sri. Sudhir Kumar Adv  
Advocate solemnly affirmed and  
declare before me  
Neelam Kumari  
15-7-25  
Neelam Kumari  
Notary Public Advocate  
Patna

Identify the deponent who has  
Signed/ATI in my Presence

*Sudhir Kumar*  
15/07/25  
ADVOCATE  
BR/507/2020

**INSPECTION REPORT OF THE JOINT COMMITTEE CONSTITUTED IN  
THE MATTER OF THE HON'BLE NGT OA NO. 49/2025/EZ TITLED  
MANBODH KUMAR Vs STATE OF BIHAR & OTHERS**

**Inspection site:**

Industries located at Biscuit Factory Road, Nasiriganj, Danapur, Patna

- (1) M/s Bholam Ram Steel Pvt. Ltd.;
- (2) M/s Gupta Nutrition Pvt. Ltd.;
- (3) M/s M.S.B. Polymers;
- (4) M/s Sri Sai Nath Polymer;
- (5) M/s R.K. Traders.

**Date of Inspection:** 28.04.2025.

**Background:**

The Hon'ble NGT, Eastern Zone Bench, Kolkata has filed a case on the application of Sri Manbodh Kumar vide Case No. O.A. 49/2025/EZ, Manbodh Kumar Vs State of Bihar and Others and passed an order dated 03.04.2025. The applicant has alleged that the industries are emitting black and poisonous smoke causing respiratory disease, burning sensation in the eyes and skin irritation among residents, generating husk dust causing respiratory ailments, foul odour, releasing toxic fumes causing an unbreathable stench in the area and operating their industries in a residential area in spite of the same being prohibited under the law.

Considering the allegations made, the Hon'ble NGT has constituted a committee comprising of following members:-

1. The District Magistrate, District- Patna, or his representative not below the rank of Additional District Magistrate(ADM);
2. Senior Scientist, Bihar State Pollution Control Board, Patna;
3. Senior Scientist, Central Pollution Control Board.

Further, the Hon'ble NGT has directed that:-

*"(18) The committee shall visit the site in question and thereafter submit its **Fact Finding Reports** on affidavit within three weeks with regard to the allegations made in the Original Application.*

*(19) The District Magistrate, District- Patna, Bihar shall be the Nodal office of all logistic purposes and for filling the **Fact Finding Report** on affidavit.*

**Formation of the Joint Committee:**

In compliance with the Hon'ble NGT's directions, the Joint Committee was constituted based on nominations received from the respective Departments as follows:-

- The Bihar State Pollution Control Board nominated Sri Arun Kumar, Scientist and Sri Nalini Mohan Singh, Scientist vide Letter No. P/Legal/01-28/2023/363, dated- 11.04.2025 (**Annexure- I**).
- Central Pollution Control Board, Kolkata has nominated Sri Toufie Aslam, Scientist 'C' vide letter No.: 42 dated: 15.04.2025 (**Annexure- II**).
- The District Magistrate, Patna has nominated Sri Khagesh Chandra Jha, Additional District Magistrate (General), Patna vide its memo no.: 33-09/2025/Sa dated- 25.04.2025 (**Annexure- III**).

**Facts observed by the Joint Committee constituted by the Hon'ble NGT for the Industries mentioned in the Case under question:**

1. The Committee had fixed the date of inspection on 28.04.2025.
2. The committee visited the industries as per order of the Hon'ble NGT to examine the factual status of the industries in light of the allegations made in the O.A. 49/2025/EZ.
3. **M/s Bhola Ram Steel Pvt. Ltd., Biscuit Factory Road, Nasiriganj, Danapur, Patna:**
  - (i) M/s Bhola Ram Steel Pvt. Ltd., Patna is located at Biscuit Factory Road, Nasiriganj, Danapur, Patna (GPS location: 25.640733, 85.067157) and operating since March, 1998 (**Annexure- IV**).
  - (ii) Sri Amit Prakash, Plant Head, Sri Sunil Kumar Thakur, A/c In-charge along with supporting staff were present during visit.
  - (iii) Layout plan of the unit is placed at (**Annexure- V**).
  - (iv) The unit has obtained (renewal) Emission Consent Order/ Consent to Operate (Air) vide Letter No. 1098 dated: 22.06.2023 (**Annexure- VI**) and Discharge Consent Order/ Consent to Operate (Water) vide Letter No. 1099 dated: 22.06.2023 (**Annexure- VII**) from the Bihar State Pollution Control Board, Patna for the production of M.S. Flats, Bar & Rods, Squire-28850 MT/Y; Electro Forged Grating- 9200 MT/Y and M.S. ingot-28850 MT/Y, which is valid for five years.

- (v) The unit has obtained Environmental Clearance from the State Environmental Impact Assessment Authority (SEIAA, Bihar) vide File No.- SIA/3(a)/2436/2023 dated: 14.03.2024 for products and by-products namely MS Ingot/Billet 28880 MT/Y; M.S. Section, M.S Flat, Bar, Rod & Square- 28880 MT/Y; Electro Forged Grating- 9200 MT/Y (By-product) (Annexure- VIII).
- (vi) The unit has obtained Authorization under the Hazardous and Other Waste (Management and Trans-boundary Movement) Rules, 2016 for "Zinc fines or dust or ash or skimming in dispersible form (HW Cat. No. 6.2) as per Schedule- I" from Bihar State Pollution Control Board, Patna vide Authorization No.- HW/B- 3627 dated- 17.03.2025 (Annexure- IX). Display Board depicting information related with Hazardous Waste was not observed at the entrance of the industry.
- (vii) The unit has obtained 'No Objection Certificate' for the extraction of ground water from the Central Ground Water Authority vide its NOC No.:- CGWA/NOC/IND/ORIG/2021/10955 dated 08.01.2021 which was valid up to 07.01.2024. The unit has submitted its application, bearing Application No. 21-4/412/BR/IND/2019 dated: 15.05.2024, which is approved, NOC certificate yet to issue. (Annexure- X). Logbook for Bore well No.- 1 is presented at (Annexure- XI) and Bore Well No.- 2 is presented at (Annexure- XII)..
- (viii) Boundary:
- East: Vacant area, municipal solid waste transit/ secondary dump site and residential area.
  - West: Approach Road, M/s Mor Mukat Markating Pvt. Ltd. (R.T.S. Beverage Mfg. Unit); M/s Gupta Nutrition Pvt. Ltd., M/s Danapur Flour Mill (West-North), Biscuit Factory Road and vacant & residential area.
  - North: Vacant plots and Residential Houses.
  - South: Road, M/s R.K. Traders, M/s S.S. Foams and Residential Area
  - South- East: Road, M.R.F Centre of Danapur- Nizamat Nagar Parishad and residential area.
  - South-West: Biscuit Factory Road, M/s M.S.B. Polymers, M/s Sai Nath Polymer, vacant land.

(ix) **Manufacturing Process:** The unit has one Induction Furnace having two crucible with a capacity of 10 Ton. The unit is using Sponge Iron, Pig Iron/Cast Iron and Mill Scrap for the production of M.S. Flat manufacturing as a raw material. These raw materials are melted in the Induction Furnace, the processed melted iron is passed through 'Continuous Casting Machine (CCM)' and directly goes to rolling mill for production of M.S. Flat. These M.S. Flat is used for manufacturing of M.S. Structures as per the order. These Structures go to the pickling unit and then Galvanising (Zinc coating), the final product. Process flow diagram is attached as (Annexure- XIII).

(x) **Pollution Control Devices (Air):**

- a. **Sources of Air Pollution:** Fugitive emission from the Induction Furnace & Pickling Tanks; Stack of Reheating Furnace and re-suspension of dust from circulating area.

**Air Pollution Control Devices:**

- b. **At Induction Furnace:** There are two level of Fume Extraction System: Primary and Secondary. Hood of **Primary Fume Extraction System** is installed at Induction Furnace. The extracted fume is passed through the Wet Scrubber to capture the Particulate Matter and Gases and then goes out through the Stack. Secondary Fume Extraction System is installed at the top of Shed on all three side which traps the escaped fume from the Primary Fume Extraction System to ensure maximum extraction of fume. Secondary Fume Extraction is connected with a separate stack through a Wet Scrubber. Both stacks are fitted with **Online Emission Monitoring System**, which are connected to the server of Bihar State Pollution Control Board and Central Pollution Control Board as well. It can be accessed by public on the website of Bihar State Pollution Control Board.
- c. **At Pickling and Galvanising Unit:** The unit was using Furnace Oil for the heating of pickling and galvanising tanks. Presently, the unit has shifted to Piped Natural Gas (PNG) for heating tanks. No black smoke was observed emanating from

the connected stacks, on the day of inspection. The bill of PNG consumption is presented at (**Annexure- XIV**).

There were seven long tanks observed at this section, out of which two tanks were for Hydrochloric Acid (one standby), one tank filled with rinsing water, one tank for Flux Mixture. HCl tanks were fitted with Horizontal Fume Extraction System. Both tanks were covered by the thick plastic sheets over the tank to capture the acid fume. It is uncovered during the pouring of MS Structures. Acid fumes coming from the tanks is trapped by the fume extraction system and goes to the Wet Scrubber which finally goes out through a Stack. After that the fluxed Structures are poured into the melted Zinc Tank and then the Structures are cooled in water tank and after cooling it is poured into the tank filled with solution of Sodium Dichromate. The zinc tank was also fitted with separate Fume Extraction System. The captured fume is also passed through a separate wet scrubber and scrubbed fume passed out from a separate stack. Thus this section having a total of 7 tanks, two separate Fume Extraction System having their own wet scrubbers and Stacks. Waste water of Wet Scrubber, saturated with acid, goes the Effluent Treatment Plant. The unit is maintaining **Zero Liquid Discharge (ZLD)**. A PTZ camera is installed at ETP area which is connected with the BSPCB server.

- d. **At Reheating Furnace:** The Reheating Furnace was coal fired furnace, which was connected with a Stack following a Cyclone Dust Collector. After installation of Continuous Casting Machine (CCM) this reheating furnace is not in use, as the heated iron from induction furnace through CCM directly comes to re-rolling mill for rolling to produce MS Structures. However, as per the notification of the Bihar State Pollution Control Board (Notification No. 05 dated: 14.02.2022) (**Annexure- XV**) the unit has also obtained a connection of Piped Natural Gas (PNG) for Reheating Furnace

for its occasional use. Joint Monitoring Team observed that the reheating furnace was not in operation.

- e. **Vehicular Movement:** Water spraying (manual) on the circulating area was observed.

**(xi) Pollution Control Devices (Water):**

- a. **Sources of Water Pollution:** Acidic water from the Pickling and galvanising tanks. Cooling Tower of Induction Furnace. Domestic Waste Water.

**Water Pollution Control Devices**

- b. **Effluent Treatment Plant:** The unit has installed Effluent Treatment Plant (ETP) for treatment of effluent generated during the pickling and galvanising process. Main constituent of the effluent is acid and iron sludge. It goes to the ETP Tank, where sludge of the effluent settled down and acidic water is reused in the pickling tank after adding fresh acid to maintain its pH of required strength. Logbook of ETP inlet is presented at (**Annexure- XVI**) and out let at (**Annexure- XVII**).
- c. **Zinc Sludge, a hazardous component,** is generated from the Zinc Smelting Tank. Zinc is used for galvanising to manufacture the galvanised structures. The zinc sludge generated during smelting is stored in the plastic bags at designated Hazardous Waste Storage Room. This sludge is transported to M/s Bhawani Chemicals, F- 8, Udyogpuram, Partapur, Meerut, Uttar Pradesh- 250103. They have dispatched 37.470 MT of sludge during the last financial year (**Annexure- XVIII**).
- d. The unit has installed Flow Meter at ETP inlet and outlets and a PTZ camera at ETP Process area as per the guidelines of CPCB. The unit is maintaining **Zero Liquid Discharge**. It can be assessed by public also at the BSPCB website.
- e. **Cooling Tower:** Cooling Tower is attached with the Induction Furnace for its cooling. Effluent is not generated rather it requires makeup water.

- f. **Domestic Sewage:** For treatment of Sewage the unit has constructed Septic Tank along with the soak-pit.

**(xii) Solid Waste Management:**

- a. **Sources of Solid Waste Generation:** Slag from the Induction Furnace, Sludge from ETP, Iron Scraps.
- b. Solid waste generated from the Induction Furnace (Slag, Ceramic rejects etc.) was observed dumped in huge quantity (about 1 or 2 trucks) inside its campus. Hence, it is not as per the condition Sl. No. 7, of the CTO (Emission). Team instructed that it must be disposed only after obtaining the toxicity test from any EPA recognized laboratory or NABL accredited laboratory and dispose it as soon as possible. As informed by the unit that this slag is used by the cement industries for the production of slag-cement. It is also used for land filling in its own industrial units as and where required and sometime used for filling low laying areas like road/street building construction etc. as required by the general public (**Annexure- XIX**).
- c. Sludge generated from ETP is transported to M/s Bhawani Chemicals, F- 8, Udyogpuram, Partapur, Meerut, Uttar Pradesh- 250103. Bills for that are attached as **Annexure- XVIII**.
- d. Iron Scraps are used in its own Induction Furnace for steel making.

**(xiii) Air and Water Quality Monitoring:**

- a. Ambient Air Quality Monitoring was carried out at three locations:
- A. Near Gate No.- 1/ Office Building.
  - B. Near Gate No.- 2.
  - C. Near Re-heating Furnace.
  - D. Stack of Reheating Furnace was not monitored because reheating furnace was not under operation.
  - E. Stacks of Primary and Secondary Fume Extraction System located at Induction Furnace are fitted with Online Continuous Emission Monitoring System.

Report of Ambient Air Quality Monitoring is attached at **Annexure- XX**. Average values were observed within prescribed limit.

- b. Water Sample was not collected as there were no discharge from the industrial premises.

**(xiv) Compliance of Emission Consent Conditions:**

- a. Water spraying shall be done on all pollution generating point inside the unit: Water spraying was observed on the circulating area of the unit. Other than that most of the area occupied by the manufactured products
- b. The unit shall store their solid waste/ slag/ ash etc. separately inside the premises and use/ disposal of properly: Solid waste, Slag, Hazardous waste were observed stored separately. Ash was not observed as operation of Re-heating Furnace was not under operation, as heated iron coming directly from the CCM.
- c. The unit shall construct pucca/ paved internal road for transport to minimize fugitive emission: Pucca and paved internal road were observed.
- d. The unit shall operate their fume extractor regularly and maintain all pollution control system during operation of the unit: Fume extraction systems were observed under operation.
- e. The unit shall submit ambient Air Quality, Stack Monitoring report and Ambient Noise Level report six monthly to the Board and the quality of emission shall be as per prescribed Standard of the Board: Reports were submitting regularly (**Annexure- XXI**).
- f. Tree plantation in vacant space of the campus shall be done to develop as green belt and to control ecology of area surrounding the unit: Good plantation was observed from Gate No.- 2 to the Office area and near rolling mill area, where ever vacant space available
- g. The environmental statement for each financial year ending 31<sup>st</sup> Sept. in form-V as it amended to be submitted by the proponent to the Board as prescribed in the E(P) Rules, 1986:

The Environment Statement was found submitted (**Annexure-XXII**).

- h. They shall make provisions for display of data outside main factory gate about quantity and Quality of water discharge and air emission along with solid waste generated within the factory premises: Display available.
- i. The arrangement for rainwater harvesting shall be made available in the unit's Premises: Provision of Rainwater harvesting was available at two places one near the office area and another at Re-rolling mill area.

**(xv) Compliance of Effluent Consent Conditions:**

- a. The unit shall monitor his/their effluent(s) regularly and maintain its quality in the conformity with Board's standards and shall produce its proof, as and when required: Reports were submitting regularly (**Annexure- XXI**).
- b. The cooling process water shall be kept in recirculation system. Discharge, if any, shall conform the standard prescribed by the Board and accordingly submit analysis report annually: Cooling tower for induction furnace was observed. It was in close circuit and water was found under recirculation.
- c. They shall obtain prior permission from CGWA for installation of bore well and abstraction of ground water: The unit has obtained 'No Objection Certificate' for the extraction of ground water from the Central Ground Water Authority vide its NOC No.:- CGWA/NOC/IND/ORIG/2021/10955 dated 08.01.2021 which was valid up to 07.01.2024. The unit has submitted its application, bearing Application No. 21-4/412/BR/IND/2019 dated: 15.05.2024, which is approved. NOC certificate yet to be issued. (**Annexure- X**)
- d. Water spraying shall be regularly done inside the plant: Water spraying was observed on the circulating area of the unit.
- e. They shall make provisions for display of data outside main factory gate about quantity and Quality of water discharge and air emission along with solid waste generated within the factory premises: Display available.

- f. The environmental statement for each financial year ending 31<sup>st</sup> Sept. in form-V as it amended to be submitted by the proponent to the Board as prescribed in the E(P) Rules, 1986: The Environment Statement was found submitted (Annexure-XXII).

**4. M/s Gupta Nutrition Pvt. Ltd, Biscuit Factory Road, Nasiriganj, Danapur, Patna.**

- (i) The unit is located at Biscuit Factory Road, Nasiriganj, Danapur, Patna (GPS location: 25.640611, 85.066190) and operating since 1997 (Annexure- XXIII)..
- (ii) Sri Sanjay Kumar Munka, Director was present during the visit of Joint Committee.
- (iii) The unit has obtained (renewal) Emission Consent Order/ Consent to Operate (Air) vide Letter No. 367 dated: 17.02.2025 (Annexure- XXIV) and Discharge Consent Order/ Consent to Operate (Water) vide Letter No. 368 dated: 17.02.2025 (Annexure- XXV) from the Bihar State Pollution Control Board, Patna for the production of Atta, Maida, Suji & Bran- 250 MT/Day, which is valid for five years
- (iv) The unit has obtained 'No Objection Certificate' for the extraction of ground water from the Central Ground Water Authority vide its NOC No. CGWA/NOC/IND/REN/1/2024/10174 dated 11.02.2024, which is valid up to 10.02.2027 (Annexure- XXVI).
- (v) **Boundary:**
- East: Approach Road, M/s Bholam Ram Steels Pvt. Ltd. , Residential Houses.
- West: Vacant land and Residential Houses.
- North: M/s Mor Mukat Marketing Pvt. Ltd. (R.T.S. Beverage Mfg. Unit); Gas Godown
- South: Few Houses and M/s Sai Natha Polymer and M/s MSB Polymer.
- (vi) **Manufacturing Process:** Wheat is the raw material for manufacturing of Atta, Maida, Suji and Bran. Wheat is taken in a Hopper. It goes to the sieve where smaller particles and larger particles are separated. Separated wheat goes to de-stoner to segregate stones. It goes to Scourer for polishing. Polished wheat goes to Conical Cylinder, where round grains/ particles are

separated. After that it wet sprayer for 36 hours of conditioning to maintain 16 % of moisture in wheat. Then it passed through 16 types of grinder. The grinded material are segregated by pneumatic flow and captured in the separate bag houses to produce Bran, Suji, Atta & Maida (thicker to finer).

- (vii) **Source of Air Pollution:** Whole grinding system is operated in close system. Emission of fine particles of Atta or Maida comes out if there is any leakage in the system and at the end of pneumatic system. Any leakage results in the loss of its products.
- (viii) **Pollution Control Devices:** There were no Air Pollution Control Devices Installed. However, the unit has constructed a large chamber at the top of building in which the outlet of pneumatic system opens, where fine particles of Atta/ Maida settles, as stated by the Director..
- (ix) **House keeping** was found poor. Particles of Atta and Maida was observed settled on the floor & hips of collected Maida and Atta were found. At many of placed committee observed temporary patching on the pipes of pneumatic system, which may leak any time and cause dispersal of material into surrounding.
- (x) **Compliance of Emission Consent Conditions:**
- a. The Bag House etc. shall be connected to chimneys/stacks of 12 meters height or at least 02 meter above the top most point of the building or shed or plant in the industry: The chimney was not observed, which is 02 meters above the top most point of building of the plant.
  - b. The unit should provide a closed room type enclosure for storage of outer sheel/ chillka/ husk collected (if any) and its blowing shall not be done outside/ open air: Closed room type enclosure for storage choker (Husk) was observed.
  - c. The diesel power generating sets (DG sets), if any fas source of power backup should be of 'Acoustic Enclosed Type' and shall conform to the Rules made under the Environment (Protection) Act, 1986.: The diesel power generator was with Acoustic Enclosed Type and its outlet was not as per the norms.
  - d. Tree plantation shall be done and maintained: Few plants were observed. More plantation is required.

(xi) **Compliance of Effluent Consent Conditions:**

- a. The discharge of trade effluent, if any, shall conform to the standard as prescribed under the Rules: No trade effluent discharge was observed.
- b. The unit has to comply with provisions made under the E(P)Rules, 1986 vide notification No.- G.SR. 152(E), New Delhi dated 16.03.2012.; Test report not provided.
- c. They shall ensure that the solid waste generated is not thrown, burnt or buried on streets, open public spaces outside the premises or in the drain or water bodies: No such case was observed.

(xii) **Air and Water Quality Monitoring:**

- a. Ambient Air Quality Monitoring was carried out at three locations:
  - i. Mill Back Side.
  - ii. Near Parking Area.
  - iii. Near Weigh Bridge/Main Gate.

Report of Ambient Air Quality Monitoring is attached at **Annexure- XXVII**. Average values were observed within prescribed limit.

- b. Water Sample was not collected as there were no discharge from the industrial premises.

5. **M/s MSB Polymers, Biscuit Factory Road, Nasiriganj, Danapur, Patna.**

- i. The unit is located at Biscuit Factory Road, Nasiriganj, Danapur, Patna (GPS location: 25.639873, 85.066375) and Registered with the Factory Inspector Licence having Registration No. 4562/BR/PTN and operating since 2014 (**Annexure- XXVIII**).
- ii. Sri Prem Kumar, Proprietor was present during the visit of Joint Committee.
- iii. The unit is registered with MSME having UDYAM Registration No.: UDYAM-BR-26-0029602 dt. 12/10/2021. (**Annexure- XXIX**).
- iv. The unit has obtained (renewal) Discharge Consent Order/ Consent to Operate (Water) vide Letter No. 1923 dated: 30.06.2022 (**Annexure- XXX**) and Emission Consent Order/ Consent to Operate (Air) vide Letter No. 1924 dated: 30.06.2022 (**Annexure- XXXI**) from the Bihar State

Pollution Control Board, Patna for the production of Single Use Plastic cutlery items- Glass, Cups & Plates (187.5 MT/Y) from the biodegradable raw materials: PET Bottles (187.5 MT/Y); Food Packaging Items (187.5 MT/Y) and PLA (Poly Lactic Acid) coated paper cups, plates, glass & Bowls (187.5 MT/Y), which is valid for five years.

- v. The unit has obtained Registration Certificate for Producer under Rule-13(2) of the Plastic Waste Management Rules, 2016 as amended vide Registration No.: PR-15-BIH-09-AQDPK8144L-22 dated: 15.09.2022 through EPR Portal developed by the Central Pollution Control Board for disposal of M.L.P & other waste generated due to their products for Cat-II products (**Annexure- XXXII**) and submitting its Annual Return on the CPCB Portal (**Annexure- XXXIII**).
- vi. The unit is using BIO FLEX (PLA Compound) to produce a compostable/ biodegradable Single Use Plastic items like Glasses, Plates, Cups etc. They have got the BIO FLEX material tested from CIPET: SARP- Laboratory for Advance Research in Polymeric Materials, Dept. of Chemicals & Petrochemicals, Ministry of Chemicals & Fertilizer, Govt. India, B/25, C.N.I. Complex, Patia, Bhubaneswar- 751 024 and obtained Interim Report for its biodegradation as per Standard ISO 17088-2012/IS/ISO/17088:2008 vide Interim Report No. 00626 dated 25.08.2022 (**Annexure – XXXIV**) and also obtained test report for its compostability of BIO FLEX material vide Test Report No.- 00695 dated 27.10.2022 as per the test method of ISO 17088:2021 (**Annexure- XXXV**).
- vii. The unit has obtained Provisional Certificate to manufacturer for Manufacturing/selling of Compostable Carry Bags & Commodities vide Certificate No.: CPCB//MSB Polymers/Bihar/292/1471 dated 22.05.2023 (**Annexure- XXXVI**).
- viii. **Boundary:**
  - East: Approach Road, M/s Bholam Ram Steels Pvt. Ltd.
  - West: Vacant land, House of complainant.
  - North: M/s Sai Nath Polimers, few Houses.
  - South: Vacant land and Residential houses.
- ix. **Manufacturing Process:** The unit is engaged in manufacturing SUP items from compostable/ biodegradable material/ Poly Lactic Acid (PLA)

and packaging material from Polypropylene (PP). The process involves mixing of virgin material with the pre consumer plastic waste material in a ratio of 1:1 w/w (i.e. 50% - 50 %). This mixture is then feed to Sheet Line Extruder machine for the production of thick sheet as required. It is rolled up for further thermoforming process. This roll is then placed at thermoforming machine, where it is heated, as required. This heated sheet is then pressed between molds to make different types of packaging products. It is trimmed to finish the products. The scrap generated is goes to scrap grinder for converting it in the small flake. These flakes is mixed with the virgin material and goes in production process. Process Flow Diagram is attached as **Annexure – XXXVII**.

- x. The unit is complying EPR obligation by collecting packaging material (post-consumer packaging material) from the market.
- xi. **Compliance of Effluent Consent Conditions:**
  - i. The unit shall not discharge any effluent outside the plant premises and maintain Zero Liquid Discharge: There were no water consumption in the production of manufacturing of Food Packaging Items and SUP from the Poly Lactic Acid (Pl A).
  - ii. The unit shall re-use treated effluent (if any) to maintain Zero Liquid Discharge from the plant premises and water consumption shall be reduced by adopting 3R's concept: Maintaining.
  - iii. They shall obtain registration under the Plastic Waste Management Rules, 2016 as amended 2022 before commencement of production: Complied.
  - iv. They shall obtain certificate from the Central Pollution Control Board, for marketing and selling: Certificate obtained from CPCB.
  - v. They shall not sell out raw materials to other units: As per the unit, they are not selling out raw materials to other units.
  - vi. They shall obtain certificate for compostability of raw material of compostable plastic before commencement of production of compostable SUP items: Certificate obtained from CIPET.
  - vii. They shall not produce any banned plastic items as notified by the Central Govt. or the State Govt.: As per the unit, they are not producing banned plastic items.

- viii. They shall ensure that the solid waste generated is not thrown, burnt or buried on street, open public spaces outside the premises or in the drain or water bodied: As per the unit they were complying this clause.
6. **M/s Sai Nath Polymer, Biscuit Factory Road, Nasiriganj, Danapur, Patna.**  
Unit was found closed.
7. **Unit was found closed M/s R. K. Traders, Biscuit Factory Road, Nasiriganj, Danapur, Patna.**  
Unit was found closed.
8. Legal Notices were served to the units (**Annexure- XXXVIII**)

**Recommendations:-**

**A. Bhola Ram Steels Pvt. Ltd.:**

- i. The unit has installed Pollution Control Devices for air pollution along with OCEMS as per the requirement and unit has achieved Zero Liquid Discharge and installed PTZ camera at the ETP. OCEMS and camera are connected with the BSPCB server and are online. However, there may be some operational glitch, due to which some time fugitive emission may escape in to the environment or the adequacy of the Fume Extraction System may not be enough. In light of this the committee recommendations are as follows:
- i. The unit may install separate PTZ camera at a suitable place from where the fugitive emission may be seen from the Induction Furnace Shed and Pickling & Galvanizing Shed and it should be connected with the server of CPCB and BSPCB.
  - ii. The unit may submit Adequacy Reports for all Fume Extraction System installed in the plant from a competent organization or Institute of Repute.
  - iii. The unit may plant more tree in the vacant space as per the CTO condition.
  - iv. The unit may remove all the solid waste dumped in its campus after getting the Toxicity Test report from any EPA recognized laboratory or NABL accredited laboratory.
  - v. The unit may improve its housekeeping.

- vi. The unit should take all necessary steps so that local people are not affected by any type of pollutants generating from the industry.

**B. M/s Gupta Nutritions Pvt. Ltd.:**

- i. The unit may install proper Air Pollution Control Device.
- ii. The unit shall clean all the working area and make permanent arrangement for the leakages inspite of temporary arrangements.
- iii. The unit shall improve its housekeeping.
- iv. The unit shall plant more tree along with the boundary wall, where ever it is possible.
- v. The unit shall take all necessary steps so that local people would not be affected by any type of pollutants generating from the industry.

**C. M/s M.S.B Polymer:**

- i. The unit shall cover its pre consumer plastic waste cutting section so that no plastic flake goes outside the premises.
- ii. The unit shall improve its housekeeping.
- iii. The unit shall plant more tree along with the boundary wall, where ever it is possible.
- iv. The unit shall take all necessary steps so that local people would not be affected by any type of pollutants generating from the industry.

*Aslam*  
19.06.25  
(Toufic Aslam)

Scientist 'C', CPCB,  
Kolkata

*Nal Singh*  
19.06.25  
(Nalini Mohan Singh),

Scientist, BSPCB,  
Patna

*Arun Kumar*  
19/06/2025  
(Arun Kumar)

Scientist, BSPCB, Patna.

*Khagesh Chandra Jha*  
19/06/25  
(Khagesh Chandra Jha)

ADM(G), Patna



## ई-मेल द्वारा बिहार राज्य प्रदूषण नियंत्रण पर्षद्

परिवेश भवन, एन.एस.बी.-2, पाटलिपुत्र औद्योगिक क्षेत्र,  
पो0- सदाकत आश्रम, पाटलिपुत्र, पटना-800010

ई-मेल- [msbspcb-bih@gov.in](mailto:msbspcb-bih@gov.in) वेबसाईट- <http://bspcb.bihar.gov.in>

पत्रांक: P/Legal01- 28/2023 363.

पटना, दिनांक: 11.4.25

प्रेषक,

नीरज नारायण, भा.व.से.  
सदस्य-सचिव।

Most urgent  
Hon'ble  
NGT matter

सेवा में,

1. जिलाधिकारी,  
पटना  
E-mail- dm-patna.bih@nic.in
2. वरीय वैज्ञानिक,  
केन्द्रीय प्रदूषण नियंत्रण बोर्ड।  
E-mail- ccb.cpcb@nic.in

**विषय:** माननीय राष्ट्रीय हरित अधिकरण, पूर्वी बेंच, कोलकता में दायर O.A. No.- 49/2025/EZ Manbodh Kumar Versus State of Bihar & Ors. के मामले में दिनांक 03.04.2025 को पारित आदेश के अनुपालन एवं प्रतिनिधि को नामित करने के संबंध में।

**प्रसंग:** पटना जिलान्तर्गत दानानुर, नासरिंगंज के आवासीय क्षेत्र में अवैध रूप से संचालित उद्योगों से हो रहे प्रदूषण का मामला।

महाशय,

उपर्युक्त प्रसंगाधीन विषय के संबंध में सूचित करना है कि याचिकाकर्ता के द्वारा माननीय राष्ट्रीय हरित अधिकरण, पूर्वी बेंच, कोलकता में मूल आवेदन दायर करते हुए आरोप लगाया गया है कि के पटना जिलान्तर्गत दानानुर, नासरिंगंज में वार्ड संख्या-33 और 34 के आवासीय क्षेत्र में प्रतिवादी संख्या-11 मेसर्स भोला स्टील प्रा0 लि0, प्रतिवादी संख्या- 12, मेसर्स गुप्ता न्यूट्रिशियन प्रा0 लि0, प्रतिवादी संख्या- 13, मेसर्स एम. एस. बी. पॉलिमर प्रा0 लि0, प्रतिवादी संख्या- 14, मेसर्स साई नाथ बिस्कुट फैक्ट्री एवं प्रतिवादी संख्या- 15, मेसर्स आर. के. ट्रेडसे के द्वारा अवैध रूप से उद्योगों का संचालन कर अवैध उत्सर्जन, अनुचित अपशिष्ट निपटान और पर्यावरण को नुकसान पहुंचाने वाली गतिविधियों के माध्यम से गंभीर वायु प्रदूषण फैलाकर जन स्वास्थ्य को खतरा में डाला जा रहा है।

माननीय राष्ट्रीय हरित अधिकरण के द्वारा दिनांक 03.04.2025 को विषयांकित वाद की सुनवाई करते हुए मामले की तथ्यात्मक स्थिति का पता लगाने हेतु निम्नलिखित सदस्यों की एक संयुक्त समिति का गठन किया गया है:-

1. जिला पदाधिकारी, पटना या उनके नामित पदाधिकारी जो ए0 डी0 एम0 रैंक से नीचे का नहीं हो;
2. वरीय वैज्ञानिक, केन्द्रीय प्रदूषण नियंत्रण बोर्ड;
3. वरीय वैज्ञानिक, बिहार राज्य प्रदूषण नियंत्रण पर्वद।

माननीय अधिकरण के द्वारा संयुक्त समिति को निदेश दिया गया है कि समिति के सदस्य प्रभावित स्थल का दौरा कर तथ्यात्मक स्थिति की जांच करते हुए 3 सप्ताह के भीतर तथ्यात्मक रिपोर्ट दायर करेंगी तथा जिला पदाधिकारी, पटना को समन्वय एवं अनुपालन हेतु नोडल एंजेसी बनाया गया है।


उक्त संदर्भ में सूचित किया जाता है कि पर्वद द्वारा श्री अरुण कुमार, वैज्ञानिक, (मोबाईल नं0- 9771023486, ई-मेल-arun.bspcb@gmail.com) एवं श्री नलिनी मोहन सिंह, वैज्ञानिक (मोबाईल नं0- 7485808262, ई-मेल-msbspcb-bih@gov.in & bspcb@yahoo.com) को गठित समिति में पर्वद के प्रतिनिधित्व करने के लिए नामित किया गया है।

अतः आपसे अनुरोध है कि प्रासंगिक मामले में लगाये गये आरोपों की तथ्यात्मक जांच करने के लिए अपने विभाग से प्रतिनिधि नामित करते हुए यथाशीघ्र स्थल निरीक्षण करने हेतु तिथि निर्धारित करना चाहेंगे।

माननीय राष्ट्रीय हरित अधिकरण, पूर्वी बेंच, कोलकता के द्वारा प्रासंगिक मामले की सुनवाई हेतु दिनांक 06.05.2025 को सूचिबद्ध किया गया है।

कृपया इसे सर्वोच्च प्राथमिकता देंगे।

अनुलग्नक: यथो।

विश्वासभाजन  
  
(नीरज नारायण)  
सदस्य-सचिव।

Item No.03

Court No.1

**BEFORE THE NATIONAL GREEN TRIBUNAL  
EASTERN ZONE BENCH, KOLKATA  
(THROUGH PHYSICAL HEARING WITH HYBRID MODE)**

Original Application No.49/2025/EZ

Manbodh Kumar

Applicant(s)

Versus

State of Bihar &amp; Ors.

Respondent(s)

Date of hearing: 03.04.2025

**CORAM: HON'BLE MR. JUSTICE B. AMIT STHALEKAR, JUDICIAL MEMBER  
HON'BLE DR. AFROZ AHMAD, EXPERT MEMBER**

For Applicant(s) : Ms. Sneha Singh, Advocate a/w  
Ms. Roma, Advocate (in Virtual Mode)

**ORDER**

1. Heard Ms. Sneha Singh, learned Counsel assisted by Ms. Roma, learned Counsel appearing (in Virtual Mode) for the Applicant.
2. The Applicant has filed the present Original Application alleging that the Respondent Nos.11 to 15, private respondents, are operating their industries in a residential area inspite of the same being prohibited under the law.
3. The Respondent No.11, Bhola Ram Steels Pvt. Ltd. is alleged to be emitting black and poisonous smoke causing respiratory diseases, burning sensation in the eyes, and skin irritation among residents; heavy commercial vehicles exacerbate air pollution and cause road damage, leaving muddy and broken roads.
4. The Respondent No.12, Gupta Nutrition Pvt. Ltd. is alleged to be engaged in the production of flour which generates wheat husk, dust, and refined flour, making it difficult for residents to breathe causing respiratory ailments.

5. The Respondent No.13, M.S.B. Polymers is alleged to be utilizing rotten plastic waste, emitting a foul odor that spreads across the neighbourhood, causing breathing difficulties.
6. The Respondent No.14, Sai Nath Biscuit Factory is alleged to be using melt rotten plastic waste to produce goods, releasing toxic fumes causing an unbearable stench in the area.
7. The Respondent No.15, M/S R.K. Traders is also alleged to be melting rotten plastic waste to produce goods, releasing toxic fumes creating unbearable stench in the area.
8. The factories of the respondent nos.11 to 15, private respondents are stated to be situated in Nasirganj, Biscuit Factory More, Danapur which is a residential area inhabited by about 20,000 residents.
9. Matter requires consideration.
10. Issue notice to the Respondents, returnable within four weeks.
11. Mr. Surendra Kumar, learned Counsel who is present in Court, accepts notice on behalf of the Respondent Nos.1, 3, 4, 5, 6, 8 and 9, State Respondents, Government of Bihar.
12. Ms. Amrita Pandey, learned Counsel appearing (in Virtual Mode), accepts notice on behalf of the Respondent No.2, Bihar State Pollution Control Board.
13. Mr. Ghanshyam Pandey, learned Counsel appearing (in Virtual Mode), accepts notice on behalf of the Respondent No.7, Nagar Parishad Danapur Nizamat, Patna, Bihar.
14. Mr. Ashok Prasad, learned Counsel appearing (in Virtual Mode), accepts notice on behalf of the Respondent No.10, Central Pollution Control Board.

15. Issue notice to the Respondent Nos.11 to 15, private respondents, returnable within four weeks.
16. All the Respondents shall file their counter-affidavits within four weeks.
17. Considering the allegations made we deem it appropriate to constitute a Committee comprising of the following Members:-
  - i. District Magistrate, District- Patna, Bihar or his representative not below the rank of Additional District Magistrate (ADM);
  - ii. Senior Scientist, Bihar State Pollution Control Board; and
  - iii. Senior Scientist, Central Pollution Control Board.
18. The Committee shall visit the site in question and thereafter submit a Fact Finding Report on affidavit within three weeks with regard to the allegations made in the Original Application.
19. The District Magistrate, District- Patna, Bihar shall be the Nodal office for all logistic purposes and for filing the Fact finding Report on affidavit.
20. The Counsel for the Applicant shall serve e-copy/soft copy of the Original Application along with all its annexures upon Mr. Surendra Kumar, Ms. Amrita Pandey, Mr. Ghanshyam Pandey and Mr. Ashok Prasad, learned Counsel for the Respondents as well as to the private respondents within 24 hours.
21. **List on 06.05.2025.**

.....  
**B. Amit Sthalekar, JM**

.....  
**Dr. Afroz Ahmad, EM**

April 03, 2025,  
Original Application No.49/2025/EZ  
OM



केन्द्रीय प्रदूषण नियंत्रण बोर्ड  
CENTRAL POLLUTION CONTROL BOARD

(पर्यावरण, वन एवं जलवायु परिवर्तन विभाग, भारत सरकार)  
(Ministry of Environment, Forest & Climate Change, Govt. of India)

क्षेत्रीय निदेशालय, कोलकाता  
Regional Directorate, Kolkata



दिनांक 15.04.2025

सेवा में,  
ज़िला मजिस्ट्रेट पटना  
पटना कलक्ट्रेट, पटना  
पिन -800001  
Email: dm-patna.pih@nic.in

**Subject: Nomination Letter in the matter O.A. No. 49/2025/EZ (Manbodh Kumar Vs State of Bihar & Others)**

**विषय: O.A. संख्या 49/2025/ EZ ( मनबोध कुमार बनाम बिहार राज्य एवं अन्य) मामले में नामांकन पत्र।**

महोदय,

इस पत्र में O.A. संख्या 49/2025/ EZ ( मनबोध कुमार बनाम बिहार राज्य एवं अन्य) के मामले में माननीय NGT के दिनांक 04.04.2025 के आदेश का संदर्भ है, जिसमें निम्नलिखित निर्देशित किया गया है:

"17. Considering the allegations made we deem it appropriate to constitute a Committee comprising of the following Members:- i. District Magistrate, District- Patna, Bihar or his representative not below the rank of Additional District Magistrate (ADM); ii. Senior Scientist, Bihar State Pollution Control Board; and iii. Senior Scientist, Central Pollution Control Board". "

18. The Committee shall visit the site in question and thereafter submit a Fact Finding Report on affidavit within three weeks with regard to the allegations made in the Original Application".

इस संबंध में श्री तौफिक आसलाम (Scientist 'C', मोबाइल नंबर - 7827106649 & Email - toufic.cpcb@gov.in & rdkolkata.cpcb@gov.in) को निरीक्षण करने एवं इस समिति में केंद्रीय प्रदूषण नियंत्रण बोर्ड का प्रतिनिधित्व करने के लिए सक्षम प्राधिकारी द्वारा नामित किया गया है।

साइट विजिट और इस विषय से संबंधित अन्य मामलों के संबंध में सभी संवाद श्री तौफिक आसलाम को तथा इस कार्यालय को एक प्रति के साथ भेजा जा सकता है।

उपरोक्त आदेश के अनुपालन में समिति के साइट टूर के लिए सुविधाजनक तारीख की योजना बनाने और उसे अंतिम रूप देने के लिए एक वर्चुअल बैठक (virtual meeting) का अनुरोध किया जाता है।

भवदीय,

श्री. धर्मा विरवार  
(मृनाल कान्ति बिस्वास)  
क्षेत्रीय निदेशक

प्रतिलिपि सूचनार्थ हेतु:

- सदस्य सचिव  
बिहार राज्य प्रदूषण नियंत्रण बोर्ड, बेल्ट्रॉन भवन, शास्त्री नगर जवाहर लाल नेहरू मार्ग, पटना (बिहार) - 800023  
E-mail: msbspb-bih@gov.in or bspcb@ya120.com
- श्री तौफिक आसलाम, Scientist 'C', केंद्रीय प्रदूषण नियंत्रण बोर्ड, क्षेत्रीय निदेशालय, कोलकाता - 700107

श्री. धर्मा विरवार  
(मृनाल कान्ति बिस्वास)

मुख्यालय/Head Office:

पारिवेश भवन/Parivesh Bhawan,

पूर्वी अर्जुन नगर/East Arjun Nagar

दिल्ली/Delhi-110 032

दूरभाष/Tel: 011-43102030, 22305792

वेबसाइट/Website: www.cpcb.nic.in

क्षेत्रीय निदेशालय/Regional Directorate:

502, साउथएंड कॉन्क्लेव/502, Southend Conclave

1582, रजदंगा मेन रोड / 1582, Rujdanga Main Road

कोलकाता/Kolkata- 700107

दूरभाष/Tel: 033-2441 4677

ई-मेल/e-mail: rdkolkata.cpcb@gov.in

समाहरणालय, पटना  
सामान्य शाखा

फोन नं० : 0612-2219545 (का०)  
फैक्स नं० : 2218900  
Email : sdcpatnageneralsection@gmail.com  
dm-patna.bih@nic.in

पत्रांक-33-09/2025. .... / सा० पटना, दिनांक.....

प्रेषक,

जिलाधिकारी,  
पटना।

बिहार राज्य प्रदूषण नियंत्रण पर्षद  
पटलीपुत्र औद्योगिक क्षेत्र, पटना-10

29 APR 2025

प्राप्त किया

सेवा में,

श्री खगेश चन्द्र झा,  
अपर जिला दण्डाधिकारी,  
सामान्य, पटना।

विषय :-

माननीय राष्ट्रीय हरित अधिकरण, पूर्वी बेंच, कोलकता में दायर O.A No-49/2025/EZ Manbodh Kumar Vs State of Bihar & Ors के मामले में दिनांक-03.04.2025 को पारित आदेश के अनुपालन के संबंध में।

प्रसंग:-

सदस्य सचिव, बिहार राज्य प्रदूषण नियंत्रण पर्षद, बिहार, पटना का पत्रांक-363 दिनांक-11.04.2025

महाशय,

उपर्युक्त विषयक प्रासंगिक पत्र द्वारा माननीय राष्ट्रीय हरित अधिकरण, पूर्वी बेंच, कोलकता में दायर O.A No- 49/2025/EZ Manbodh Kumar Vs State of Bihar & Ors के मामले में दिनांक-03.04.2025 को पारित आदेश के अनुपालन में प्रतिवादी संख्या-11 मे० भोला स्टील प्राईवेट लिमिटेड, प्रतिवादी संख्या-12 मे० गुप्ता न्युट्रिशियन प्राईवेट लिमिटेड, प्रतिवादी संख्या-13 मे० एस०एस०बी० पॉलिमर प्राईवेट लिमिटेड एवं प्रतिवादी संख्या-15 मे० आर.के.ट्रेडर्स के फैक्ट्री/प्रतिष्ठान की जाँच हेतु आपको प्राधिकृत किया जाता है।

विदित हो कि उक्त कार्य हेतु एक कमिटी गठित की गई है जिसमें बिहार राज्य प्रदूषण नियंत्रण पर्षद, पटना द्वारा श्री अरुण कुमार, वैज्ञानिक एवं श्री नलिनी मोहन सिंह, वैज्ञानिक तथा केन्द्रीय प्रदूषण नियंत्रण बोर्ड, कोलकता द्वारा श्री तौफिक आसलाम, वैज्ञानिक को पूर्व में शामिल किया जा चुका है।

अतः अनुरोध है कि आपसी समन्वय स्थापित कर संबंधित प्रतिष्ठानों की जाँच कर संयुक्त प्रतिवेदन अगली सुनवाई की तिथि 06.05.2025 के पूर्व समर्पित करना सुनिश्चित करें।

विश्वासभाजन,

ह०/-

जिलाधिकारी,

पटना।

ज्ञापांक-33-09/2025.....11.2.2...../सा० दिनांक-.....25.1.04.2025  
प्रतिलिपि:- सदस्य सचिव, बिहार राज्य प्रदूषण नियंत्रण पर्षद, बिहार, पटना को उनके पत्रांक-363 दिनांक-11.04.2025 के क्रम में सूचनार्थ प्रेषित।

प्रतिलिपि:- क्षेत्रीय निदेशक, केन्द्रीय प्रदूषण नियंत्रण बोर्ड, कोलकता को उनके पत्रांक-42 दिनांक-15.04.2025 के क्रम में सूचनार्थ प्रेषित।

जिलाधिकारी,  
पटना।

Shri Arun jee  
urgent  
29/4/25

1701  
30-04-25



Ref. No. - 1098

Patna, dated- 22-06-23

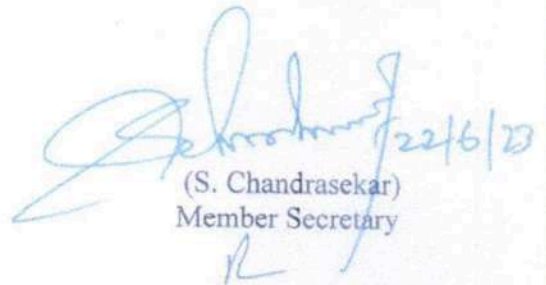
**EMISSION CONSENT ORDER**

With reference to the on-line application no.- 7440171 dated 23.03.2023 and all document affidavit of M/s Bholam Ram Steels Pvt. Ltd., 301, Avkash Residencies, TNB Road, Opp. Hindi Bhawan, Dist.-Patna-800001; for consent under sections 21 of the Air (Prevention & Control of Pollution) Act, 1981, he/they is/are granted consent to operate his/their plant for (Capacity: M. S. Flat, Bar & Rods, Squire-28850 MT/yr, Electro Forged Gratings-9200 MT/yr & M.S. Ingot-28880 MT/yr.), Mauza-Sikandarpur, At-Nasriganj, Danapur, Dist.-Patna-800012; for the period of five years from the date of issue; with the following conditions:-

1. That, he/they shall not make any alteration, addition, deletion or modification in the plant without the prior clearance from the Board and shall also abide by the obligations under sections 22, 23 and 31A of the Air (Prevention & Control of Pollution) Act, 1981 and further shall extend co-operation to the Board in performing its functions entrusted under sections 24, 25 and 26 of the Act ;
2. That, he /they shall comply with the requirements of Rule 14 of the Environment (Protection) Rules, 1986; Rules 4, 5, 7, 9, 10 and 11 of the Hazardous And Other Wastes (Management and Transboundary Movement) Rules, 2016; Rules 4, 5, 7, 8, 10, 11, 12, 13, 15, 17 and 18 of the Manufacture, Storage and Import of Hazardous Chemical Rules, 1989; and the provisions of the Public Liability Insurance Act, 1991 (whichever is applicable);
3. That, he/they shall monitor his/their emission(s) and the ambient air quality from representative point regularly and shall maintain its quality in conformity with Board's standards and shall produce its proof, as and when asked for;
4. That, he/they shall submit application for consent before 30 days before the date of expiration of the consent or within 30 days from the date of receipt of this order, whichever is applicable;
5. That, the arrangement for rainwater harvesting shall be made available in the unit's Premises;
6. That, water spraying shall be done on all pollution generating point inside the unit;
7. That, the unit shall store their solid waste/slag / ash etc separately inside the premises and use/disposed of properly;
8. That, adequate safety measures shall be provided inside the unit;
9. The unit shall construct Pucca/Paved Internal Road for transport to minimize fugitive emission.
10. That, the unit shall operate their fume extractor regularly and maintain all pollution control system during operation of the unit.
11. That, the unit shall submit Ambient Air Quality, Stack Monitoring report and Ambient Noise Level report six monthly to the Board and the quality of emission shall be as per prescribed Standard of the Board
12. That, tree plantation in vacant space of the campus shall be done to develop as green belt and to control ecology of area surrounding the unit;

13. That, the environmental statement for each financial year ending 31<sup>st</sup> Sept. in Form-V as is amended to be submitted by the proponent to the Board as prescribed in the Environment (Protection) Rules, 1986;
14. That, they shall make provisions for display of data outside main factory gate about quantity and quality of water discharge and air emission along with solid waste generated within the factory premises;
15. That, notwithstanding any thing stated above, the applicant unit shall abide by all the provisions of the environmental laws including policies and guidelines made there under; and
16. That, this CTO is granted on the basis of undertaking up-loaded by the applicant and it is subject to the condition that in the event of any information/documents submitted by the proponent are found false or misleading at any stage, the CTO granted, shall be revoked and legal action shall be initiated.

To  
**Sri Ajay Kumar Goyanka,**  
M/s Bhol Ram Steels Pvt. Ltd.,  
301, Avkash Residencies, TNB Road,  
Opp. Hindi Bhawan, Dist.-Patna-800001

  
(S. Chandrasekar)  
Member Secretary


**BIHAR STATE POLLUTION CONTROL BOARD**

 PARIVESH BHAWAN, PLOT NO. NS-B/2, PALIPUTRA INDUSTRIAL AREA,  
 PATLIPUTRA, Patna - 800 010

Ref. No.- 1099.

Patna, dated- 22/6/23

**DISCHARGE CONSENT ORDER**

With reference to the on-line application no.- 7440171 dated 23.03.2023 and all document affidavit of M/s Bholam Ram Steels Pvt. Ltd., 301, Avkash Residencies, TNB Road, Opp. Hindi Bhawan, Dist.-Patna-800001; for consent under sections 25/26 of the Water (Prevention & Control of Pollution) Act, 1974, he/they is/are granted consent to bring into use his/their new/altered/existing outlet(s) for discharge of trade effluent and/or domestic sewage from (Capacity: M. S. Flat, Bar & Rods, Squire-28850 MT/yr, Electro Forged Gratings-9200 MT/yr & M.S. Ingot-28880 MT/yr.), Mauza-Sikandarpur, At-Nasriganj, Danapur, Dist.-Patna-800012; for the period of five years from the date of issue with the following conditions:-

- 1 That, he/they shall not make any alteration, addition, deletion or modification in the plant without the prior clearance from the Board and shall also abide by the obligations under sections 24, 31 and 33A of the Water (Prevention & Control of Pollution) Act, 1974 and further shall extend co-operation to the Board in performing its functions entrusted under sections 20, 21, 23, 30 and 32 of the Act;
- 2 That, he /they shall comply with the requirements of Rule 14 of the Environment (Protection) Rules, 1986; Rules 4, 5, 7, 9, 10 and 11 of the Hazardous And Other Wastes (Management and Transboundary Movement) Rules, 2016, Rules 4, 5, 7, 8, 10, 11, 12, 13, 15 and 18 of the Manufacture, Storage and Import of Hazardous Chemical Rules, 1989; and the provisions of the Public Liability Insurance Act, 1991, whichever is applicable;
- 3 That, he/they shall monitor his/their effluent(s) regularly and maintain its quality in conformity with Board's standards and shall produce its proof, as and when asked for;
- 4 That, he/they shall submit application for consent again 30 days before the expiration of the period of consent or within 30 days from the date of receipt of this order, whichever is applicable.
- 5 That, the cooling process water shall be kept in recirculation system. Discharge, if any, shall conform to the standard prescribed by the Board and accordingly submit analysis report annually;
- 6 That, they shall obtain prior permission from CGWA for installation of bore well and abstraction of groundwater;
- 7 That, water spraying shall be regularly done inside the plant;
- 8 That, the environmental statement for each financial year ending 31<sup>st</sup> Sept. in Form-V as is amended to be submitted by the proponent to the Board as prescribed in the Environment (Protection) Rules, 1986;
- 9 That, in compliance of direction of the Hon'ble Supreme Court and vide Board's HQ ref no.- 2638, dated 09.07.2019, they shall make provisions for display of data outside main factory gate about quantity and quality of water discharge and air emission along with solid waste generated within the factory premises;
- 10 That, notwithstanding any thing stated above, the applicant unit shall abide by all the provisions of the environmental laws including policies and guidelines made there under; and
- 11 That, this CTO is granted on basis of undertaking up-loaded by the applicant and it is subject to the condition that in the event of any information/documents submitted by the proponent are found false or misleading at any stage, the CTO granted, shall be revoked and legal action shall be initiated.

To  
**Sri Ajay Kumar Goyanka,**  
 M/s Bholam Ram Steels Pvt. Ltd.,  
 301, Avkash Residencies, TNB Road,  
 Opp. Hindi Bhawan, Dist.-Patna-800001

  
 (S. Chandrasekar)  
 Member Secretary



File No: SIA/3(a)/2436/2023  
 Government of India  
 Ministry of Environment, Forest and Climate Change  
 (Issued by the State Environment Impact Assessment  
 Authority(SEIAA), BIHAR)



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Date 14/03/2024



To,

Ajay Kumar Goyanka  
 BHOLA RAM STEELS PRIVATE LIMITED  
 Nasriganj, Danapur, Patna, Sikandarpur, PATNA, BIHAR, At Nasriganj,, 800012  
 bholaramsteelspvtltd@gmail.com

**Subject:**

Grant of prior Environmental Clearance (EC) to the proposed project under the provision of the EIA Notification 2006 -regarding.

**Sir/Madam,**

This is in reference to your application submitted to SEIAA vide proposal number SIA/BR/IND1/459853/2024 dated 13/02/2024 for grant of prior Environmental Clearance (EC) to the proposed project under the provision of the EIA Notification 2006 and as amended thereof.

2. The particulars of the proposal are as below :

(i) EC Identification No.	EC24B1010BR5825262N
(ii) File No.	SIA/3(a)/2436/2023
(iii) Clearance Type	Fresh EC
(iv) Category	B1
(v) Project/Activity Included Schedule No.	3(a) Metallurgical Industries (ferrous and non ferrous)
(vii) Name of Project	Environmental Clearance for the production of MS Billet/ingot 28880 MT per year and, MS section (Bar, Flat, Rod Square, 28850 MT per year by M/s Bholā Ram Steels Private Limited
(viii) Name of Company/Organization	BHOLA RAM STEELS PRIVATE LIMITED
(ix) Location of Project (District, State)	PATNA, BIHAR
(x) Issuing Authority	SEIAA
(xi) Applicability of General Conditions as per EIA Notification, 2006	No

3. In view of the particulars given in the Para 1 above, the project proposal interalia including Form-1(Part A, B and C)

- EIA & EMP were submitted to the SEAC, Bihar for an appraisal by the State Level Expert Appraisal Committee (SEAC), Bihar under the provision of EIA notification 2006 and its subsequent amendments.
4. The brief about configuration of products and byproducts as submitted by the Project Proponent in Form-1 (Part A, B and C)/ EIA & EMP Reports / presented in the SEAC Meeting for EC.
  5. The SEAC, Bihar in its meeting held on 17/02/2024, based on information submitted viz: Form 1 (Part A, B and C), EIA/EMP report etc & clarifications provided by the project proponent and after detailed deliberations on all technical aspects and compliance thereto furnished by the Project Proponent, recommended the proposal for grant of Environment Clearance under the provision of EIA Notification, 2006 and as amended thereof subject to compliance of Specific and Standard EC conditions as given in this letter.
  6. The above-mentioned proposal has been considered by State Environment Impact Assessment Authority (SEIAA), Bihar in the meeting held on 02/03/2024. The minutes of the meeting and all the Application and documents submitted Form 1 (Part A, B and C), EIA/EMP report etc. are available on PARIVESH portal which can be accessed by scanning the QR Code above.
  7. The SEIAA has examined the proposal in accordance with the provisions contained in the Environment Impact Assessment (EIA) Notification, 2006 & further amendments thereto and based on the recommendations of the State Level Expert Appraisal Committee(SEAC), Bihar hereby accords Environment Clearance to the instant proposal of M/s. Ajay Kumar Goyanka under the provisions of EIA Notification, 2006 and as amended thereof subject to compliance of the Specific and Standard EC conditions.
  8. The SEIAA, Bihar reserves the right to stipulate additional conditions, if found necessary.
  9. The Environmental Clearance to the aforementioned project is under provisions of EIA Notification, 2006. It does not tantamount to approvals/consent/permissions etc. required to be obtained under any other Act/Rule/regulation. The Project Proponent is under obligation to obtain approvals /clearances under any other Acts/ Regulations or Statutes, as applicable, to the project.
  10. The Project Proponent is under obligation to implement commitments made in the Environment Management Plan, which forms part of this EC.
  11. This issues with the approval of the Competent Authority.

Annexure 2

**Details of the Project**

S. No.	Particulars	Details	
a.	Details of the Project	Environmental Clearance for the production of MS Billet/ingot 28880 MT per year and, MS section (Bar, Flat, Rod Square, 28850 MT per year by M/s Bhola Ram Steels Private Limited	
b.	Latitude and Longitude of the project site	25.63978908881641,85.06670459871029 25.64221237874714,85.0686844429616	
c.	Land Requirement (in Ha) of the project or activity	<b>Nature of Land involved</b>	<b>Area in Ha</b>
		Non-Forest Land (A)	2.59
		Forest Land (B)	0
		Total Land (A+B)	2.59

S. No.	Particulars	Details
d.	Date of Public Consultation	Public consultation for the project was held on
e.	Rehabilitation and Resettlement (R&R) involvement	NO
f.	Project Cost (in lacs)	1200
g.	EMP Cost (in lacs)	96
h.	Employment Details	

**Details of Products & By-products**

Name of the product /By-product	Product / By-product	Existing	Proposed	Total	Unit	Mode of Transport / Transmission
MS Ingot/ Billet	Product	11650	17230	28880	Tons per Annum (TPA)	Road
Slag Crushing	By-Product	1500	2400	3900	Tons per Annum (TPA)	Road
M.S Section M.S Flat, Bar Rod, Square	Product	14150	14700	28850	Tons per Annum (TPA)	Road
Electro Forged Grating	Product	9200	0	9200	Tons per Annum (TPA)	Road

**STATE LEVEL ENVIRONMENT IMPACT ASSESSMENT AUTHORITY, BIHAR**

F. No.:- SIA/3(a)/2436/2023

**Sub:** Proposed Metallurgical Project "Bhola Ram Steels Private Limited" at Mauza:- Sikandarpur, Nasriganj, Tehsil:- Danapur, District:- Patna, State:- Bihar; By M/s Bhola Ram Steels Private Limited [Proposed Production Capacity – 28880 MT per year of M.S Billet / Ingot, (28850 MT per year of MS Section Bar, Flat, Rod Square), 3900 TPA of Slag Crusher and 9200 MT/year of Electro Forged Grating] – Environmental Clearance regarding.

- Reference:-**
1. MoEF&CC ToR Proposal No. - SIA/BR/IND1/430592/2023, MoEF&CC ToR Amendment Proposal No. - SIA/BR/IND/306157/2023, MoEF&CC EC Proposal No. - SIA/BR/IND1/459853/2024 & SEIAA File No.:- SIA/3(a)/2436/2023.
  2. Scrutiny fee submission dated 06-06-2023 (For ToR).
  3. ToR issued date 07-07-2023.
  4. Scrutiny fee for Amendment ToR submission dated 02-11-2023.
  5. Amendment in ToR issued date 12-01-2024.
  6. Final EIA submission dated 02-02-2024.
  7. SEAC meeting held on 17-02-2024 (For EC).
  8. SEIAA meeting held on 02-03-2024 (For EC).

**Sir,**

This has reference to your online application for the above proposal of M/s Bhola Ram Steels Private Limited for Metallurgical Industries at Mauza:- Sikandarpur, Nasriganj, Tehsil:- Danapur, District:- Patna, State:- Bihar. The details of the projects are as follows:-

Sl. No.	Item	Details
1.	Name of the project	Proposed Metallurgical Project "Bhola Ram Steels Private Limited" at Mauza:- Sikandarpur, Nasriganj, Tehsil:- Danapur, District:- Patna, State:- Bihar; By M/s Bhola Ram Steels Private Limited
2.	S. No. in the Schedule	3(a)
3.	Type of Project	Metallurgical Industries (Ferrous and Non-Ferrous)

*PR*

4.	Total Plant Area	6.405 Acres (2.59 Ha.).																																																						
5.	Total Green Belt Area	33% of total plot area																																																						
6.	Location of the Project	Mauza:- Sikandarpur, Nasriganj, Tehsil:- Danapur, District:- Patna, State:- Bihar.																																																						
7.	Salient features of the Project	<table border="1"> <thead> <tr> <th>Sl. No.</th> <th>Particulars</th> <th>After expansion final</th> </tr> </thead> <tbody> <tr> <td>1.</td> <td colspan="2">Unit process / machinery</td> </tr> <tr> <td>A</td> <td>Induction furnace with continuous casting machine</td> <td>MS Ingot/ Billet 28880 MT/year</td> </tr> <tr> <td>B</td> <td>Rolling Mill</td> <td>28850 MT/year M.S. Section M.S. Flat, Bar Rod, Square</td> </tr> <tr> <td>C</td> <td>Electro Forged Grating</td> <td>9200 MT/year</td> </tr> <tr> <td>D</td> <td>Slag Crusher</td> <td>3900 TPA</td> </tr> <tr> <td>2</td> <td>Fixed Capital investment (Rs.)</td> <td>~12.0 Cr.</td> </tr> <tr> <td>3</td> <td>Electrical power requirement</td> <td>~5500 KVA</td> </tr> <tr> <td>4</td> <td>Raw Material Sponge Iron / Iron Scrap</td> <td>112 TPD</td> </tr> <tr> <td>5</td> <td>Ingots / Billets (only for rolling)</td> <td>96 TPD</td> </tr> <tr> <td>6</td> <td>Manpower requirement</td> <td>~70</td> </tr> <tr> <td>7</td> <td>Makeup water requirement</td> <td>~46.5 m3/day</td> </tr> <tr> <td>8</td> <td>Domestic water requirement</td> <td>~3.5 m3/day</td> </tr> <tr> <td>9</td> <td>Domestic wastewater generation</td> <td>~2.8 m3/day</td> </tr> <tr> <td>10</td> <td>Solid waste Slag Mill Scale</td> <td>Slag: 13 TPD</td> </tr> <tr> <td>11</td> <td>APCD -- Bag House Filter</td> <td>01</td> </tr> <tr> <td>12</td> <td>ETP</td> <td>10 KLD</td> </tr> <tr> <td>13</td> <td>Fuel</td> <td>HSD - DG sets</td> </tr> </tbody> </table>	Sl. No.	Particulars	After expansion final	1.	Unit process / machinery		A	Induction furnace with continuous casting machine	MS Ingot/ Billet 28880 MT/year	B	Rolling Mill	28850 MT/year M.S. Section M.S. Flat, Bar Rod, Square	C	Electro Forged Grating	9200 MT/year	D	Slag Crusher	3900 TPA	2	Fixed Capital investment (Rs.)	~12.0 Cr.	3	Electrical power requirement	~5500 KVA	4	Raw Material Sponge Iron / Iron Scrap	112 TPD	5	Ingots / Billets (only for rolling)	96 TPD	6	Manpower requirement	~70	7	Makeup water requirement	~46.5 m3/day	8	Domestic water requirement	~3.5 m3/day	9	Domestic wastewater generation	~2.8 m3/day	10	Solid waste Slag Mill Scale	Slag: 13 TPD	11	APCD -- Bag House Filter	01	12	ETP	10 KLD	13	Fuel	HSD - DG sets
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8.	Total Water Requirement	<b>50 KLD</b> Source:- Ground Water																																																						
9.	Power Requirement	Total - ~5500 KVA Source:- SBPDCL. For Power Backup one DG set of capacity 250 KVA (already installed) + 300 KVA (proposed) will be provided at site.																																																						
10.	Total Cost of Project	Total Project Cost of Expansion - ₹ 12.0 Cr.																																																						

E

		Environment Management Plan Cost Capital Cost - ₹ 96 Lakhs Recurring Cost - ₹ 18.5 Lakhs/Annum
12.	Corporate Environment Responsibility of the Project	- ₹ 30 Lakhs.

### PREMISES OF THE ENVIRONMENTAL CLEARANCE

This Environmental clearance is being issued on the following premises which have been substantiated / described in detail in the format of application along with enclosed affidavits / certificates / undertakings etc. furnished therewith by the project proponent:-

- (i) Information provided, descriptions mentioned are complete, true and actual and no relevant fact has been concealed to obtain Environmental Clearance deceitfully by the project proponent.
- (ii) Project Proponent shall intimate SEIAA immediately if there is any change in their official address / E-mail / Ph. No / Cell. no. etc failing which communication sent to them on old address shall be considered as delivered.
- (iii) Environmental Clearance shall be liable to be revoked if furnished information provided description / Certificates / Affidavits / Undertaking etc. are found false / concocted at any stage of its validity.
- (iv) This Environmental Clearance is issued without affecting any court order / statutory other institutions as well as relevant other laws enacted by MoEF&CC, GoI, New Delhi.

#### I. Statutory compliance:

1. The Project Proponent shall obtain Consent to Establish/ Operate under the provisions of Air (Prevention & Control of Pollution) Act, 1981 and the water (prevention & Control of Pollution) Act, 1974 from the concerned State pollution Control Board/ Committee.
2. The Project Proponent shall obtain the necessary permission from the Central Ground Water Authority, in case of drawl of ground water/from the competent authority concerned in case of drawl of surface water required for the project.
3. The Project Proponent shall obtain authorization under the Hazardous and other Waste Management Rules, 2016 as amended from time to time.



## II. Air quality monitoring and preservation

1. The Project Proponent shall install 24x7 continuous emission monitoring system ensuring 98% data upload at process stacks to monitor stack emission with respect to standards prescribed in Environment(Protection) Rules 1986 vide G.S.R. 277 (E) dated 31st March 2012 (applicable to IF/EAF) as amended from time to time; S.O. 3305 (E) dated 7th December 2015 (Thermal Power Plants as amended from time to time) and connected to SPCB and CPCB online servers and calibrate these system from time to time according to equipment supplier specification through labs recognized under Environment (Protection) Act, 1986 or NABL accredited laboratories.
2. The Project Proponent shall monitor fugitive emissions in the plant premises at least once in every quarter through laboratories recognized under Environment (protection) Act, 1986 or NABL accredited laboratories.
3. The Project Proponent shall install system carryout Ambient Air Quality monitoring for common/criterion parameters relevant to the main pollutants released (e.g. PM<sub>10</sub> and PM<sub>2.5</sub> in reference to PM emission, and SO<sub>2</sub> and NO<sub>x</sub> in reference to SO<sub>2</sub> and NO<sub>x</sub> emissions) within and outside the plant area (at least at four locations one within and three outside the plant area at an angle of 120° each), covering upwind and downwind directions. (case to case basis small plants: Manual; large plants: Continuous)
4. The Project Proponent shall submit monthly summary report of continuous stack emission and air quality monitoring and results of manual stack monitoring and manual monitoring of air quality/fugitive emissions to Regional Office of MoEF&CC / SEIAA, Zonal Office of CPCB and Regional Office of SPCB along with six-monthly monitoring report.
5. Appropriate Air Pollution Control (APC) system shall be provided for all the dust generating points including fugitive dust from all vulnerable sources.
6. The Project Proponent shall provide leakage detection and mechanized bag cleaning facilities for better maintenance of bags.
7. Sufficient number of mobile or stationery vacuum cleaners shall be provided to clean plant roads, shop floors, roofs, regularly.
8. Recycle and reuse iron ore fines, coal and coke fines, lime fines and such other fines Collected in the pollution control devices and vacuum cleaning devices in the process after briquetting / agglomeration.

9. The Project Proponent shall use leak proof trucks/dumpers carrying coal and other raw materials and cover them with tarpaulin.
10. The Project Proponent shall provide covered sheds for raw materials like scrap and sponge iron, lump ore, coke, coal, etc.
11. The Project Proponent shall provide primary and secondary fume extraction system at all melting furnaces.
12. Design the ventilation system for adequate air changes as per ACGIH document for all tunnels, motor houses, Oil Cellars.
13. Fixing water sprinklers in plant campus, and use water tanker for sprinkling water on approach road of the unit at least twice daily or as per requirement to minimize air pollution due to dust
14. Mist spraying system for dust suppression in the campus.

### III. Water quality monitoring and preservation

1. The Project Proponent shall monitor regularly ground water quality at least twice a year (pre and post monsoon) at sufficient numbers of piezometers/sampling wells in the plant and adjacent areas through labs recognized under Environment (Protection) Act, 1986 and NABL accredited laboratories.
2. The Project Proponent shall submit monthly summary report of continuous effluent monitoring and results of manual effluent testing and manual monitoring of ground water quality to Regional Office of MoEF&CC / SEIAA, Zonal office of CPCB and Regional Office of SPCB along with six-monthly monitoring report.
3. Adhere to 'Zero Liquid Discharge'.
4. Sewage Treatment Plant shall be provided for treatment of domestic wastewater to meet the prescribed standards.
5. The Project Proponent shall provide the ETP for effluents of rolling mills to meet the standards prescribed in G.S.R. 277 (E) 31<sup>st</sup> March 2012 (applicable to IF/EAF) as amended from time to time.
6. Garland drains and collection pits shall be provided for each stock pile to arrest the run-off in the event of heavy rains and to check the water pollution due to surface run off.

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7. The Project Proponent shall practice rainwater harvesting to maximum possible extent.
8. The Project Proponent shall make efforts to minimize water consumption in the steel plant complex by segregation of used water, practicing cascade use and by recycling treated water.

#### **IV. Noise monitoring and prevention**

1. Noise level survey shall be carried as per the prescribed guidelines and report in this regard shall be submitted to Regional Office of the Ministry as a part of six-monthly compliance report.
2. The ambient noise levels should conform to the standards prescribed under E(P)A Rules, 1986 viz. 75 dB (A) during day time and 70 dB(A) during night time.

#### **V. Energy Conservation measures**

1. The Project Proponent shall provide waste heat recovery system (pre-heating of combustion air) at the flue gases of reheating furnaces.
2. Practice hot charging of slabs and billets/blooms as far as possible.
3. Ensure installation of regenerative type burners on all reheating furnaces.
4. Provide solar power generation on roof tops of buildings, for solar light system for all common areas, street lights, parking around project area and maintain the same regularly.
5. Provide the Project Proponent for LED lights in their offices and residential areas.

#### **VI. Waste management**

1. Used refractories shall be recycled as far as possible.
2. Oily scum and metallic sludge recovered from rolling mills ETP shall be mixed dried, and briquetted and reused melting Furnaces.
3. 100% utilization of fly ash shall be ensured. All the fly ash shall be provided to cement and brick manufacturers for further utilization and Memorandum of Understanding in this regard shall be submitted to the Ministry's Regional Office and SEIAA, Bihar.
4. The waste oil, grease and other hazardous waste shall be disposed of as per the Hazardous & Other waste (Management & Trans boundary Movement) Rules, 2016.

5. Kitchen waste shall be composted or converted to biogas for further use. *(to be decided on case to case basis depending on type and size of plant)*

#### **VII. Green Belt**

1. Green belt shall be developed in an area equal to 33% of the plant area with a native tree species in accordance with CPCB guidelines. The green belt shall inter alia cover the entire periphery of the plant.
2. The Project Proponent shall prepare GHG emissions inventory for the plant and shall submit the action plan for reduction of the same including carbon sequestration including plantation.

#### **VIII. Public hearing and Human health issues**

1. Emergency preparedness plan based on the Hazard identification and Risk Assessment (HIRA) and Disaster Management Plan shall be implemented.
2. The Project Proponent shall carry out heat stress analysis for the workmen who work in high temperature work zone and provide Personal Protection Equipment (PPE) as per the norms of Factory Act.
3. Provision shall be made for the housing of construction labour within the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets, mobile STP, safe drinking water, medical health care, crèche etc. The housing may be in the form of temporary structures to be removed after the completion of the project.
4. Occupational health surveillance of the workers shall be done on a regular basis and records maintained as per the Factories Act.

#### **IX. Corporate Environment Responsibility**

1. The Project Proponent shall comply with the provisions contained in this Ministry's OM vide F. NO. 22-65/2017-IA.III dated 1st May 2018, as applicable, regarding Corporate Environment Responsibility.
2. The company shall have a well laid down environmental policy duly approved by the Board of Directors. The environmental policy should prescribe for standard operating procedures to have proper checks and balances and to bring into focus any infringements / deviation / violation of the environmental / forest / wildlife norms / conditions. The company shall have

defined system of reporting infringements / deviation / violation of the environmental / forest / wildlife norms / conditions and / or shareholders / stake holders. The copy of the board resolution in this regard shall be submitted to the SEIAA, Bihar as a part of six-monthly report.

3. A separate Environmental Cell both at the project and company head quarter level, with qualified personnel shall be set up under the control of senior Executive, who will directly report to the head of the organization.
4. Action plan for implementing EMP and environmental conditions along with responsibility matrix of the company shall be prepared and shall be duly approved by competent authority. The year wise funds earmarked for environmental protection measures shall be kept in separate account and not to be diverted for any other purpose. Year wise progress of implementation of action plan shall be reported to the SEIAA, Bihar / Regional Office of MoEF&CC along with the Six Monthly Compliance Report.
5. Self-environmental audit shall be conducted annually. Every three years third par environmental audit shall be carried out.
6. All the recommendations made in the Charter on Corporate Responsibility for Environment Protection (CREP) for the plants shall be implemented.

**X. Special Conditions:-**

1. Under the Corporate Environment Responsibilities the modalities of all expenditure on skill development programme need to be done in consultation with and guidance of Bihar Skill Devolvement Mission, with intimation to the concerned District Magistrate, State Environment Impact Assessment Authority and Bihar State Pollution Control Board, Patna.
2. The Project Proponent has to fix display board on mentioning thereupon various activities to be done under Environment Management Plan (EMP).
3. The green belt area must be permanently barricaded for its exclusive demarcation and maintenance as a green belt area.
4. Conduct mock alarm drill at every six months or as per the extant Rules, whichever is earlier.
5. The important mobile number (contact number) in case of emergency must be displayed at every corner of the industry including at the entry gate.

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6. There must be fire alarm and control system of approved specification and mock drill as mandated by law should be conducted regularly.
7. Provide enough number of First Aid Box and other emergency medicine, stretcher, Mask, etc. away from the plant area at the entry and exit gates.
8. Sand bags must also be placed at appropriate places to control the fire in case of fire accident.
9. The Proponent has to shift cleaner fuel like CNG/PNG as fuel if the PNG/CNG line is made available at close vicinity as directed by the Bihar State Pollution Control Board, Patna.

#### **XI. Miscellaneous**

1. The Project Proponent shall make public the environmental clearance granted for their project along with the environmental conditions and safeguards at their cost by prominently advertising it at least in two local newspapers of the District or State, of which one shall be in the vernacular language within seven days and in addition this shall also be displayed in the Project Proponent's website permanently.
2. Entry inside the plant premises to all the workers/supervisor/Manager shall only be given after having all personal protective gears.
3. The Project Proponent shall maintain regularly the material balance and shall report and shown as and when asked for.
4. The copies of the Environmental Clearance shall be submitted by the Project Proponents to the heads of local bodies, Panchayats and Municipal Bodies in addition to the relevant offices of the Government who in turn has to display the same for 30 days from the date of receipt.
5. The Project Proponent shall upload the status of compliance of the stipulated Environment Clearance conditions, including results of monitored data on their website and update the same on half-yearly basis.
6. The Project Proponent shall monitor the criteria pollutants level namely; PM<sub>2.5</sub>, PM<sub>10</sub>, SO<sub>2</sub>, NO<sub>x</sub> (ambient levels as well as stack emissions) or critical sectoral parameters, indicated for the projects and display the same at a convenient location for disclosure to the public and put on the website of the company.
7. The Project Proponent shall submit six-monthly reports on the status of the compliance of the stipulated environmental conditions on the website of the ministry of Environment, Forest and Climate Change at environment clearance portal.

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8. The Project Proponent shall submit the environmental statement for each financial year in Form – V to the concerned State Pollution Control Board/SEIAA as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently and put on the website of the company.
9. The Project Proponent shall inform the Regional Office as well as the SEIAA/Ministry, the date of financial closure and final approval of the project by the concerned authorities, commencing the land development work and start of production operation by the project.
11. The Project authorities must strictly adhere to the stipulations made by the State Pollution control Board and the State Government.
12. The Project Proponent shall abide by all the commitments and recommendations made in the EIA/EMP report, commitment made during public Hearing and also that during their presentation to the State Expert Appraisal Committee.
13. No further expansion or modifications in the plant shall be carried out without prior approval of the SEIAA, Bihar.
14. Concealing factual data or submission of false/fabricated data may result in revocation of this Environmental Clearance and attract action under the provisions of Environment (Protection) Act, 1986.
15. The SEIAA, Bihar may revoke or suspend the clearance, if implementation of any of the above conditions is not satisfactory.
16. The SEIAA, Bihar reserves the right to stipulate additional conditions If found necessary. The Company in a time bound manner shall implement these conditions.
17. The Regional Office of this MoEF&CC / SEIAA shall monitor compliance of the stipulated conditions. The Project authorities should extend full cooperation to the officer(s) of the Regional Office by furnishing the requisite data / information / monitoring reports.
18. The above conditions shall be enforced, inter-alia under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986, Hazardous and Other Wastes (Management and Trans boundary Movement) Rules, 2016 and the public Liability Insurance Act, 1991 along with their amendments and Rules and any other orders passed by the Hon'ble Supreme Court of India/ High Courts and any other Court of Low relating to the subject matter.

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19. The Environmental Clearance shall remain valid for ten years from the date of its issuance.
20. Any appeal against this Environmental Clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.

Sd/-  
 (Abhay Kumar)  
 Member Secretary,  
 SEIAA, Bihar

**Copy, through email, for information and necessary action to :-**

1. The Secretary, Environment, Forest and Climate Change Deptt., Govt. of Bihar, Sinchai Bhawan, Patna - 15;
2. The Additional Chief Secretary, Industries Deptt., Govt. of Bihar, Patna;
3. The Chairman, SEAC, Bihar;
4. The Member Secretary, B.S.P.C.B.-cum-Member Secretary SEAC, Bihar;
5. RO, Regional office, MoEF&CC, 2<sup>nd</sup> Floor, Headquarter - Jharkhand State Housing Board, Harmu Chowk, Ranchi, Jharkhand - 834002;
6. Guard file.

*AW*  
 13/3/24  
 (Abhay Kumar)  
 Member Secretary,  
 SEIAA, Bihar

Signature Not Verified

Digitally Signed by: Shri Abhay Kumar IFS  
 Member Secretary, SEIAA

Date: 14/03/2024



## BIHAR STATE POLLUTION CONTROL BOARD

Parivesh Bhawan, Patliputra Industrial Area, Patna-800 010

EPABX: 0612-2261250/2262265, Fax: 0612-2261050; E-mail: mbspcb-bih@gov.in, Website: <http://bspcb.bihar.gov.in>

### FORM 2

[See rule 6(2)]

#### FORM FOR GRANT OR RENEWAL OF AUTHORISATION BY STATE POLLUTION CONTROL BOARD TO THE OCCUPIERS, RECYCLERS, REPROCESSORS, REUSERS, USER AND OPERATORS OF DISPOSAL FACILITIES.

1. Number of authorization and date of issue : HW/B- 3627 Patna, dated- 14.03.2025
2. Reference of application (No. and date) : 10024014, dated-08.10.2024
3. **M/s Bhola Ram Steels Private Limited**, is hereby granted an authorization based on the enclosed signed inspection report for generation, collection, reception, storage, transport, reuse, recycling, recovery, pre-processing, co-processing, utilization, treatment, disposal or any other use of hazardous or other wastes or both on the premises situated at **Mauza- Sikandarpur, Khata No.-133,134,137,167,174. Khesra No.-430,431,414,415,416, Nasriganj, Danapur, Dist.-Patna, Bihar 800012.**

#### Details of Authorization

Sl. No.	Category of Hazardous Waste as per the Schedules I, II and III of these rules	Authorized mode of disposal or recycling or utilization or co processing, etc.	Quantity (Ton/Annum)
1.	Zinc fines or dust or ash or skimmings in dispersible form (HW Cat. no. 6.2) as per Schedule-I.	Generation, collection, storage, transportation and offering for sale of zinc fines or dust or ash or skimmings in dispersible form (HW cat. no. 6.2) to authorized recycler for its recycling.	Zinc fines or dust or ash or skimmings in dispersible form: <b>65 TPA.</b>

- 1) The authorization shall be valid for a period of **five years up to 09.10.2029.**
- 2) The authorization is subject to the following general and specific conditions (Please specify any conditions that need to be imposed over and above general conditions, if any):

#### A. General conditions of authorization:

1. The authorized person shall comply with the provisions of the Environment (Protection) Act, 1986, and the rules made there under.
2. The authorization or its renewal shall be produced for inspection at the request of an officer authorized by the State Pollution Control Board.
3. The person authorized shall not rent, lend, sell, transfer or otherwise transport the hazardous and other wastes except what is permitted through this authorization.
4. Any unauthorized change in personnel, equipment or working conditions as mentioned in the application by the person authorized shall constitute a breach of his authorization.
5. The person authorized shall implement Emergency Response Procedure (ERP) for which this authorization is being granted considering all site specific possible scenarios such as spillages, leakages, fire etc. and their possible impacts and also carry out mock drill in this regard at regular interval of time;
6. The person authorized shall comply with the provisions outlined in the Central Pollution Control Board guidelines on "Implementing Liabilities for Environmental Damages due to Handling and Disposal of Hazardous Waste and Penalty".
7. It is the duty of the authorized person to take prior permission of the State Pollution Control Board to close down the facility.
8. The imported hazardous and other wastes shall be fully insured for transit as well as for any accidental occurrence and its clean-up operation.
9. The record of consumption and fate of the imported hazardous and other wastes shall be maintained.
10. The hazardous and other waste which gets generated during recycling or reuse or recovery or pre-processing or utilization of imported hazardous or other wastes shall be treated and disposed of as per specific conditions of authorization.

11. The importer or exporter shall bear the cost of import or export and mitigation of damages if any.
12. An application for the renewal of an authorization shall be made as laid down under these Rules.
13. Any other conditions for compliance as per the Guidelines issued by the Ministry of Environment, Forest and Climate Change or Central Pollution Control Board from time to time.
14. Annual return shall be filed by June 30<sup>th</sup> for the period ensuring 31<sup>st</sup> March of the year.

**B. Specific conditions:**

- a) The unit shall display details of hazardous waste at the main gate on board of 6'x 4' size.
- b) The unit shall maintain a record of hazardous waste and other waste handled in Form-3 and shall submit annual return in Form-4 to this Board on or before 30th June of every year.
- c) The unit shall not store the hazardous waste in the premises for a period of more than 90 days provided the board has extended the said period.
- d) The unit shall store its hazardous and other wastes such as zinc fines or dust or ash or skimmings in dispersible form (HW cat. no. 6.2, as per Schedule-I) for the temporary period in poly bags under pucca covered shed for the purpose of its sale to the authorized recycler.
- e) The unit shall ensure that no damage is caused to environment during collection, storage & transportation of its HW.
- f) The unit shall ensure that HW are packaged in a suitable manner for safe handling, storage, transport and labelled as per Form-8 of the rule.
- g) The unit shall provide relevant information regarding hazardous nature of waste and measures to be taken in case of an emergency in Form-9 to the transporter.
- h) The unit shall maintain the manifest system (movement document) for the movement of HW within the country in Form-10 of the rule.
- i) In case of transportation of hazardous waste for recycling or utilization including co-processing, the unit (sender) shall intimate the State Board of the destination & transit State Board in compliance with rule-18(4 & 5) in addition with this Board.
- j) The unit (sender) shall obtain No Objection Certificate (NOC) for final disposal of hazardous & other waste to a facility existing in a state other than state where waste is generated, from the SPCB of both the state in compliance with rule-18(3).
- k) The unit shall sale the hazardous and other wastes to the authorized recycler/actual user after making the entry into their passbook.
- l) The unit shall made an application for renewal of authorization three months before the expiry of such authorization.

NEERAJ Date:  
NARAYAN 2025.03.17  
12:50:48 +05'30'

Place: Patna  
Date: 17.03.2025

(Neeraj Narayan)  
Member Secretary,  
Bihar State Pollution Control Board.

Signature of the Issuing Authority  
Designation and Seal

Digitally signed document.

Copy to: -

The Regional Officer, Bihar State Pollution Control Board, Regional Office, Patna for information and necessary action.



## Application Processing

Receive Date	From User Name	To User Name	Forwarded User Name	Action Date	Action Internal Status	Action Comment	Ground Water Recom Per Day	Ground Water Recom Annual
08/02/2024	(Evaluation Officer) Central Ground Water Board Mid Eastern Region	(Evaluation Officer) Central Ground Water Board Mid Eastern Region	(Approval Officer) Central Ground Water Board Mid Eastern Region	22/04/2024	Forward	Forwarded to AO.	50.00	15000.00
22/04/2024	(Evaluation Officer) Central Ground Water Board Mid Eastern Region	(Approval Officer) Central Ground Water Board Mid Eastern Region	(Regional Director) Central Ground Water Board Mid Eastern Region	10/05/2024	Forward	Forwarded to Admin	50.00	15000.00
10/05/2024	(Approval Officer) Central Ground Water Board Mid Eastern Region	(Regional Director) Central Ground Water Board Mid Eastern Region	(Approval Officer) Central Ground Water Board Mid Eastern Region	15/05/2024	Approved	Approved	50.00	15000.00

## NOC Processing

Receive Date	From User Name	To User Name	Forwarded User Name	Action Date	Action Internal Status	Action Comment
15/05/2024	(Regional Director) Central Ground Water Board Mid Eastern Region	(Approval Officer) Central Ground Water Board Mid Eastern Region			In Process	

## NOC Disbursement

Receive Date	From User Name	To User Name	Forwarded User Name	Action Date	Action Internal Status	Action Comment
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No Record for this Stage.

Go Back



भारत सरकार  
जल शक्ति मंत्रालय  
जल संसाधन, नदी विकास  
और गंगा संरक्षण विभाग  
केन्द्रीय भूमि जल प्राधिकरण  
Government of India  
Ministry of Jal Shakti  
Department of Water Resources,  
River Development & Ganga Rejuvenation  
Central Ground Water Authority

(भूजल निकासी हेतु अनापत्ति प्रमाण पत्र)

**NO OBJECTION CERTIFICATE (NOC) FOR GROUND WATER ABSTRACTION**

Project Name:	Bhola Ram Steels Pvt.ltd.		
Project Address:	Dadi Maa Biscut Factory More, Nasriganj,danapur,patna-12		
Town:	Dinapur Nizamat (nagar Parishad)	Block:	Dinapur
District:	Patna	State:	Bihar
Pin Code:			
Communication Address:	Dadi Maa Biscut Factory More, Nasri Ganj,danapur,patna-12, Dinapur, Patna, Bihar - 800012		
Address of CGWB Regional Office :	Central Ground Water Board Mid Eastern Region, 6th & 7th Floor, Lok Nayak Jai Prakash Bhawan, Frazer Road Dak Banglow, Patna, Bihar - 800011		

1. NOC No.:	CGWA/NOC/IND/ORIG/2021/10955											
2. Application No.:	21-4/412/BR/IND/2019	3. Category: (GWRE 2017)	Safe									
4. Project Status:	Existing Project	5. NOC Type:	New									
6. Valid from:	08/01/2021	7. Valid up to:	07/01/2024									
8. Ground Water Abstraction Permitted:												
	Fresh Water		Saline Water									
	Dewatering		Total									
	m <sup>3</sup> /day	m <sup>3</sup> /year	m <sup>3</sup> /day									
	m <sup>3</sup> /day	m <sup>3</sup> /year	m <sup>3</sup> /day									
	50.00	13200.00										
9. Details of ground water abstraction /Dewatering structures												
	Total Existing No.:2						Total Proposed No.:0					
	DW	DCB	BW	TW	MP	MPu	DW	DCB	BW	TW	MP	MPu
Abstraction Structure*	0	0	2	0	0	0	0	0	0	0	0	0
*DW- Dug Well; DCB-Dug-cum-Bore Well; BW-Bore Well; TW-Tube Well; MP-Mine Pit;MPu-Mine Pumps												
10. Ground Water Abstraction/Restoration Charges paid (Rs.):							39600.00					
11. Number of Piezometers(Observation wells) to be constructed/ monitored & Monitoring mechanism.	No. of Piezometers						Monitoring Mechanism					
							Manual	DWLR**	DWLR With Telemetry			
**DWLR - Digital Water Level Recorder	1						1	0	0			

(Compliance Conditions given overleaf)

This is an auto generated document & need not to be signed.

18/11, जामनगर हाउस, मानसिंह रोड, नई दिल्ली - 110011 / 18/11, Jamnagar House, Mansingh Road, New Delhi-110011

Phone: (011) 23383561 Fax: 23382051, 23386743

Website: cgwa-noc.gov.in

पानी बचाये - जीवन बचाये  
SAVE WATER - SAVE LIFE

Validity of this NOC shall be subject to compliance of the following conditions:

**Mandatory conditions:**

- 1) Installation of tamper proof digital water flow meter with telemetry on all the abstraction structure(s) shall be mandatory for all users seeking No Objection Certificate and intimation regarding their installation shall be communicated to the CGWA within 30 days of grant of No Objection Certificate.
- 2) Proponents shall mandatorily get water flow meter calibrated from an authorized agency once in a year.
- 3) Construction of purpose-built observation wells (piezometers) for ground water level monitoring shall be mandatory as per Section 14 of Guidelines. Water level data shall be made available to CGWA through web portal. Detailed guidelines for construction of piezometers are given in Annexure-II of the guidelines.
- 4) Proponents shall monitor quality of ground water from the abstraction structure(s) once in a year. Water samples from bore wells/ tube wells / dug wells shall be collected during April/May every year and analysed in NABL accredited laboratories for basic parameters (cations and anions), heavy metals, pesticides/ organic compounds etc. Water quality data shall be made available to CGWA through the web portal.
- 5) In case of mining projects, additional key wells shall be established in consultation with the Regional Director, CGWB for ground water level monitoring four (4) times a year (January, May, August and November) in core as well as buffer zones of the mine.
- 6) In case of mining project the firm shall submit water quality report of mine discharge/ seepage from Govt. approved/ NABL accredited lab.
- 7) The firm shall report compliance of the NOC conditions online in the website (www.cgwa-noc.gov.in) within one year from the date of issue of this NOC.
- 8) Industries abstracting ground water in excess of 100 m<sup>3</sup>/d shall undertake annual water audit through certified auditors and submit audit reports within three months of completion of the same to CGWA. All such industries shall be required to reduce their ground water use by at least 20% over the next three years through appropriate means.
- 9) Application for renewal can be submitted online from 90 days before the expiry of NOC. Ground water withdrawal, if any, after expiry of NOC shall be illegal & liable for legal action as per provisions of Environment (Protection) Act, 1986.
- 10) This NOC is subject to prevailing Central/State Government rules/laws/norms or Court orders related to construction of tube well/ground water abstraction structure / recharge or conservation structure/discharge of effluents or any such matter as applicable.

**General conditions:**

- 11) No additional ground water abstraction and/or de-watering structures shall be constructed for this purpose without prior approval of the Central Ground Water Authority (CGWA).
- 12) The proponent shall seek prior permission from CGWA for any increase in quantum of groundwater abstraction (more than that permitted in NOC for specific period).
- 13) Proponents shall install roof top rain water harvesting in the premise as per the existing building bye laws in the premise.
- 14) The project proponent shall take all necessary measures to prevent contamination of ground water in the premises failing which the firm shall be responsible for any consequences arising thereupon.
- 15) In case of industries that are likely to contaminate the ground water, no recharge measures shall be taken up by the firm inside the plant premises. The runoff generated from the rooftop shall be stored and put to beneficial use by the firm.
- 16) Wherever feasible, requirement of water for greenbelt (horticulture) shall be met from recycled / treated waste water.
- 17) Wherever the NOC is for abstraction of saline water and the existing wells (s) is /are yielding fresh water, the same shall be sealed and new tubewell(s) tapping saline water zone shall be constructed within 3 months of the issuance of NOC. The firm shall also ensure safe disposal of saline residue, if any.
- 18) Unexpected variations in inflow of ground water into the mine pit, if any, shall be reported to the concerned Regional Director, Central Ground Water Board.
- 19) In case of violation of any NOC conditions, the applicant shall be liable to pay the penalties as per Section 16 of Guidelines.
- 20) This NOC does not absolve the proponents of their obligation / requirement to obtain other statutory and administrative clearances from appropriate authorities.
- 21) The issue of this NOC does not imply that other statutory / administrative clearances shall be granted to the project by the concerned authorities. Such authorities would consider the project on merits and take decisions independently of the NOC.
- 22) In case of change of ownership, new owner of the industry will have to apply for incorporation of necessary changes in the No Objection Certificate with documentary proof within 60 days of taking over possession of the premises.
- 23) This NOC is being issued without any prejudice to the directions of the Hon'ble NGT/court orders in cases related to ground water or any other related matters.
- 24) Proponents, who have installed/constructed artificial recharge structures in compliance of the NOC granted to them previously and have availed rebate of upto 50% (fifty percent) in the ground water abstraction charges/ground water restoration charges, shall continue to regularly maintain artificial recharge structures.
- 25) Industries which are likely to cause ground water pollution e.g. Tanning, Slaughter Houses, Dye, Chemical/ Petrochemical, Coal washeries, pharmaceutical, other hazardous units etc. (as per CPCB list) need to undertake necessary well head protection measures to ensure prevention of ground water pollution as per Annexure III of the guidelines.
- 26) In case of new infrastructure projects having ground water abstraction of more than 20 m<sup>3</sup>/day, the firm/entity shall ensure implementation of dual water supply system in the projects.
- 27) In case of infrastructure projects, paved/parking area must be covered with interlocking/perforated tiles or other suitable measures to ensure groundwater infiltration/harvesting.
- 28) In case of coal and other base metal mining projects, the project proponent shall use the advance dewatering technology (by construction of series of dewatering abstraction structures) to avoid contamination of surface water.
- 29) The NOC issued is conditional subject to the conditions mentioned in the Public notice dated 27.01.2021 failing which penalty/EC/cancellation of NOC shall be imposed as the case may be.

**(Non-compliance of the conditions mentioned above is likely to result in the cancellation of NOC and legal action against the proponent.)**

(5)

opening final

Page No. \_\_\_\_\_  
 Date: \_\_\_\_\_ Description (in Ltr)

	opening	final	Description (in Ltr)
01.11	8379.58	8389.66	10080
02.11	8389.66	8401.28	11620
03.11	8401.28	8418.67	17390
04.11	8418.67	8428.65	9980
05.11	8428.65	8436.46	7810
06.11	8436.46	8455.12	18660
07.11	8455.12	8467.19	12070
08.11	8467.19	8473.88	6690
09.11	8473.88	8485.66	11780
10.11	8485.66	8494.56	8900
11.11	8494.56	8507.33	12770
12.11	8507.33	8532.99	25660
13.11	8532.99	8554.99	22000
14.11	8554.99	8570.11	15120
15.11	8570.11	8585.63	15520
16.11	8585.63	8598.77	13140
17.11	8598.77	8605.41	6640
18.11	8605.41	8605.41	0
19.11	8605.41	8619.27	13860
20.11	8619.27	8636.66	17390
21.11	8636.66	8650.51	13850
22.11	8650.51	8670.99	20480
23.11	8670.99	8688.64	17650
24.11	8688.64	8706.26	17620
25.11	8706.26	8716.25	9990
26.11	8716.25	8723.43	7180



Bhoolanam Steels Pvt. 551d  
 Borewell - I  
 Dec '24

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Page No. \_\_\_\_\_  
 Date \_\_\_\_\_  
 Consumption  
 in Ltrs

	Opening	Final	
01.12	8818.68	8836.28	17600
02.12	8836.28	8849.95	13670
03.12	8849.95	8864.55	14600
04.12	8864.55	8878.85	14300
05.12	8878.85	8899.38	20530
06.12	8899.38	8914.81	15430
07.12	8914.81	8926.06	11250
08.12	8926.06	8951.26	25200
09.12	8951.26	8978.97	27710
10.12	8978.97	8996.19	17220
11.12	8996.91	9008.91	12000
12.12	9008.91	9029.63	20720
13.12	9029.63	9050.34	20710
14.12	9050.34	9066.25	15910
15.12	9066.25	9088.65	22400
16.12	9088.65	9098.26	9610
17.12	9098.26	9115.87	17610
18.12	9115.87	9132.59	16720
19.12	9132.59	9165.88	33290
20.12	9165.88	9176.98	11100
21.12	9176.98	9181.98	5000
22.12	9181.98	9183.23	1250
23.12	9183.23	9196.23	13000
24.12	9196.23	9219.01	22780
25.12	9219.01	9226.1	7090
26.12	9226.1	9230.67	4570



Opening Final

Page No.  
Date  
Consumption  
(in kg)

	Opening	Final	Consumption (in kg)
01.01.25	9283.28	9297.22	13940
02.01.25	9297.22	9308.68	11460
03.01.25	9308.68	9327.78	19100
04.01.	9327.78	9344.96	17180
05.01	9344.96	9369.09	24130
06.01	9369.09	9382.11	13020
07.01	9382.98	9411.03	28070
08.01	9411.03	9425.03	14000
09.01	9425.03	9443.09	18060
10.01	9443.09	9457.56	14470
11.01	9457.56	9469.05	11490
12.01	9469.05	9479.71	10660
12.01	9479.71	9494.77	15060
14.01	9494.77	9501.34	6570
15.01	9501.34	9508.03	6690
16.01	9508.03	9521.98	13950
17.01	9521.98	9547.63	25650
18.01	9547.63	9564.68	17050
19.01	9564.68	9587	22320
20.01	9587	9604.47	17470
21.01	9604.47	9614.75	10280
22.01	9614.75	9632.56	17810
23.01	9632.56	9646.98	14420
24.01	9646.98	9668.27	21290
25.01	9668.27	9688.74	20470
26.01	9688.74	9709.27	20530



Bholaram Steels Pvt. Ltd.  
Borewell-I

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Feb'25

Opening

Final

Page No.  
Consumption (m<sup>3</sup>/hr)

	Opening	Final	Consumption (m <sup>3</sup> /hr)
01.02	9822.46	9852.61	30150
02.02	9852.61	9872.1	19490
03.02	9872.1	9882.83	10730
04.02	9882.83	9899.72	16890
05.02	9899.72	9911.58	11860
06.02	9912.58	9925.67	14090
07.02	9925.67	9953	27330
08.02	9953	9974.52	21520
09.02	9974.52	9997.25	22730
10.02	9997.25	10007.66	10410
11.02	10007.66	10019.62	11960
12.02	10019.62	10030.1	10480
13.02	10030.1	10056.43	26330
14.02	10056.43	10081.8	25370
15.02	10081.8	10101.12	19320
16.02			0
17.02	10101.12	10115.3	14180
18.02	10115.3	10134.16	18860
19.02	10134.16	10151.57	17410
20.02	10151.57	10176.18	24610
21.02	10176.18	10190.12	13940
22.02	10190.12	10208.03	17910
23.02	10208.03	10226.2	18170
24.02	10226.2	10242.5	16300
25.02	10242.5	10257.49	14990
26.02	10257.49	10268.51	11020
27.02	10268.51	10275.48	6970
28.02	10275.48	10288.68	13200

Bholaam Steels Pvt. Ltd. ~~68~~ March 25  
 Borewell - I  
 opening Final

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Page No: \_\_\_\_\_  
 Date: 1/1/

01.03	10288.68	10305.51	161830 Ltr.
02.03	10305.51	10324.05	18740 Ltr.
03.03	10324.05	10342.23	18180 Ltr.
04.03	10342.23	10268.66	26430 Ltr.
05.03	10368.66	10291.84	23180 Ltr.
06.03	10391.84	10411.29	19450 Ltr.
07.03	10411.29	10436.85	25560 Ltr.
08.03	10436.85	10488.79	51940 Ltr.
09.03	10448.79	10464.49	15700 Ltr.
10.03	10464.49	10487.76	23270 Ltr.
11.03	10487.76	10507.97	20210 Ltr.
12.03	10507.97	10537.25	29280 Ltr.
13.03	10537.25	10553.28	16030 Ltr.
14.03	10553.28	10553.28	0 Ltr.
15.03	10553.28	10553.28	0 Ltr.
16.03	10553.28	10553.28	0 Ltr.
17.03	10553.28	10571.92	18640 Ltr.
18.03	10571.92	10592.16	20240 Ltr.
19.03	10592.16	10608.18	16020 Ltr.
20.03	10608.18	10618.77	10590 Ltr.
21.03	10618.77	10636.66	17890 Ltr.
22.03	10636.66	10654.6	17940 Ltr.
23.03	10654.6	10672.37	17770 Ltr.
24.03	10672.37	10686.64	14270 Ltr.
25.03	10686.64	10700.72	14080 Ltr.
26.03	10700.72	10720.38	19660 Ltr.

Bholaram Steels Pvt. Ltd.  
Borewell-I

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Page No

Date: / /

27.03	10720.38	10738.1	17720 Ltr
28.03	10738.1	10759.91	21810 Ltr
29.03	10758.91	10780.98	22070 Ltr
30.03	10780.98	10799.01	18030 Ltr
31.03	10799.01	10816.7	17690 Ltr

APRIL 2025

Bholaram Steels Pvt Ltd.

Bore well

Date \_\_\_\_\_  
 Page \_\_\_\_\_

Date	Opening	Final	Consumption in m <sup>3</sup>
01.04.25	10816.7	10844.84	28140
02.04	10844.84	10875.12	30280
03.04	10875.12	10896.25	21130
04.04	10896.25	10915.16	18910
05.04	10915.16	10940.22	25060
06.04	10940.22	10959.26	19040
07.04	10959.25	10971.98	12730
08.04	10971.98	10986.45	14470
09.04	10986.45	11003.02	16570
10.04	11003.02	11020.26	17240
11.04	11020.26	11043.93	23670
12.04	11043.93	11055.87	11940
13.04	11055.87	11067.96	12090
14.04	11067.96	11087.06	19100
15.04	11087.06	11098.54	11480
16.04	11098.54	11108.05	9510
17.04	11108.05	11128.26	20210
18.04	11128.26	11149.87	21610
19.04	11149.87	11170.16	20290
20.04	11170.16	11189.36	19250
21.04	11189.36	11210.84	21480
22.04	11210.84	11226.94	16100
23.04	11226.94	11247.63	20690
24.04	11247.63	11267.41	19780
25.04	11267.41	11284.61	17200
26.04	11284.61	11301.5	16440
27.04	11301.05	11321.46	20410



Borewell - II

Nov-24

Opening

Final

Page No.

Open sumption  
(in lit)

	Opening	Final	Open sumption (in lit)
01.11.24	12103.35	12136.85	33500
02.11.	12136.85	12168.25	31400
03.11	12168.25	12198.63	30380
04.11	12198.63	12218.23	19600
05.11	12218.23	12247.23	27000
06.11	12245.23	12275.36	30130
07.11	12275.36	12307.86	32500
08.11	12307.86	12370.25	62390
09.11	12370.25	12400.36	30110
10.11	12400.36	12430.26	29900
11.11	12430.26	12462.39	32130
12.11	12462.39	12495.68	33290
13.11	12495.68	12529.43	33750
14.11	12529.43	12561.93	32500
15.11	12561.93	12597.25	35320
16.11	12597.25	12630.12	32870
17.11	12630.12	12660.35	30230
18.11	12660.35	12694.25	33900
19.11	12694.25	12730.25	36000
20.11	12730.25	12764.58	34330
21.11	12764.58	12798.26	33680
22.11	12798.26	12832.55	34290
23.11	12832.55	12866.96	34410
24.11	12866.96	12898.45	31490
25.11	12898.45	12928.26	29810
26.11	12928.26	12961.34	33080



Bholaram Steels Pvt. Ltd

Borewell - II

Dec '24

Opening

Final

Page No.

Date of completion  
(in hrs)

01.12.24	13094.58	13126.47	31890
02.12.24	13126.47	13158.97	32500
03.12	13158.97	13189.65	30680
04.12	13189.65	13224.36	34710
05.12	13224.36	13255.96	31600
06.12	13255.96	13291.24	35280
07.12	13291.24	13323.74	32500
08.12	13323.74	13355.74	32000
09.12	13355.74	13389.54	33800
10.12	13389.54	13421.09	31550
11.12	13421.09	13456.24	35150
12.12	13456.24	13490.21	33970
13.12	13490.21	13522.71	32500
14.12	13522.71	13546.27	23560
15.12	13546.27	13579.25	32980
16.12	13579.25	13612.25	33000
17.12	13612.25	13645.87	33620
18.12	13645.87	13678.24	32370
19.12	13678.24	13709.98	31740
20.12	13709.98	13743.21	33230
21.12	13743.21	13774.26	31050
22.12	13774.26	13805.49	31230
23.12	13805.49	13836.51	31020
24.12	13836.51	13869.56	33050
27.12	13869.56	13903.24	33680
26.12	13903.24	13946.23	42990



Opening Final

	Opening	Final	
01.01.25	14106.24	14140.25	34010
02.01.25	14140.25	14172.36	32110
03.01.25	14172.36	14206.24	33880
04.01.25	14206.24	14240.36	34120
05.01	14240.36	14273.68	33320
06.01	14273.68	14308.88	35200
07.01	14308.88	14347.26	38380
08.01	14347.26	14381.96	34700
09.01	14381.96	14415.26	33300
10.01	14415.26	14448.63	33370
11.01	14448.63	14484.59	35960
12.01	14484.59	14519.79	35200
13.01	14519.79	14555.90	36110
14.01	14555.90	14592.34	36440
15.01	14592.34	14627.80	35460
16.01	14627.80	14663.00	35200
17.01	14663.00	14696.25	33250
18.01	14696.25	14729.31	33060
19.01	14729.31	14763.24	33930
20.01	14763.24	14799.62	36390
21.01	14799.62	14835.64	36010
22.01	14835.64	14869.53	33890
23.01	14869.53	14904.55	35020
24.01	14904.55	14940.25	35700
25.01	14940.25	14975.86	35610
26.01	14975.86	15009.24	33380



Bholaram Steels Pvt Ltd  
Borewell - 2

Feb 25

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Page No  
Consumption  
(in lit)

	Opening	Final	
01.02.25	15181.69	15214.36	32670
02.02.25	15214.36	15244.57	30210
03.02	15244.57	15278.61	34040
04.02	15278.61	15312.24	33630
05.02	15312.24	15344.89	32650
06.02	15344.89	15378.54	33650
07.02	15378.54	15411.20	32660
08.02	15411.20	15444.28	33080
09.02	15444.28	15476.24	31000
10.02	15476.24	15507.24	30050
11.02	15507.24	15537.29	31000
12.02	15537.29	15568.29	29350
13.02	15568.29	15597.64	28730
14.02	15597.64	15626.37	32900
15.02	15626.37	15659.27	27250
16.02	15659.27	15686.52	30770
17.02	15686.52	15717.29	31340
18.02	15717.29	15748.63	32660
19.02	15748.63	15781.29	32980
20.02	15781.29	15814.27	33010
21.02	15814.27	15847.28	33310
22.02	15847.28	15880.59	33030
23.02	15880.59	15913.62	32690
24.02	15913.62	15946.31	29900
25.02	15946.31	15976.21	29900
26.02	15976.21	16007.86	31650



Bholaam Steels Pvt. Ltd ✗  
Borwell-II

Mar'25

Page No

Date: / /

Consumption  
(In Ltr)

Date	Opening Reading	Final Reading	Consumption (In Ltr)
01.03.25	16064.79	16097.10	32310
02.03.25	16097.10	16132.57	35470
03.03.25	16132.57	16164.22	31650
04.03.25	16164.22	16194.76	30540
05.03.25	16194.76	16225.84	31080
06.03.25	16225.84	16255.46	29620
07.03.25	16255.46	16285.34	29880
08.03.25	16285.34	16314.69	29350
09.03.25	16314.69	16348.62	33930
10.03.25	16348.62	16381.97	33350
11.03.25	16381.97	16415.24	33270
12.03.25	16415.24	16439.84	24600
13.03.25	16439.84	16473.21	33370
14.03.25	16473.21	16516.23	43020
15.03.25	16516.23	16556.94	40710
16.03.25	16556.94	16598.81	41870
17.03.25	16598.81	16629.47	30660
18.03.25	16629.47	16669.74	40270
19.03.25	16669.74	16697.45	27710
20.03.25	16697.45	16726.75	29300
21.03.25	16726.75	16755.34	28590
22.03.25	16755.34	16786.41	31070
23.03.25	16786.41	16814.52	28110
24.03.25	16814.52	16846.95	32430
25.03.25	16846.95	16886.74	39790
26.03.25	16886.74	16914.58	27840



## Boxwell - II

Date  
Page

Date	opening Reading	Final Reading	Consumption	Consumption in the
01/04	17086.35	17109.72	22.97	22970
02/04	17109.72	17137.82	28.5	28500
03/04	17137.82	17166.72	28.5	28500
04/04	17166.72	17197.82	31.5	31500
05/04	17197.82	17226.72	28.5	28500
06/04	17226.72	17256.82	30.5	30500
07/04	17256.82	17293.77	36.95	36950
08/04	17293.77	17329.42	35.65	35650
09/04	17329.42	17362.89	33.47	33470
10/04	17362.89	17395.47	32.58	32580
11/04	17395.47	17423.97	28.5	28500
12/04	17423.97	17461.84	37.87	37870
13/04	17461.84	17500.72	38.88	38880
14/04	17500.72	17531.18	30.46	30460
15/04	17531.18	17569.91	38.73	38730
16/04	17569.91	17609.39	39.48	39480
17/04	17609.39	17638.37	28.98	28980
18/04	17638.37	17666.49	28.12	28120
19/04	17666.49	17694.49	28.00	28000
20/04	17694.49	17725.41	30.92	30920
21/04	17725.41	17753.79	28.38	28380
22/04	17753.79	17782.08	33.29	33290
23/04	17782.08	17814.58	27.5	27500
24/04	17814.58	17843.56	28.98	28980
25/04	17843.56	17875.03	31.47	31470
26/04	17875.03	17903.57	28.54	28540
27/04	17903.57	17932.26	28.69	28690

✕  
Bholaram Steels Pvt Ltd  
Rosewell - II

Date \_\_\_\_\_  
Page \_\_\_\_\_

Date	opening Reading	Final Reading	Consumption	Consumption in liter
28/04	17932.26	17960.96	28.5	28520
29/04	17960.96	17988.88	28.12	28120
30/04	17988.88	18017.85	28.97	28920
01/05	18017.85	18028.78	10.93	10930
02/05	18028.78	18045.75	16.97	16970
03/05	18045.75	18074.67	28.92	28920
04/05	18074.67	18108.17	33.5	33500
05/05	18108.17	18141.12	32.95	32950
06/05	18141.12	18172.62	31.5	31500
07/05	18172.62	18205.27	32.65	32650
08/05	18205.27	18234.91	29.64	29640
09/05	18234.91	18262.71	27.8	27800
10/05	18262.71	18289.28	26.57	26570
11/05	18289.28	18328.23	38.95	38950
12/05	18328.23	18353.81	25.58	25580
13/05	18353.81	18376.63	22.82	22820
14/05	18376.63	18399.47	22.84	22840
15/05	18399.47	18422.79	23.32	23320
16/05	18422.79	18445.79	23.00	23000
17/05	18445.79	18468.47	22.68	22680
18/05	18468.47	18491.92	23.45	23450
19/05	18491.92	18514.79	22.87	22870
20/05	18514.79	18537.63	22.84	22840
21/05	18537.63	18560.64	23.01	23010

**BHOLARAM STEELS PVT. LTD.****FLOW CHART FOR FLAT MANUFACTURING**

SPONGE IRON+PIG IRON / CAST IRON+MILL  
SCRAP



INDUCTION FURNACE



LIQUID IRON



CHEMICAL TEST



POUR IN LADDLE



MOVED TO CCM



POURED IN CCM TO FOR BILLET  
PREPARATION



BILLET PREPARED



BILLET MOVE TO ROLLING THROUGH  
CONVEYOR BELT



RUFFING STAND



LOOPING STAND (8 LINES)



POLISHING



COOLING BED



CUTTING OF FLAT AS PER REQUIREMENT



STRAIGHTENING OF FLATS

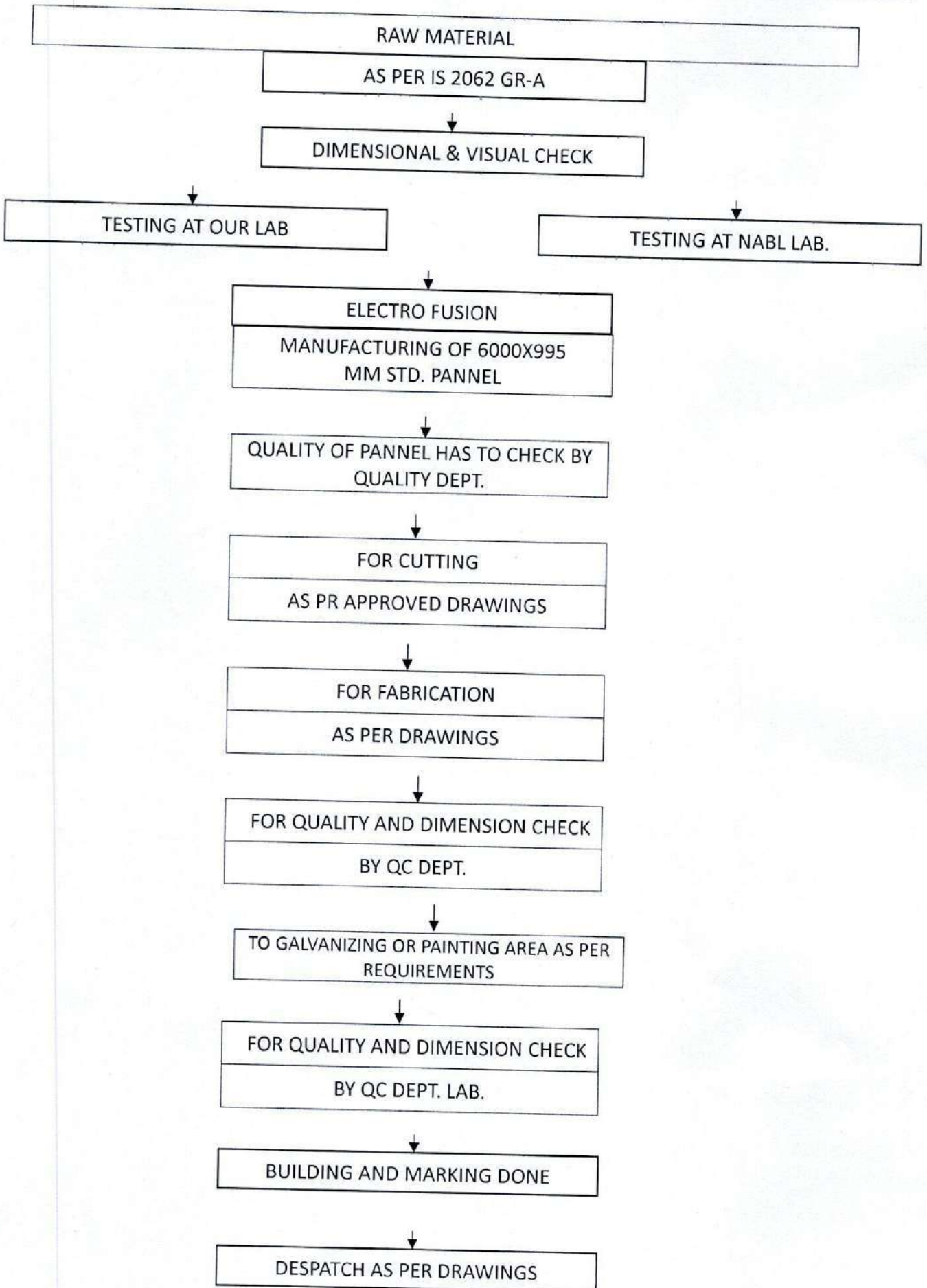


PHYSICAL & CHEMICAL TESTING



BUNDLING & STACKING

BHOLA RAM STEELS PVT. LTD.  
FLOW DIAGRAM FOR QUALITY CONTROL FOR FINAL PRODUCT (GRATINGS)





(A Government of India Undertaking - A Maharatna Company)  
City Gas Distribution, PATNA  
CONTACT NO:1800-123-121-111 EMERGENCY CONTACT NO 15101

PATNA, Bihar  
GSTN No: 10AAACG1209J2ZA

### TAX INVOICE / BILL OF SUPPLY

Business Partner (BP) No:7403031687  
BHOLA RAM STEELS PVT LTD  
Unit-3 GALVANIZATION, Biscuit Factory More,  
Nasriganj Danapur, Patna Patna BH 800012  
Phone no :  
Mobile no :9334287103  
Email:works@bholaramsteels.com  
GSTIN no :10AAACB9471H1ZX

Account No :740000219851  
Invoice No :800000580647  
Bill date :Aug 16, 2024  
Bill generation date :Aug 16, 2024  
DNQ in SCM :600  
GCV(Kcal/sm<sup>3</sup>) :9,802  
Due date :2024-08-20  
Last payment date :Jun 22, 2024  
Last payment amount(Rs.) :1,205,838.00  
Previous balance(Rs.) :0.00  
Current amount(Rs.) :949,606.21  
Total outstanding(Rs.) :949,606.21

#### Natural Gas Prices

	Rate:Rs/SCM
upto 5000 SCMD	54.03
More than 5000 SCMD	53.55

#### Reading Details:

Meter No.	Previous		Current		Consumption		
	Reading Date	Meter Reading	Reading Date	Meter Reading	Units(M3)	Corr Fac	Units(SCM)
2802602	Aug 1, 2024	0.62	Aug 15, 2024	14,646.9	14,646.28	1	14,646.28

#### Billing Details

Description	Billed Qty(SCM)	Unit Price(Rs./SCM)	SAC Code	Amount(Rs.)
Sale-NG(UPTO 5000 SCMD)	14646.280	54.03		791338.5084
VAT@20.00 %				158267.70
Current Invoice Amount				949606.21

Current Invoice Amt(Words):Rupees nine lac forty-nine thousand six hundred six & paise twenty-one only

Total Outstanding Amount in Rupees :

Rupees nine lac forty-nine thousand six hundred six & paise twenty-one only

The bill raised as per the back office agreements terms and conditions agreed with the party.  
VAT TIN:10011429011;Serv.Tax Regn.No: PAN No-AAACG1209J

#### Billing Address/Contact Us:

GAIL (INDIA) LIMITED, CITY GAS 1ST FLOOR, INDIRA BHAWAN, HARTALIMORE, PATNA BH 800001 IN ;  
EMAIL:GAILCGDHELPLINE@GAIL.CO.IN

Address of Registered Office: 16, Bhikaiji Cama Place, R.K.Puram, New Delhi-110066  
Corporate Identification No.: L40200DL1984GOI018976, Website Address: www.gailonline.com

Authorized Signatory

\*\*\*\*\*This is system generated Bill and hence does not require any signature\*\*\*\*\*

Payment Slip : TEAR THIS SLIP OFF AND RETURN IT WITH YOUR PAYMENT  
Cheque/DD should be payable to Gail (India) Limited A/C BP No.7403031687

Business Partner No.	7403031687	DD/Cheque No.	
Bill Date/Due Date	Aug 16, 2024/Aug 20, 2024	Bank	
Amount Payable by Due Date(Rs.)	949,606.21	Branch	

E

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# बिहार राज्य प्रदूषण नियंत्रण पर्षद्

अधिसूचना संख्या:- ०५

पटना, दिनांक:- १५-१२-२०२०

## अधिसूचना

माननीय सर्वोच्च न्यायालय द्वारा पारित आदेश एवं संबंधित हितधारकों के साथ आयोजित बैठक के आलोक में पर्यावरण, वन एवं जलवायु परिवर्तन विभाग, बिहार सरकार के ज्ञापांक-890 (ई.), दिनांक-29.06.2020 द्वारा राज्य में पेट-कोक एवं फर्नेस ऑयल के उपयोग हेतु संकल्पित "राज्य की ईंधन नीति" के अनुसार किसी भी बॉयलर अथवा फर्नेस अथवा किसी प्रकार के मौजूदा परिचालित उद्योगों (Existing Operational Industries) के उष्मन तंत्र (Heating System) में फर्नेस ऑयल का उपयोग अधिसूचित उत्सर्जन मानकों का अनुपालन करते हुए स्वच्छ ईंधन के रूप में LNG/PNG की आपूर्ति नेटवर्क विकसित होने तक किया जा सकेगा।

इसके साथ-साथ राज्य के पटना, मुजफ्फरपुर एवं गया जैसे वायु गुणवत्ता के मानकों को पूरा नहीं करने वाले शहरों (Non-attainment cities) तथा हाजीपुर औद्योगिक क्षेत्र जैसे अतिप्रदूषित क्षेत्र में नए/अथवा प्रस्तावित उद्योगों द्वारा फर्नेस ऑयल का उपयोग ईंधन के रूप में नहीं किया जायेगा।

राज्य में CNG/LNG/PNG की आपूर्ति हेतु तेल कम्पनी यथा गैस ऑथोरिटी ऑफ इंडिया लिमिटेड एवं इंडियन ऑयल कॉरपोरेशन लिमिटेड द्वारा स्थापित की जा रही है। अपर मुख्य सचिव, उद्योग विभाग, बिहार सरकार द्वारा समय-समय पर आयोजित समीक्षात्मक बैठक के माध्यम से प्राप्त सूचना के अनुसार औद्योगिक क्षेत्र पाटलीपुरा, पटना; औद्योगिक क्षेत्र, बरौनी, बेगूसराय; औद्योगिक क्षेत्र, भोजपुर एवं अन्य में CNG/LNG/PNG की आपूर्ति की व्यवस्था बनायी जा चुकी है तथा अन्य क्षेत्रों के लिए भी आपूर्ति नेटवर्क व्यवस्था विकसित की जा रही है।

उक्त के आलोक में बिहार राज्य प्रदूषण नियंत्रण पर्षद् एतद् द्वारा वैसे औद्योगिक क्षेत्र सहित अन्य क्षेत्रों जहाँ पर तेल कम्पनी द्वारा CNG/LNG/PNG की आपूर्ति हेतु नेटवर्क विकसित किया जा चुका है, में संचालित/स्थापित औद्योगिक इकाई में फर्नेस ऑयल का उपयोग औद्योगिक ईंधन के रूप में प्रतिबंधित करते हुए सिर्फ CNG/LNG/PNG स्वच्छ ईंधन का उपयोग करने की अनुमति प्रदान की जाती है।

औद्योगिक क्षेत्रों में स्थापित औद्योगिक इकाईयाँ जो बॉयलर अथवा फर्नेस अथवा उष्मन तंत्र (Heating System) में कोयला का उपयोग ईंधन के रूप में करती है तथा वहाँ CNG/LNG/PNG की आपूर्ति व्यवस्था की जा चुकी है, भी इसका उपयोग सुनिश्चित करेंगे।

यदि किसी औद्योगिक इकाई को इस संदर्भ में किसी प्रकार की छूट अपेक्षित हो तो पर्वद उनके संबंधित अनुरोध पर अलग से विचार कर सकेगी।

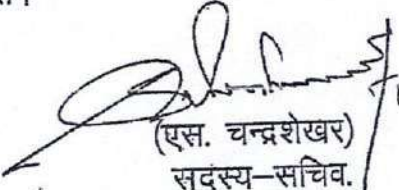
इस अधिसूचना के निर्गत होने के 06 महीने के अंदर संबंधित औद्योगिक इकाई CNG/LNG/PNG का उपयोग सुनिश्चित करेंगे। इसका अनुपालन सुनिश्चित नहीं करने वाले औद्योगिक इकाईयों के विरुद्ध सुसंगत प्रावधानों के तहत वैधानिक कार्रवाई की जायेगी।

ह0/-  
(एस. चन्द्रशेखर)  
सदस्य-सचिव.

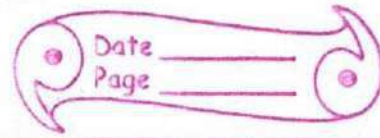
ज्ञापांक:- 312

पटना, दिनांक:- 14/2/22

प्रतिलिपि: अपर मुख्य सचिव, उद्योग विभाग, बिहार सरकार, पटना/प्रधान सचिव, पर्यावरण, वन एवं जलवायु परिवर्तन विभाग, बिहार सरकार, पटना/अध्यक्ष, बिहार इंडस्ट्रीज एसोसिएशन, सिन्हा लाईब्रेरी रोड, पटना/सदस्य-सचिव, केन्द्रीय प्रदूषण नियंत्रण बोर्ड, दिल्ली/पर्वद विश्लेषक/वैज्ञानिक सलाहकार/सभी क्षेत्रीय पदाधिकारी, बिहार राज्य प्रदूषण नियंत्रण पर्वद को सूचनार्थ एवं आवश्यक कार्रवाई हेतु प्रेषित।

  
(एस. चन्द्रशेखर)  
सदस्य-सचिव. 14/2/22

Sep 2024



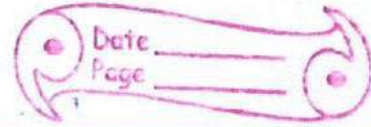
	Opening	- closing	- MS	- LTR
02/09/2024	156.2100	- 157.890	- 1.680	- 1.680
<del>02/09/2024</del>				
12/09/2024	157.890	- 158.090	- 0.20	- 0.20
26/09/2024	158.090	- 164.440	- 6.350	- 6.350
25/09/2024	164.440	- 170.790	- 6.350	- 6.350

OCT 2024

03/10/24	170.790	- 175.13	- 4.34	- 4.340
11/10/24	175.130	- 180.59	- 5.46	- 5.460
15/10/24	180.590	- 183.33	- 2.74	- 2.740
21/10/24	183.330	- 188.785	- 5.455	- 5.455
28/10/24	188.785	- 191.52	- 2.735	- 2.735

Nov, 2024.

02/11/24	191.520	- 194.42	- 2.9	- 2.900
07/11/24	194.420	- 198.02	- 3.6	- 3.600
11/11/24	198.020	- 202.45	- 4.43	- 4.430
19/11/24	202.450	- 207.95	- 5.5	- 5.500
27/11/24	207.950	- 211.32	- 3.37	- 3.370



Dec, 2024.

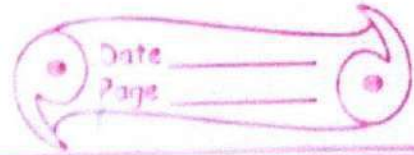
	Opening	—	Closing	—	M3	—	L+R
05/12/24	211.32	→	216.995	—	5.675	—	5675
02/12/24	216.995	—	221	—	4.005	—	4005
17/12/24	221	—	225.12	—	4.12	—	4120
24/12/24	225.12	—	230.14	—	5.02	—	5020
30/12/24	230.14	—	235.74	—	5.6	—	5600

Jan, 2025

05/01/25	235.74	—	239.88	—	4.14	—	4140
11/01/25	239.88	—	244.94	—	5.06	—	5060
18/01/25	244.94	—	249	—	4.06	—	4060
27/01/25	249	—	254.3	—	5.3	—	5300

Feb, 2025

02/02/25	254.3	—	259.95	—	5.65	—	5650
07/02/25	259.95	—	263.69	—	3.74	—	3740
15/02/25	263.69	—	267.17	—	3.48	—	3480
21/02/25	267.17	—	271.25	—	4.08	—	4080
27/02/25	271.25	—	275.48	—	4.23	—	4230



Mar, 2025.

	Opening	-	Closing	-	M3	-	Ltr
10/03/25	275.48	-	278.12	-	2.64	-	2640
15/03/25	278.12	-	283.48	-	5.36	-	5360
21/03/25	283.48	-	287.66	-	4.18	-	4180
30/03/25	287.66	-	292.58	-	4.92	-	4920

~~85~~  
BHOLA RAM STEELSPVT. LTD.

Incoming

Page No.:

Date: / /

April, 2025

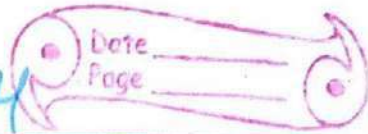
DATE.	OPENING	-	CLOSING	-	M3	-	LTR.
03/04/25	292.58	-	294.78	-	2.2	-	2200
07/04/25	294.78	-	299.84	-	5.06	-	5060
11/04/25	299.84	-	303.44	-	3.6	-	3600
16/04/25	303.44	-	308.95	-	5.51	-	5510
21/04/25	308.95	-	312.665	-	3.715	-	3715
23/04/25	312.665	-	318.435	-	5.77	-	5770
26/04/25.	318.435	-	320.84.	-	2.405	-	2405.

May, 2025

02/05/25	320.84	-	325.69	-	4.85	-	4850
06/05/25	325.69	-	332.79	-	7.1	-	7100
10/05/25	332.79	-	337.89	-	5.1	-	5100
15/05/25	337.89	-	343.69.	-	5.8	-	5800

ETP OUTLET

September 2024



Date	Opening	- Closing	- m <sup>3</sup>	- LTR
05/09/24	149.2	- 153.5	= 4.3	= 4300
06/09/24	153.5	- 154.7	= 1.2	= 1200
15/09/24	154.7	- 156.8	= 2.1	= 2100
16/09/24	156.8	- 157.3	= 0.5	= 500
18/09/24	157.3	- 161.1	= 3.8	= 3800
22/09/24	161.1	- 165.7	= 4.6	= 4600
28/09/24	165.7	- 170.2	= 4.5	= 4500

Oct, 2024

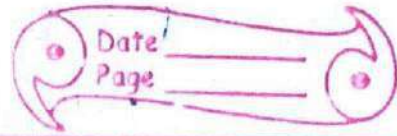
01/10/24	170.2	- 172.69	= 2.49	= 2490
05/10/24	172.69	- 174.89	= 2.2	= 2200
09/10/24	174.89	- 177.55	= 2.66	= 2660
15/10/24	177.55	- 179.64	= 2.09	= 2090
20/10/24	179.64	- 181.54	= 1.9	= 1900
25/10/24	181.54	- 183.01	= 1.47	= 1470

Nov, 2024

01/11/24	183.01	- 185.7	= 2.69	= 2690
08/11/24	185.7	- 187.55	= 1.85	= 1850
14/11/24	187.55	- 189.65	= 2.1	= 2100
20/11/24	189.65	- 191.95	= 2.3	= 2300
25/11/24	191.95	- 193.99	= 2.04	= 2040

ETPOUTLET.

Dec, 2024



Date	Opening	- Closing	- MB	- Ltr
03/12/24	193.99	- 195.97	- 1.98	- 1980
08/12/24	195.97	- 196.88	- 0.91	- 910
12/12/24	196.88	- 198.99	- 2.11	- 2110
19/12/24	198.99	- 200.89	- 1.9	- 1900
26/12/24	200.89	- 201.65	- 0.76	- 760
30/12/24	201.65	- 202.35	- 0.7	- 700

Jan, 2025.

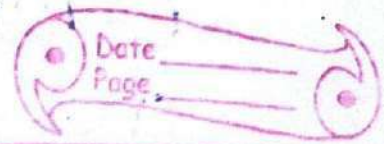
02/01/25	202.35	- 203.45	- 1.1	- 1100
08/01/25	203.45	- 205.1	- 1.65	- 1650
11/01/25	205.1	- 206.75	- 1.65	- 1650
15/01/25	206.75	- 208.22	- 1.47	- 1470
21/01/25	208.22	- 210.32	- 2.1	- 2100
28/01/25	210.32	- 212.42	- 2.1	- 2100

Feb, 2025.

02/02/25	212.42	- 215.1	- 2.68	- 2680
06/02/25	215.1	- 216.6	- 1.5	- 1500
14/02/25	216.6	- 218.35	- 1.75	- 1750
27/02/25	218.35	- 220.7	- 2.35	- 2350
26/02/25	220.7	- 221.89	- 1.19	- 1190
28/02/25	221.89	- 223	- 1.11	- 1110

ETP OUTLET

March, 2025



Date	Opening	-	Closing	-	M3	-	LTR
02/03/25	223	-	224.5	-	1.5	-	1500
09/03/25	224.5	-	225.25	-	0.75	-	750
16/03/25	225.25	-	227.55	-	2.3	-	2300
27/03/25	227.55	-	231	-	3.45	-	3450

Outgoing.

Page No.:  
Date: 11

April, 2025

Date	Opening	- Closing	- M3	- LTR.
01/04/25	231	- 237.75	- 6.75	- 6750
06/04/25	237.75	- 242.85	- 5.1	- 5100
10/04/25	242.85	- 247.005	- 4.155	- 4155
14/04/25	247.005	- 257.95	- 10.945	- 10945
20/04/25	257.95	- 259.15	- 1.2	- 1200
22/04/25	259.15	- 268.89	- 9.74	- 9740
23/04/25	268.89	- 272.48	- 3.59	- 3590
26/04/25	272.48	- 276.89	- 4.41	- 4410

May, 2025

04/05/25	276.89	- 281.59	- 4.7	- 4700
05/05/25	281.59	- 288.32	- 6.73	- 6730
12/05/25	288.32	- 293.09	- 4.77	- 4770



IRN : 55b93d926b3df50f6bof752ao73bc55153f-301070bed97e945f3fb3288de84d0  
 Ack No. : 182416063410789  
 Ack Date : 26-Apr-24

BHOLA RAM STEELS PRIVATE LIMITED (24-25) BISCUIT FACTORY MORE NASRIGANJ DANAPUR, PATNA- 800 012 BIHAR (INDIA) TAN NO. PTNB00237C GSTIN/UIN: 10AAACB9471H1ZX State Name : Bihar, Code : 10 E-Mail : acbrspl@gmail.com	Invoice No. e-Way Bill No. Dated BRS/24-25/0072 851407761381 26-Apr-24
	Delivery Note Mode/Terms of Payment
Consignee (Ship to) BHAWANI CHEMICALS F-8,F-9 UDYOGPURAM PARTAPUR, MEERUT UTTAR PRADESH-250103 GSTIN/UIN : 09ABBP4790R1ZW PAN/IT No : ABBPK4790R State Name : Uttar Pradesh, Code : 09	Reference No. & Date. Other References
Buyer (Bill to) BHAWANI CHEMICALS F-8,F-9 UDYOGPURAM PARTAPUR, MEERUT UTTAR PRADESH-250103 GSTIN/UIN : 09ABBP4790R1ZW PAN/IT No : ABBPK4790R State Name : Uttar Pradesh, Code : 09 Place of Supply : Uttar Pradesh	Buyer's Order No. Dated
	Dispatch Doc No. Delivery Note Date
	Dispatched through Destination BY ROAD MEERUT
	Bill of Lading/LR-RR No. Motor Vehicle No. 659 dt. 26-Apr-24 HR65AB4161
	Terms of Delivery

Sl No.	Description of Goods	HSN/SAC	Quantity	Rate	per	Amount
1	ZINC ASH	26201900	24.995 MT	45,000.00	MT	11,24,775.00
						IGST ROUND OFF 2,02,459.50 0.50
<b>Total</b>			24.995 MT			₹ 13,27,235.00

Amount Chargeable (in words) **INR Thirteen Lakh Twenty Seven Thousand Two Hundred Thirty Five Only** E. & O.E

HSN/SAC	Taxable Value	IGST Rate	IGST Amount	Total Tax Amount
26201900	11,24,775.00	18%	2,02,459.50	2,02,459.50
<b>Total</b>	<b>11,24,775.00</b>		<b>2,02,459.50</b>	<b>2,02,469.60</b>

Tax Amount (in words) : **INR Two Lakh Two Thousand Four Hundred Fifty Nine and Fifty paise Only**

Company's PAN : AAACB9471H  
 Declaration : We declare that this invoice shows the actual price of the goods described and that all particulars are true and correct.  
 Company's Bank Details :  
 Bank Name : ICICI BANK  
 A/c No. : 625951000549  
 Branch & IFS Code : EXHIBITION ROAD, PATNA & ICIC0008285  
 for BHOLA RAM STEELS PRIVATE LIMITED (24-25)  
 Authorised Signatory



## e-Way Bill



E-Way Bill No:	8614 0776 1381
E-Way Bill Date:	26/04/2024 07:35 PM
Generated By:	10AAA CB947 1H1ZX - BHOLA RAM STEELS PRIVATE LIMITED
Valid From:	26/04/2024 07:35 PM [1079Kms]
Valid Until:	02/05/2024
IRN:	55b93d926b3df60f6bef762ae73bc55153f301070bcd97e945f3fb3288de64d0

## Part - A

GSTIN of Supplier	10AAACB9471H1ZX,BHOLA RAM STEELS PRIVATE LIMITED
Place of Dispatch	Danapur, Patna,BIHAR-800012
GSTIN of Recipient	09ABB PK479 0R1ZW ,BHAWANI CHEMICALS
Place of Delivery	UTTAR PRADESH,UTTAR PRADESH-250103
Document No.	BRS/24-25/0072
Document Date	26/04/2024
Transaction Type:	Regular
Value of Goods	1327235
HSN Code	26201900 - ZINC ASH
Reason for Transportation	Outward - Supply
Transporter	10BLAPP3208D2ZW & NEW PREMIER TRANSPORT CORPORATION

## Part - B

Mode	Vehicle / Trans Doc No & Dt.	From	Entered Date	Entered By	CEWB No. (If any)	Multi Veh.Info (If any)
Road	HR55AB4161 & 659 & 26/04/2024	Danapur, Patna	26/04/2024 07:35 PM	10AAACB9471H1ZX	-	-



861407761381

Note: If any discrepancy in information please try after sometime.



IRN : bc2bf29cc8296b819cfa949b18f38b1611-  
 69660af31e5003d2ed267b09f4371e  
 Ack No. : 182416198818616  
 Ack Date: 13-May-24

BHOLA RAM STEELS PRIVATE LIMITED (24-25) BISCUIT FACTORY MORE NASRIGANJ DANAPUR, PATNA- 800 012 BIHAR (INDIA) TAN NO. PTNB00237G GSTIN/UID: 10AAACB9471H1ZX State Name : Bihar, Code : 10 E-Mail : acbrspl@gmail.com Consignee (Ship to) BHAWANI CHEMICALS F-8,F-9 UDYOGPURAM PARTAPUR, MEERUT UTTAR PRADESH-250103 GSTIN/UID : 09ABBP4790R1ZW PAN/IT No : ABBPK4790R State Name : Uttar Pradesh, Code : 09 Buyer (Bill to) BHAWANI CHEMICALS F-8,F-9 UDYOGPURAM PARTAPUR, MEERUT UTTAR PRADESH-250103 GSTIN/UID : 09ABBP4790R1ZW PAN/IT No : ABBPK4790R State Name : Uttar Pradesh, Code : 09 Place of Supply : Uttar Pradesh	Invoice No. e-Way Bill No. Dated - BRS/24-25/0113 801412616911 13-May-24
	Delivery Note Mode/Terms of Payment Reference No. & Date, Other References Buyer's Order No. Dated Dispatch Doc No. Delivery Note Date Dispatched through Destination MEERUT Bill of Lading/LR-RR No. Motor Vehicle No. E5000335308 dt. 13-May-24 UP81ET4268 Terms of Delivery

SI No.	Description of Goods	HSN/SAC	Quantity	Rate	per	Amount
1	ZINC ASH	28201900	12.475 MT	45,000.00	MT	5,61,375.00
						IGST ROUND OFF 1,01,047.50 0.50
Total			12.475 MT			₹ 6,62,423.00

Amount Chargeable (in words) **INR Six Lakh Sixty Two Thousand Four Hundred Twenty Three Only** E. & O.E

HSN/SAC	Taxable Value	IGST Rate	IGST Amount	Total Tax Amount
28201900	5,61,375.00	18%	1,01,047.50	1,01,047.50
Total			1,01,047.50	1,01,047.50

Tax Amount (in words) : **INR One Lakh One Thousand Forty Seven and Fifty paise Only**

Company's PAN : AAACB9471H  
 Declaration: We declare that this invoice shows the actual price of the goods described and that all particulars are true and correct.  
 Company's Bank Details:  
 Bank Name : ICICI BANK  
 A/c No. : 626951000649  
 Branch & IFS Code : EXHIBITION ROAD, PATNA & ICIS00062690  
 for BHOLA RAM STEELS PRIVATE LIMITED (24-25)



## e-Way Bill



E-Way Bill No:	8014 1261 6911
E-Way Bill Date:	13/05/2024 06:03 PM
Generated By:	10AAA CB947 1H1ZX - BHOLA RAM STEELS PRIVATE LIMITED
Valid From:	13/05/2024 06:03 PM [1079Kms]
Valid Until:	19/05/2024
IRN:	bc2bf29ec8296b819cfa949b18f38b161159550af31e5ea3d2ed267b09f4371e

## Part - A

GSTIN of Supplier	10AAACB9471H1ZX,BHOLA RAM STEELS PRIVATE LIMITED
Place of Dispatch	Danapur, Patna,BIHAR-800012
GSTIN of Recipient	09ABB PK479 0R1ZW ,BHAWANI CHEMICALS
Place of Delivery	UTTAR PRADESH,UTTAR PRADESH-250103
Document No.	BRS/24-25/0113
Document Date	13/05/2024
Transaction Type:	Regular
Value of Goods	662423
HSN Code	28201900 - ZINC ASH
Reason for Transportation	Outward - Supply
Transporter	36AACCA4861C1Z0 & ASSOCIATED ROAD CARRIERS LIMITED

## Part - B

Mode	Vehicle / Trans Doc No & Dt.	From	Entered Date	Entered By	CEWB No. (If any)	Multi Veh.Info (If any)
Road	UP81ET4268 & E5000335308 & 13/05/2024	Danapur, Patna	13/05/2024 06:03 PM	10AAACB9471H1ZX	-	-



801412616911


Note\*: If any discrepancy in information please try after sometime.



Government of India  
Form GST REG-06  
[See Rule 10(1)]

Registration Certificate

Registration Number :09ABBPk4790R1ZW

1.	Legal Name	UMESH KUMAR			
2.	Trade Name, if any	M/S BHAWANI CHEMICALS			
3.	Constitution of Business	Proprietorship			
4.	Address of Principal Place of Business	F 8, UDYOGPURAM, PARTAPUR MEERUT, Meerut, Uttar Pradesh, 250103			
5.	Date of Liability	01/07/2017			
6.	Date of Validity	From	01/07/2017	To	Not Applicable
7.	Type of Registration	Regular			
8.	Particulars of Approving Authority:	Uttar Pradesh Goods and Services Tax Act, 2017			
Signature					
Name		AMIT KUMAR YADAV			
Designation		Assistant Commissioner			
Jurisdictional Office		Meerut Sector-7			
9.	Date of issue of Certificate	10/02/2020			
Note: The registration certificate is required to be prominently displayed at all places of Business/Office(s) in the State.					

This is a system generated digitally signed Registration Certificate issued based on the approval of application granted on 10/02/2020 by the jurisdictional authority.

**Details of Additional Place of Business(s)**

GSTIN	09ABBP4790R1ZW
Legal Name	UMESH KUMAR
Trade Name, if any	M/S BHAWANI CHEMICALS

Total Number of Additional Places of Business(s) in the State 1

Sr. No.	Address
1	F-9, UDHAYOG PURAM, PARTAPUR, MEERUT, Meerut, Uttar Pradesh, 250002



सत्यमेव जयते

GSTIN

Legal Name

Trade Name, if any

09ABBPK4790R1ZW

UMESH KUMAR

M/S BHAWANI CHEMICALS

## Details of Proprietor



Name

UMESH KUMAR

Designation/Status

PROPRIETOR

Resident of State

Uttar Pradesh

### Registration Certificate-cum-Pass Book for Re-refining/Recycling of Hazardous Wastes

Name and Address of the Industry : M/S. Bhawani Chemicals  
F. P. O. Udyogkhana, Santapur,  
Meerut

Telephone/Fax No. : .....

E-mail Address : .....

Registration No : 10086/UPRCB/Meerut (UPRCB)/HWM/Meerut/2019

Date of Issue : 18/12/2019

Validity Period : 18/12/2019 To 17/12/2024

Type & quantity of the Hazardous Waste(s) permitted for procurement and recycling:

S. No.	Hazardous Wastes (Non-Ferrous other than Lead) Type	Quantity (Tons Per Annum)
1-	Zinc Ash, Dross, Scrap, Copper Dross, Aluminium Scrap	2088 Ton/Annum

Nishi Kumar Chauhan  
Nishi Kumar Chauhan

Chief Environmental Officer (Kind-3)  
Authorized Signatory  
Seal

Per

generated, mode of final disposal during the validity period of registration, and a statement showing pointwise compliance status of the above conditions. This information should be supported with Central Excise/Sales tax details.

- 15. The registration may be cancelled or suspended by CPCB/UPPCB as per Rule 8(5) of the HW Rules, in case the recycler fails to comply with any of the conditions of the registration or with any of the provisions of the Environment (Protection) Act, 1986 as amended or Rules made there under.
- 16. In addition to above, CPCB / UPPCB may stipulate further conditions if so required, in the interest of environment protection.

17. Additional Conditions:

As per authorisation Ref. No-10086/UPPCB/  
Meeaut(UPPCBRO)/HWM/Meeaut/2019  
Dated-18/12/2019

Date : 30/12/2019  
 Place : LUCKNOW

*Nishi Kumar Chaturan*  
 Chief Environmental Officer (HWM)  
 Authorised Signatory  
 Seal

Endorsement by the Auctioneer/Seller (except column No. 6 & 7)  
 [Condition No. 3 of the Registration]

Registration No. : ..... Date : .....

Waste(s) Type : ..... Permitted Quantity : .....

S. No.	Date	Address of the Auctioneer/Seller	Type & Quantity of HW sold/Auctioned	Signature & Seal of the Auctioneer/Seller with date	Date of arrival in the Recycler's premises & Chalan No.	Balance Quantity (Registered/Procured till date)
(1)	(2)	(3)	(4)	(5)	(6)	(7)

\*To be filled by the Recycler

BHOLA RAM STEELS PRIVATE LIMITED (24-25)  
 BISCUT FACTORY MORE NASRIGANJ  
 DANAPUR, PATNA- 800 012 BIHAR (INDIA)  
 TAN NO. PTNB00237G  
 GSTIN/UIN: 10AAACB9471H1ZX  
 State Name : Bihar, Code : 10  
 E-Mail : acbrspi@gmail.com

Invoice No.	Date
BRS/24-25/0546	19-Sep-24
Delivery Note	Mode/Terms of Payment
Reference No. & Date.	Other References
Buyer's Order No.	Dated
Dispatch Doc No.	Delivery Note Date
Dispatched through	Destination
Bill of Lading/LR-RR No.	Motor Vehicle No.
Terms of Delivery	BR1V - 1552

Consignee (Ship to)  
 Cash  
 RAJAPUR  
 State Name : Bihar, Code : 10  
 Buyer (Bill to)  
 Cash  
 RAJAPUR  
 State Name : Bihar, Code : 10  
 Place of Supply : Bihar

Sl No.	Description of Goods	HSN/SAC	Quantity	Rate	per	Amount
1	MILL SCALE	732690	6.810 MT	1,200.00	MT	8,172.00
						CGST 735.48
						SGST 735.48
						ROUND OFF 0.04
Total						₹ 9,643.00

Amount Chargeable (in words) **INR Nine Thousand Six Hundred Forty Three Only** E. & O.E

HSN/SAC	Taxable Value	CGST Rate	CGST Amount	SGST/UTGST Rate	SGST/UTGST Amount	Total Tax Amount
732690	8,172.00	9%	735.48	9%	735.48	1,470.96
Total			735.48		735.48	1,470.96

Tax Amount (in words) : **INR One Thousand Four Hundred Seventy and Ninety Six paise Only**

Company's PAN : AAACB9471H  
 Declaration  
 We declare that this invoice shows the actual price of the goods described and that all particulars are true and correct.

Company's Bank Details  
 Bank Name : ICICI BANK  
 A/c No. : 626951000549  
 Branch & IFS Code : EXHIBITION ROAD, PATNA & ICIC0006269  
 for BHOLA RAM STEELS PRIVATE LIMITED (24-25)

*[Signature]*  
 Authorised Signatory

BHOLA RAM STEELS PRIVATE LIMITED (24-25)  
BISCUT FACTORY MORE NASRIGANJ  
DANAPUR, PATNA- 800 012 BIHAR (INDIA)  
TAN NO. PTNB00237G  
GSTIN/UIN: 10AAACB9471H1ZX  
State Name : Bihar, Code : 10  
E-Mail : acbrspt@gmail.com

Invoice No. <b>BRS/24-25/0563</b>	Dated <b>22-Sep-24</b>
Delivery Note	Mode/Terms of Payment
Reference No. & Date.	Other References
Buyer's Order No.	Dated
Dispatch Doc No.	Delivery Note Date
Dispatched through	Destination <b>PATNA CITY</b>
Bill of Lading/LR-RR No.	Motor Vehicle No. <b>BR01GC - 2519</b>
Terms of Delivery	

Consignee (Ship to)  
**Cash**  
**PATNA CITY**  
State Name : Bihar, Code : 10  
Buyer (Bill to)  
**Cash**  
**PATNA CITY**  
State Name : Bihar, Code : 10  
Place of Supply: Bihar

Sl No.	Description of Goods	HSN/SAC	Quantity	Rate	per	Amount
1	MILL SCALE	732690	7.930 MT	1,200.00	MT	9,516.00
						CGST 856.44
						SGST 856.44
						ROUND OFF 0.12
<b>Total</b>						<b>₹ 11,229.00</b>

Amount Chargeable (in words) **INR Eleven Thousand Two Hundred Twenty Nine Only** E. & O.E

HSN/SAC	Taxable Value	CGST Rate	CGST Amount	SGST/UTGST Rate	SGST/UTGST Amount	Total Tax Amount
732690	9,516.00	9%	856.44	9%	856.44	1,712.88
<b>Total</b>	<b>9,516.00</b>		<b>856.44</b>		<b>856.44</b>	<b>1,712.88</b>

Tax Amount (in words) : **INR One Thousand Seven Hundred Twelve and Eighty Eight paise Only**

Company's PAN : **AAACB9471H**

Company's Bank Details  
Bank Name : **ICICI BANK**  
A/c No. : **626961000549**  
Branch & IFS Code : **EXHIBITION ROAD, PATNA & ICIC0006269**  
for BHOLA RAM STEELS PRIVATE LIMITED (24-25)

Declaration  
We declare that this invoice shows the actual price of the goods described and that all particulars are true and correct.

Authorized Signatory

SUBJECT TO PATNA JURISDICTION

This is a Computer Generated Invoice



104

Tax Invoice

(TRIPLICATE) FOR SUPPLIER

597

BHOLA RAM STEELS PRIVATE LIMITED (24-25)  
 BISCUT FACTORY MORE NASRIGANJ  
 DANAPUR, PATNA- 800 012 BIHAR (INDIA)  
 TAN NO. PTNB00237G  
 GSTIN/UIN: 10AAACB9471H1ZX  
 State Name : Bihar, Code : 10  
 E-Mail : acbrspl@gmail.com  
 Consignee (Ship to)

Invoice No.	BRS/24-25/1188	Date	24-Dec-24
Delivery Note		Mode/Terms of Payment	
Reference No. & Date.		Other References	
Buyer's Order No.		Dated	
Dispatch Doc No.		Delivery Note Date	
Dispatched through		Destination	SERPUR PATNA
Bill of Lading/LR-RR No.		Motor Vehicle No.	BR01GF4876
Terms of Delivery			

Cash  
 SERPUR PATNA  
 State Name : Bihar, Code : 10  
 Buyer (Bill to)

Cash  
 SERPUR PATNA  
 State Name : Bihar, Code : 10  
 Place of Supply: Bihar

SI No.	Description of Goods	HSN/SAC	Quantity	Rate	per	Amount
1	MILL SCALE	732690	6.080 MT	1,200.00	MT	7,296.00
	Less:					CGST 656.6 SGST 656.6 ROUND OFF (-)0.2
<b>Total</b>			<b>6.080 MT</b>			<b>₹ 8,609.00</b>

Amount Chargeable (in words) **INR Eight Thousand Six Hundred Nine Only** E. & O.E

HSN/SAC	Taxable Value	CGST		SGST/UTGST		Total Tax Amount
		Rate	Amount	Rate	Amount	
732690	7,296.00	9%	656.64	9%	656.64	1,313.28
<b>Total</b>	<b>7,296.00</b>		<b>656.64</b>		<b>656.64</b>	<b>1,313.28</b>

Tax Amount (in words) : **INR One Thousand Three Hundred Thirteen and Twenty Eight paise Only**

Company's PAN : AAACB9471H

Company's Bank Details  
 Bank Name : ICICI BANK  
 A/c No. : 625951000549  
 Branch & IFS Code : EXHIBITION ROAD, PATNA & ICIC0006269

Declaration  
 We declare that this invoice shows the actual price of the goods described and that all particulars are true and correct.

for BHOLA RAM STEELS PRIVATE LIMITED (24-25)  
 [Signature]  
 Authorised Signatory

SUBJECT TO PATNA JURISDICTION  
 This is a Computer Generated Invoice

**BHOLA RAM STEELS PRIVATE LIMITED (24-25)**  
**BISCUIT FACTORY MORE NASRIGANJ**  
**DANAPUR, PATNA- 800 012 BIHAR (INDIA)**  
**TAN NO. PTNB00237G**  
**GSTIN/UIN: 10AAACB9471H1ZX**  
**State Name : Bihar, Code : 10**  
**E-Mail : acbrspl@gmail.com**

Invoice No.	Date
<b>BRS/24-25/1363</b>	<b>15-Feb-25</b>
Delivery Note	Mode/Terms of Payment
Reference No. & Date.	Other References
Buyer's Order No.	Dated
Dispatch Doc No.	Delivery Note Date
Dispatched through	Destination
Bill of Lading/LR-RR No.	Motor Vehicle No.
Terms of Delivery	<b>BR01GN6756</b>

Consignee (Ship to)  
**Cash**  
**SAGUANMORE**  
**State Name : Bihar, Code : 10**  
 Buyer (Bill to)  
**Cash**  
**SAGUNAMORE**  
**State Name : Bihar, Code : 10**  
**Place of Supply: Bihar**

Sl No.	Description of Goods	HSN/SAC	Quantity	Rate	per	Amount
1	MILL SCALE	732690	6.140 MT	1,200.00	MT	7,368.00
	Less:					
						CGST 663.12
						SGST 663.12
						ROUND OFF (-)0.24
<b>Total</b>						<b>₹ 8,694.00</b>

Amount Chargeable (in words) **INR Eight Thousand Six Hundred Ninety Four Only** E. & O.E

HSN/SAC	Taxable Value	CGST Rate	CGST Amount	SGST/UTGST Rate	SGST/UTGST Amount	Total Tax Amount
732690	7,368.00	9%	663.12	9%	663.12	1,326.24
<b>Total</b>	<b>7,368.00</b>		<b>663.12</b>		<b>663.12</b>	<b>1,326.24</b>

Tax Amount (in words) : **INR One Thousand Three Hundred Twenty Six and Twenty Four paise Only**

Company's PAN : **AAACB9471H**

Company's Bank Details  
 Bank Name : **ICICI BANK**  
 A/c No. : **625951000549**  
 Branch & IFS Code : **EXHIBITION ROAD, PATNA & ICID006269**  
 for BHOLA RAM STEELS PRIVATE LIMITED (24-25)  
 Authorised Signatory

Declaration  
 We declare that this invoice shows the actual price of the goods described and that all particulars are true and correct.



BHOLA RAM STEELS PRIVATE LIMITED (24-25)  
 BISCUT FACTORY MORE NASRIGANJ  
 DANAPUR, PATNA- 800 012 BIHAR (INDIA)  
 TAN NO. PTNB00237G  
 GSTIN/UIN: 10AAACB9471H1ZX  
 State Name : Bihar, Code : 10  
 E-Mail : acbrspl@gmail.com

Invoice No.	Dated
BRS/24-25/0213	18-Jun-24
Delivery Note	Mode/Terms of Payment
Reference No. & Date.	Other References,
Buyer's Order No.	Dated
Dispatch Doc No.	Delivery Note Date
Dispatched through	Destination
Bill of Lading/LR-RR No.	Motor Vehicle No.
	BR01GF -8421
Terms of Delivery	

Consignee (Ship to)  
 Cash  
 BELIROAD  
 State Name : Bihar, Code : 10  
 Buyer (Bill to)  
 Cash  
 BELIROAD  
 State Name : Bihar, Code : 10  
 Place of Supply: Bihar

SI No.	Description of Goods	HSN/SAC	Quantity	Rate	per	Amount
1	MILL SCALE	732690	8.010 MT	1,200.00	MT	9,612.00
						CGST 865.08
						SGST 865.08
						ROUND OFF (-)0.16
						Less:
						Total
			8.010 MT			₹ 11,342.00

Amount Chargeable (in words)

INR Eleven Thousand Three Hundred Forty Two Only

E. & O.E

HSN/SAC	Taxable Value	CGST		SGST/UTGST		Total
		Rate	Amount	Rate	Amount	
732690	9,612.00	9%	865.08	9%	865.08	1,730.16
	Total		865.08		865.08	1,730.16

Tax Amount (in words) : INR One Thousand Seven Hundred Thirty and Sixteen paise Only

Company's PAN : AAACB9471H

Company's Bank Details  
 Bank Name : ICICI BANK  
 A/c No. : 626961000549  
 Branch & IFS Code : EXHIBITION ROAD, PATNA & ICIC0006269

Declaration  
 We declare that this invoice shows the actual price of the goods described and that all particulars are true and correct.

for BHOLA RAM STEELS PRIVATE LIMITED (24-25)



SUBJECT TO PATNA JURISDICTION

This is a Computer Generated Invoice

104

600

Tax Invoice

(TRIPLICATE COPY FOR SUPPLIER)

**BHOLA RAM STEELS PRIVATE LIMITED (24-25)**  
**BISCUIT FACTORY MORE NASRIGANJ**  
**DANAPUR, PATNA- 800 012 BIHAR (INDIA)**  
**TAN NO. PTNB00237G**  
**GSTIN/UIN: 10AAACB9471H1ZX**  
**State Name : Bihar, Code : 10**  
**E-Mail : acbrspl@gmail.com**

Invoice No. <b>BRS/24-25/0220</b>	Dated <b>21-Jun-24</b>
Delivery Note	Mode/Terms of Payment
Reference No. & Date.	Other References
Buyer's Order No.	Dated
Dispatch Doc No.	Delivery Note Date
Dispatched through	Destination
Bill of Lading/LR-RR No.	Motor Vehicle No. <b>BR03GB1834</b>
Terms of Delivery	

Consignee (Ship to)  
**Cash**  
**Pareo**  
**State Name : Bihar, Code : 10**  
 Buyer (Bill to)  
**Cash**  
**Pareo**  
**State Name : Bihar, Code : 10**  
**Place of Supply: Bihar**

Sl No.	Description of Goods	HSN/SAC	Quantity	Rate	per	Amount
1	MILL SCALE	732690	17.500 MT	1,200.00	MT	21,000.00
		<b>CGST</b>				1,890.00
		<b>SGST</b>				1,890.00
<b>Total</b>			17.500 MT			₹ 24,780.00

Amount Chargeable (in words) **INR Twenty Four Thousand Seven Hundred Eighty Only** E & O.E

HSN/SAC	Taxable Value	CGST Rate	CGST Amount	SGST/UTGST Rate	SGST/UTGST Amount	Total Tax Amount
732690	21,000.00	9%	1,890.00	9%	1,890.00	3,780.00
<b>Total</b>	21,000.00		1,890.00		1,890.00	3,780.00

Tax Amount (in words) : **INR Three Thousand Seven Hundred Eighty Only**

Company's PAN : **AAACB9471H**

Declaration  
 We declare that this invoice shows the actual price of the goods described and that all particulars are true and correct.

Company's Bank Details  
 Bank Name : **ICICI BANK**  
 A/c No. : **625551000549**  
 Branch & IFS Code : **EXHIBITION ROAD, PATNA & ICIC0006265**  
 for **BHOLA RAM STEELS PRIVATE LIMITED (24-25)**  
 Authorised Signatory



SUBJECT TO PATNA JURISDICTION  
 This is a Computer Generated Invoice

Central Laboratory  
**Bihar State Pollution Control Board,**  
 Parivesh Bhawan, Industrial Area, Patliputra, Patna-800 010.  
**Ambient Air Monitoring Report**

**Name of Area** : M/s Bhol Ram Steels Pvt. Ltd.  
 Biscuit Factory Road, Nasiriganj,  
 Danapur, Patna.

**Date of Monitoring** : 28.04.2025 to 29.04.2025.

**Weather Condition** : Cloudy day, mild rain in night

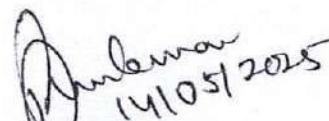
**Number of Sampling Point** : 03

**Sampling Location** : 1. Near Office.  
 2. Near Gate No.- 2.  
 3. Near Material Yard.

	Time of Sampling	SO <sub>2</sub> Conc.	NO <sub>x</sub> Conc.	PM <sub>10</sub>
<b>Point - 1</b>	01:45 PM TO 05:45 PM	4.25	27.23	95.86
	05:45 PM TO 09:45 PM	4.53	36.51	
	09:45 PM TO 01:45 AM	BDL	43.90	87.63
	01:45 AM TO 05.45 AM	BDL	20.33	
	05.45 AM TO 09.45 AM	BDL	23.70	108.06
	09.45 AM TO 01:45 PM	BDL	34.86	
	<b>Average</b>		<b>4.39</b>	<b>31.08</b>
<b>Point - 2</b>	02:00 PM TO 06:00 PM	BDL	24.30	94.53
	06:00 PM TO 10:00 PM	4.98	28.82	
	10:00 PM TO 02:00AM	BDL	23.67	77.37
	02:00 AM TO 06:00 AM	BDL	34.05	
	06:00 AM TO 10.00 AM	6.64	36.82	90.75
	10:00 AM TO 02:00 PM	7.18	33.47	
	<b>Average</b>		<b>6.26</b>	<b>30.18</b>
<b>Point - 3</b>	02:45 PM TO 06:45 PM	5.69	43.28	90.24
	06:45 PM TO 10:45 PM	7.65	34.48	
	10:45 PM TO 02:45 AM	6.67	39.18	102.68
	02:45 AM TO 06.45 AM	10.0	55.58	
	06.45 AM TO 10.45 AM	BDL	40.38	89.70
	10.45 AM TO 02:45 PM	5.68	37.63	
	<b>Average</b>		<b>7.14</b>	<b>41.75</b>
<b>Standards</b>		<b>80</b>	<b>80</b>	<b>100</b>

Note : Values are expressed in microgram/Cubic Meter.

Remarks : Average PM<sub>10</sub>, SO<sub>2</sub> and NO<sub>2</sub> values were within prescribed limit.

  
 (Arun Kumar)  
 Board Analyst.



IS:2062



CML - 5419971

# Bhola Ram Steels Pvt. Ltd.



Works : Nasiganj, Danapur, Patna - 800 012, Ph.: 09308999073-74

Corporate Office : 404, N.P. Centre, New Dak Bunglow Road, Patna - 800 001

Ph. : 0612-2216307, Telefax : 0612-2216012

E-mail enquiry@bholaramsteels.com, Website : www.bholaramsteels.com



Dated : 08.04.2025

To  
The Member Secretary,  
Bihar State Pollution Control Board  
Patliputra  
Patna

*R. D. Patna*  
सदस्य सचिव

Sub:- Compliance Report of Emission Consent Order.

Dear Sir,

With subject to your Emission Consent order Ref.No. 1098 & 1099 dated 22.06.2023. We are enclosing herewith as under :-

1. Test Report of Stock Emission Monitoring dated 07.04.2025 (Enclosed)
2. The Report of Ambient Air Quality Monitoring dated 07.04.2025 (Enclosed)
3. The Report of Drinking Water dated 07.04.2025 (Enclosed)
4. Test Report of Waste Water dated 07.04.2025 (Enclosed)
5. Test Report of Ambient Noise dated 07.04.2025 (Enclosed)
6. The Fume Extraction System is Regularly Operated during operation of the Plant and It is well maintained.
7. Tree Plantation all around the campus has been developed & kept well maintained.

Thanking You  
Yours Faithfully  
For Bhola Ram Steels Pvt. Ltd.

*Srinivas*  
(Authorised Signatory))

बिहार राज्य प्रदुषण नियंत्रण परषद  
पाटलीपुत्र औद्योगिक क्षेत्र, पटना-10  
09 APR 2025  
प्राप्त किया

878  
09-4-25  
R. D. Patna  
11-4-25



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TC-13669

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ISO 45001:2018, ISO/IEC 17025:2017 Certified & NABL Accredited Lab

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Testing of Water/Waste Water/Ambient Air/Stack Emission & Noise  
under 01 Roof, Located in Bhagirathi Lane, Opposite Malaria Control Office, Ashok Rajpath, Mahendru, Patna-800006

Email - [pheetlab@gmail.com](mailto:pheetlab@gmail.com) / [sharma.chandrabhan9@gmail.com](mailto:sharma.chandrabhan9@gmail.com)

Mob. - 9065103567 / 9546991814

TEST REPORT					
Sample/Report No. TC-136692500000224F			Report Issue Date:-07/04/2025		
Name & Address : M/S Bholaram Steels Pvt. Ltd. Nasriganj, Danapur, Patna-800012					
Description of Sample :- Waste Water					
Sample Collection Date:-01/04/2025					
Sample Receiveing Date:-01/04/2025					
Start Date of Analysis:- 02/04/2025			End Date of Analysis:- 07/04/2025		
Sr.No.	Test Parameters	Units Of Measurements	Limit As Per CPCB	Results	Method reference
1	BOD (Bio Chemical Oxygen Demand) 3days at 27 °C	mg/l	30	26	IS:3025(P-44)-1993 /2009
2	COD (Chemical Oxygen Demand)	mg/l	250	153.59	IS:3025(P-58)-2006 / 2012
3	pH	mg/l	5.5 to 9.0	7.46	IS:3025(P-11)-1983 /2003
4	TSS	mg/l	100	64	IS:3025(P-16)-1984 /20017
5	Oil & Grease	mg/l	10 max	4.87	IS:3025 (Part 39)1991/2019
REMARKS					
End of the test report			Page-1/1		

Tested by  
Chemist

- Note :
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  2. Water/Waste Water Samples Would be preserved/stored in our lab, for next 15 Days since the receiving date, thereafter, would be disposed off.
  3. Samples Tested are not returnable, unless stated for
  4. Test Report are not valid for Judicial Purpose
  5. In case of any Dispute, it would be the subject of Patna Jurisdiction





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Mob. - 9065103567 / 9546991814

TEST REPORT						
Sample/Report No.TC-136692500000759F			Report Issue Date:- 07/04/2025			
Company Name & Address:- M/S Bholaram Steels Pvt. Ltd. Nasriganj, Danapur, Patna-800012						
Description of Sample :- Drinking Water						
Sample Collection Date:- 01/04/2025						
Sample Receiving Date:- 02/04/2025						
Start date of Analysis:- 02/04/2025						
End Date of Analysis:- 07/04/2025						
Site:- Borewell						
Sr.No.	Test Parameters	Units Of Measurements	Acceptable Limit As Per IS 10500 :2012	Permissible Limit in The Absence Of Alternate Source	Result	Protocol
1	pH	.....	6.5 To 8.5	NR	7.84	IS:3025(P-11)-1983 / 2017
2	Temperature	°C	-	.....	26.4	IS 3025 (Part-9) 1984/2017
3	Taste	.....	Agreeable		Agreeable	IS:3025(P-44)-1993 / 2009
4	Colour	Hezen	5	15	0.86	IS:3025(P-4)-1983 / 2017
5	Turbidity	NTU	1	5	0.8	IS:3025(P-10)-1984 / 2017
6	TDS	ppm	500	2000	348	IS:3025(P-16)-1984 / 2017
7	Conductivity	mhos/cm	770	2500	679	IS:3025(P-45)-1993 / 2013
8	Calcium as Ca	ppm	75	200	49.1	IS:3025(P-40)-1991 / 2014
9	Magnesium as Mg	ppm	30	100	38.46	IS:3025(P-46)-1994 / 2014
10	Total Hardness as CaCO <sub>3</sub>	ppm	200	600	253.44	IS:3025(P-21) 2009/2014
11	Alkainity as CaCO <sub>3</sub>	ppm	200	600	249.48	IS:3025(P-23)-1986 / 2014
12	Chloride as Cl	ppm	250	1000	23.25	IS:3025(P-32)-1988 / 2014
13	Sulphate as SO <sub>4</sub>	ppm	200	400	6.75	IS:3025(P-24)-1986 / 2014
14	Nitrate as N	ppm	45	NR	2.53	IS:3025(P-34)- 1988 / 2014
15	Fluoride as F	ppm	1	1.5	0.46	APHA-23rd Edition 4500 F- D)
16	Odour	.....	Agreeable		Agreeable	IS:3025(P-5)-1983 / 2017
<b>REMARKS</b>						
Tested all 16 parameters are within acceptable limit as per IS:10500-2012						
End of the test report						
Pg1/2						

*Chemist*  
Chemist

- Note :**
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Mob. - 9065103567 / 9546991814

## TEST REPORT

Sample/Report No.TC-136692500000759F

Report Issue Date:- 07/04/2025

Company Name & Address:- M/S BholaRam Steels Pvt. Ltd. Nasriganj, Danapur, Patna-800012

Description of Sample :- Drinking Water

Sample Collection Date:- 01/04/2025

Sample Receiving Date:- 02/04/2025

Start date of Analysis:- 02/04/2025

End Date of Analysis:- 07/04/2025

Site:- Borewell

Sr.No.	Test Parameters	Units Of Measurements	Acceptable Limit As Per IS 10500 :2012	Permissible Limit in The Absence Of Alternate Source	Result	Protocol
17	Arsenic	ppm	0.01	0.05	<0.01	3114:APHA 23rd Edn-2017
18	Iron as Fe	ppm	0.3	NR	0.23	IS:3025(P-53)-1964 /2014
19	Residual Chlorine	ppm	0.2	1	Nil	IS:3025(P-26)-2007 /2014
20	Boron as B	ppm	0.5	1	BDL	4500-B B APHA 23rd Edn-2017
21	Chromium as Cr	ppm	0.05	NR	BDL	3111B: APHA 23rd Edn.2017
22	Cadmium as Cd	ppm	0.003	NR	BDL	3113B: APHA 23rd Edn.2017
23	Cyanide as CN	ppm	0.05	NR	BDL	4500-CN-D APHA 23rd Edn-2017
24	Copper as Cu	ppm	0.05	1.5	BDL	3111B: APHA 23rd Edn.2017
25	Nickel as Ni	ppm	0.02	NR	BDL	IS:3025 (Part-54)-2003/2014
26	Selenium as Se	ppm	0.01	NR	BDL	3114B: APHA 23rd Edn.2017
27	Mercury as Hg	ppm	0.001	NR	Nil	3112B: APHA 23rd Edn.2017
28	Alluminium as Al	ppm	0.03	0.2	BDL	IS:3025(P-25)1988/2019
29	Manganese as Mn	ppm	0.1	0.3	BDL	3111B: APHA 23rd Edn.2017
30	Lead As Pb	ppm	0.01	NR	BDL	IS 3025 (PART 47)
31	Coliform Count	MPN/100 ml	Nil		Absent	IS:1622:1981 (RA 2009)
32	E- Coli	MPN/100 ml	Absent/Present		Absent	IS:1622:1981 (RA 2009)

BDL: Below detection level, trace-showing presence, but in non-measurable concentration

### REMARKS

Tested all 17 to 32 parameters are within acceptable limit as per IS:10500-2012

End of the test report

Pg2/2

Tested by  
Chemist

Tested by  
Microbiologist

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Email - [pheetlab@gmail.com](mailto:pheetlab@gmail.com) / [sharma.chandrabhan9@gmail.com](mailto:sharma.chandrabhan9@gmail.com)

Mob. - 9065103567 / 9546991814

ANALYSIS REPORT OF STACK EMISSION					
Sample/Report No.TC-136692500000385F			Issue Date:- 07/04/2025		
Company Name & Address:- M/S BholaRam Steels Pvt. Ltd. Nasriganj, Danapur,Patna-800012					
Description of Sample :- Stack Emission					
Sampling Date:- 01/04/2025			Sampling Time:- 1 Hour		
Date of Analysis:- 01/04/2025			End Date of Analysis: 07/04/2025		
Site - Stack 1 , Farnece Plant					
GENERAL DETAILS					
Stack Connected To			Dust & Fume Extraction System		
Ambient Temperature			33		
Draft			ID Fan		
Height (M)			36		
Dimensions (M)			0.8		
Fuel Gas Temperature			124		
Velocity of flue gas discharge			9.4		
Shape			circle		
Sr.No.	Parameters	Units Of Measurements	Standard as per (CPCB)	Results	Protocol
1	Particulate Matter (PM)	Mg/Nm <sup>3</sup>	150	48	IS-11255(Part 1):1985-RA 2012
2	Nitrogen Dioxide as NO2 + Hydrocarbons.	mg/Nm <sup>3</sup>	Not Specified	56.18	IS-11255(Part 7):2005-RA 2012
3	Sulphur Dioxide SO2	mg/Nm <sup>3</sup>	Not Specified	32.19	IS-11255(Part 2):2005-RA 2012
Tested All the parameters are within the allowable limit					
NOTE: Air Samples are collected & Tested by NABL Calibrated Instruments					

Tested by  
Chemist

- Note :
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Approved & Issued  
Dr. C.B. Sharma  
CMD cum TM



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Mob. - 9065103567 / 9546991814

## TEST REPORT

Sample/Report No. TC-136692500000382F

Report Issue Date:- 07/04/2025

Name & Address:- M/S Bholaram Steels Pvt. Ltd. Nasriganj, Danapur, Patna-800012

Description of Sample :- Ambient Noise

Order No:- Verval Order

Sampling done by Santosh Thakur Chemist, PHEET, Lab

Sampling Date:- 01/04/2025

Date of Analysis:- 02/04/2025

### AMBIENT NOISE RESULT

SL.NO.	Noise Location	Day Time			Test Method
		L Max	L Min	Leq	
1	Greating Plant	57.8	45.6	52.76	IS:9989

### Noise (Ambient Standard)

Area Code	Category of Area	Limit in dB (A) Leg	
		Day Time	Night Time
A	Industrial Area	75	70
B	Commercial Area	65	55
C	Residential Area	55	45
D	Silence Zone	50	40

### REMARKS

Sound Level during Day time was found (52.76 Leq)

End of the Test Report,

P1/1

Tested by  
Santosh  
Chemist

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Mob. - 9065103567 / 9546991814

TEST REPORT					
Sample/Report No.TC-136692500000383F		Report Issue Date:- 07/04/2025			
Name & Address:- M/S Bholaram Steels Pvt. Ltd. Nasriganj, Danapur, Patna-800012					
Description of Sample :- Ambient Noise					
Order No:- Verval Order					
Sampling done by Santosh Thakur Chemist ,PHEET,Lab					
Sampling Date:- 01/04/2025					
Date of Analysis:- 02/04/2025					
AMBIENT NOISE RESULT					
SL.NO.	Noise Location	Day Time			Test Method
		L Max	L Min	L eq	
1	Farnece Plant	58.2	48.5	54.16	IS: 9989
Noise (Ambient Standard)					
Area Code	Category of Area	Limit in dB (A) Leg			
		Day Time	Night Time		
A	Industrial Area	75	70		
B	Commercial Area	65	55		
C	Residential Area	55	45		
D	Silence Zone	50	40		
REMARKS					
Sound Level during Day time was found (54.16 Leq)					
End of the Test Report,			P 1/1		

*Santosh Thakur*  
Chemist

- Note :
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Approved & issued by  
*Dr. C.B. Sharma*  
CMD cum TM



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Mob. - 9065103567 / 9546991814

TEST REPORT					
Sample/Report No.TC-136692500000384F			Report Issue Date:- 07/04/2025		
Name & Address:- M/S Bholaram Steels Pvt. Ltd. Nasriganj, Danapur, Patna-800012					
Description of Sample :- Ambient Noise					
Order No:- Verval Order					
Sampling done by Santosh Thakur Chemist ,PHEET,Lab					
Sampling Date:- 01/04/2025					
Date of Analysis:- 02/04/2025					
AMBIENT NOISE RESULT					
SL.NO.	Noise Location	Day Time			Test Method
		L Max	L Min	Leq	
1	Rolling Mill	56	44.7	51.79	IS: 9989
Noise (Ambient Standard)					
Area Code	Category of Area	Limit in dB (A) Leg			
		Day Time	Night Time		
A	Industrial Area	75	70		
B	Commercial Area	65	55		
C	Residential Area	55	45		
D	Silence Zone	50	40		
REMARKS					
Sound Level during Day time was found (51.79 Leq)					
End of the Test Report,			P 1/1		

*Santosh Thakur*  
Tested by  
Chemist

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*Dr. C.B. Sharma*  
Approved & issued by  
Dr. C.B. Sharma  
CMD cum TQM



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Mob. - 9065103567 / 9546991814

TEST REPORT					
Sample/Report No.TC-136692500000379F			Report Issue Date:- 07/04/2025		
Name & Address:- M/S Bholaram Steels Pvt. Ltd. Nasriganj, Danapur, Patna-800012					
Description of Sample :- Ambient Air			Weather Condition- Clear		
Order No:- Verval Order			Temperature-37 <sup>0</sup> c		
Sampling done by Santosh Thakur (Chemist) ,PHEET,Lab			Humidity- 45%		
Sampling Duration : 24 Hours			Wind direction- East To West		
Sampling Date:- 01/04/2025			End Date of Analysis:- 07/04/2025		
Date of Analysis:- 02/04/2025					
Sampling Place:-Main Gate					
Sr.No.	Test Parameters	Units Of Measurements	NAAQ Standards E(P)A, 1986	Results	Method reference
1	PM 10	µg/m <sup>3</sup>	100	73	IS-5182(Part 23)
2	PM2.5	µg/m <sup>3</sup>	60	53	IS-5182(Part 24)
3	(SO <sub>2</sub> )	µg/m <sup>3</sup>	80	12.79	IS:5182 (Part 2)
4	(NO <sub>2</sub> )	µg/m <sup>3</sup>	80	28.49	IS :5182(Part -6)
REMARKS					
Analyzed all 04 parameters are within acceptable limit					
End of the Test Report,				P 1/1	

TESTED BY  
Santosh Thakur  
CHEMIST

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Appvoed & issued by  
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CMD-cum-TM



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Mob. - 9065103567 / 9546991814

## TEST REPORT

Sample/Report No. TC-136692500000380F Report Issue Date:- 07/04/2025  
Name & Address:- M/S Bhola Ram Steels Pvt. Ltd. Nasriganj, Danapur, Patna-800012  
Description of Sample :- Ambient Air Weather Condition- Clear  
Order No:- Verval Order Temperature- 37<sup>o</sup> c  
Sampling done by Santosh Thakur (Chemist), PHEET, Lab Humidity- 45%  
Sampling Duration : 24 Hours Wind direction- East To West  
Sampling Date:- 01/04/2025  
Date of Analysis:- 02/04/2025 End Date of Analysis:- 07/04/2025  
Sampling Place:- Farnese Plant

Sr.No.	Test Parameters	Units Of Measurements	NAAQ Standards E(P)A, 1986	Results	Method reference
1	PM 10	µg/m <sup>3</sup>	100	88	IS-5182(Part 23)
2	PM2.5	µg/m <sup>3</sup>	60	56	IS-5182(Part 24)
3	(SO <sub>2</sub> )	µg/m <sup>3</sup>	80	13.75	IS:5182 (Part 2)
4	(NO <sub>2</sub> )	µg/m <sup>3</sup>	80	33.18	IS :5182(Part -6)

### REMARKS

Analyzed all 04 parameters are within acceptable limit

End of the Test Report,

P1/1

TESTED BY  
*Santosh Thakur*  
CHEMIST

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under 01 Roof, Located in Bhagirathi Lane, Opposite Malaria Control Office, Ashok Rajpath, Mahendru, Patna-800006

Email - [pheetlab@gmail.com](mailto:pheetlab@gmail.com) / [sharma.chandrabhan9@gmail.com](mailto:sharma.chandrabhan9@gmail.com)

Mob. - 9065103567 / 9546991814

TEST REPORT					
Sample/Report No.TC-136692500000381F			Report Issue Date:- 07/04/2025		
Name & Address:-M/S Bholaram Steels Pvt. Ltd. Nasriganj, Danapur,Patna-800012					
Description of Sample :-Ambient Air			Weather Condition- Clear		
Order No:- Verval Order			Temperature-37 <sup>0</sup> c		
Sampling done by Santosh Thakur (Chemist) ,PHEET,Lab			Humidity- 45%		
Sampling Duration : 24 Hours			Wind direction- East To West		
Sampling Date:- 01/04/2025			End Date of Analysis:- 07/04/2025		
Date of Analysis:- 02/04/2025					
Sampling Place:- Rolling Mill					
Sr.No.	Test Parameters	Units Of Measurements	NAAQ Standards E(P)A, 1986	Results	Method reference
1	PM 10	µg/m <sup>3</sup>	100	86	IS-5182(Part 23)
2	PM2.5	µg/m <sup>3</sup>	60	53	IS-5182(Part 24)
3	(SO <sub>2</sub> )	µg/m <sup>3</sup>	80	14.13	IS:5182 (Part 2)
4	( NO <sub>2</sub> )	µg/m <sup>3</sup>	80	33.76	IS :5182(Part -6)
REMARKS					
Analyzed all 04 parameters are within acceptable limit					
End of the Test Report,				P1/1	

TEST LAB BY  
SANTOSH THAKUR  
CHEMIST

- Note :
1. Test Reports are Valid for the Samples Tested in our Lab
  2. Water/Waste Water Samples Would be preserved/stored in our lab, for next 15 Days since the receiving date, thereafter, would be disposed off.
  3. Samples Tested are not returnable, unless stated for
  4. Test Report are not valid for Judicial Purpose
  5. In case of any Dispute, it would be the subject of Patna Jurisdiction

LAB PRIVATE LIMITED  
Approved & issued by  
Dr. C.B. Sharma  
CMD cum TM

## [ FORM - V ]

(See Rule 14)

Environmental Statement for the Financial Year Ending on 31st March 2024 on or before 30th of September every Year

## PART - A.

- (i) Name & address of the owner/Occupier of the industry, operation or process.  
AJAY KUMAR GOYANKA  
BHOLA RAM STEELS PVT LTD, NASRIGANJ, DANAPUR  
PATNA - 800012
- (ii) Industry category Primary-(SIC code) Secondary-(SIC Code)
- (iii) Production Capacity Units.  
1) RE - ROLLING MILLS - 28850 MT.  
2) FURNACE - 28880 MT.  
3) ELECTRO FORGED - 9200 MT.
- (iv) Year of Establishment.  
1) ROLLING MILL - 23.03.1998  
2) FURNACE - 16.07.1999  
3) ELECTRO FORGED - 13.03.2009
- (v) Date of last environmental statement submitted.  
MARCH-2023

## PART - B.

## Water and Raw Material Consumption

1. Water Consumption m<sup>3</sup>/d

Process:	
Cooling:	6 kl/d
Domestic:	3 kl/d

Name of products	Process Water consumption per unit of products output	
	During the previous financial year 2022-23	During the current financial year 2023-24
	1	2
1) M.S. Ingots	40 liter/Per Tone	40 liter/Per Tone
2) Bar & Rods, M.S. Flat & Squire	40 liter/Per Tone	40 liter/Per Tone
3) Electro Forged Gratings	40 liter/Per Tone	40 liter/Per Tone

## (2) Raw Material Consumption

Name of Raw materials	Name of the Product	Consumption of Raw material as per unit	
		During the previous financial year 2022-23	During the current financial year 2023-24
		1	2
1) Sponge Iron Pig iron Scrap	M.S. Ingots	1.100 Mt/Per Tone	1.100 Mt/Per Tone
2) M.S. Ingots/Billets	M.S. Flat, Squire	1.030 Mt/Per Tone	1.030 Mt/Per Tone
3) M.S. Flats & Squire	Electro Forged Gratings	1.010 Mt/Per day	1.010 Mt/Per day

\* Industry may use codes if disclosing details of Raw materials would violate contractual obligations, otherwise all industries have to name of the raw material used.

## PART - C

Pollution discharged to environment/unit of output  
(Parameter as specified in the consent issued)

(i) Pollution	Quantity of Pollutants Discharge (mass/day)	Concentration of Pollutants in discharges (mass/day)	Percentage of variation from prescribed standard with reasons
(a) Water		Test Report Enclosed	
(b) Air		Test Report Enclosed	

**PART - D.**  
**Hazardous Wastes**

(As specified under Hazardous wastes (Management and Handling) Rules, 1989)

Hazardous wastes		Total Quantity (kg)	
		during the previous financial year 2022-23	during the current financial year 2023-24
(a) From Process			
(b) From Pollution control facilities	Lime Slag	350-450 kg	350-450 kg

**PART - E.**  
**Solid Wastes**

		Total Quantity	
		during the previous financial year (2022-23)	during the current financial year (2023-24)
(1) From Process	Scrap captive consumption	6481.169	5986.928
	Slag	456.875	301.365
	Zinc slag/Ash	58.250	59.870
(2) From Pollution Control Facility			
(3) Quantity recycled or re-utilised within the unit	Scrap	7073.630	5872.774
(4) Sold	Zinc slag/Ash	59.365	48.170
(5) Disposed	Slag used for land filling lifted by private party		

**PART - F.**

Please specify the characterization (in terms of composition and quantum) of hazardous as well as solid wastes and indicate disposal practice adopted for both these categories of wastes.

**PART - G.**

Impact of the pollution abatement measures taken on conservation of natural resources and on the cost of production.

N.A.

**PART - H**

Additional measures/investment proposal for environmental protection abatement of pollution, prevention of pollution.

Approx - 4 Lakhs

**PART - I**

Any other particulars for improving the quality of environment.

More than 40 trees exist the campus more tree plantations is being done.

For BIHOLA RAM STEELS PRIVATE LIMITED

  
(DIRECTOR)

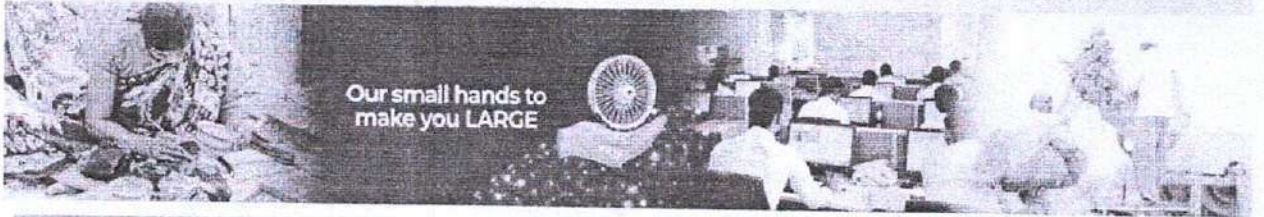
AJAY KUMAR GOYANKA

301, AVKASH RESIDANCY, T.N.B. PATHI

OPP - HIND BIHAWAN, PATNA - 800 001



## UDYAM REGISTRATION CERTIFICATE



TYPE OF ENTERPRISE	MEDIUM	MANUFACTURING																				
UDYAM REGISTRATION NUMBER	UDYAM-BR-26-0008964																					
NAME OF ENTERPRISE	M/S GUPTA NUTRITIONS PRIVATE LIMITED																					
SOCIAL CATEGORY OF ENTREPRENEUR	General																					
NAME OF UNITS	<table border="1"> <thead> <tr> <th>SNo.</th> <th>Udyog Aadhaar Memorandum</th> <th>Units Name</th> </tr> </thead> <tbody> <tr> <td>1</td> <td>BR26B0067834</td> <td>GUPTA NUTRITIONS PRIVATE LIMITED</td> </tr> </tbody> </table>		SNo.	Udyog Aadhaar Memorandum	Units Name	1	BR26B0067834	GUPTA NUTRITIONS PRIVATE LIMITED														
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1	BR26B0067834	GUPTA NUTRITIONS PRIVATE LIMITED																				
OFFICAL ADDRESS OF ENTERPRISE	<table border="1"> <thead> <tr> <th>Flat/Door/Block No.</th> <th>NA</th> <th>Name of Premises/ Building</th> <th>Gupta Nutritions Private Limited</th> </tr> </thead> <tbody> <tr> <td>Village/Town</td> <td>Danapur</td> <td>Block</td> <td>Danapur</td> </tr> <tr> <td>Road/Street/Lane</td> <td>Biscuit Factory Road</td> <td>City</td> <td>Patna</td> </tr> <tr> <td>State</td> <td>BIHAR</td> <td>District</td> <td>PATNA , Pin 800012</td> </tr> <tr> <td>Mobile</td> <td>9334113379</td> <td>Email:</td> <td>guptanutritions@gmail.com</td> </tr> </tbody> </table>		Flat/Door/Block No.	NA	Name of Premises/ Building	Gupta Nutritions Private Limited	Village/Town	Danapur	Block	Danapur	Road/Street/Lane	Biscuit Factory Road	City	Patna	State	BIHAR	District	PATNA , Pin 800012	Mobile	9334113379	Email:	guptanutritions@gmail.com
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State	BIHAR	District	PATNA , Pin 800012																			
Mobile	9334113379	Email:	guptanutritions@gmail.com																			
DATE OF INCORPORATION / REGISTRATION OF ENTERPRISE	20/12/1995																					
DATE OF COMMENCEMENT OF PRODUCTION/BUSINESS	20/10/1997																					
NATIONAL INDUSTRY CLASSIFICATION CODE(S)	<table border="1"> <thead> <tr> <th>SNo.</th> <th>NIC 2 Digit</th> <th>NIC 4 Digit</th> <th>NIC 5 Digit</th> <th>Activity</th> </tr> </thead> <tbody> <tr> <td>1</td> <td>10 - Manufacture of food products</td> <td>1061 - Manufacture of grain mill products</td> <td>10611 - Flour milling</td> <td>Manufacturi</td> </tr> </tbody> </table>		SNo.	NIC 2 Digit	NIC 4 Digit	NIC 5 Digit	Activity	1	10 - Manufacture of food products	1061 - Manufacture of grain mill products	10611 - Flour milling	Manufacturi										
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DATE OF UDYAM REGISTRATION	27/01/2021																					

Disclaimer: This is computer generated statement, no signature required.  
Printed from <https://udyamregistration.gov.in>

For any assistance, you may contact:

1. DIC PATNA
2. MSME-DI PATNA

Visit : [www.msme.gov.in](http://www.msme.gov.in) ; [www.districtindia.gov.in](http://www.districtindia.gov.in) ; [www.champions.gov.in](http://www.champions.gov.in)





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 भारत सरकार Government of India सूक्ष्म, लघु एवं मध्यम उद्यम मंत्रालय Ministry of Micro, Small and Medium Enterprises		 सूक्ष्म, लघु एवं मध्यम उद्यम MICRO, SMALL & MEDIUM ENTERPRISES
Udyam Registration Number : UDYAM-BR-26-0008961		

Type of Enterprise	MEDIUM	Major Activity	Manufacturing
Type of Organisation	Private Limited Company	Name of Enterprise	M/S GUPTA NUTRITIONS PRIVATE LIMITED
Owner Name	M/S GUPTA NUTRITIONS PRIVATE LIMITED	PAN	AABCG4315N
ITR for Previous Year	Yes	ITR Type	ITR - 3, 5, 6
Do you have GSTIN	Yes	Mobile No.	9334113379
Email Id	guptanutritions@gmail.com	Social Category	General
Gender	Male	Specially Abled(DIVYANG)	No
Date of Incorporation	20/12/1995	Date of Commencement of Production/Business	20/10/1997

## Bank Details

Bank Name	hdfc bank
IFS Code	HDFC0000186
Bank Account Number	5020004618401

## Employment Details

Male	35
Female	0
Other	0
Total	35

## Investment in Plant and Machinery OR Equipment (in Rs.)

Written Down Value (WDV) as on 31st March of the Previous Year 2018-19 (A)	14416267
Exclusion of cost of Pollution Control, Research & Development and Industrial Safety Devices during 2018-19	0
Net Investment in Plant and Machinery OR Equipment[(A)-(B)]	14416267
Total Turnover (A) during 2018-19	866449131
Export Turnover (B) during 2018-19	0
Net Turnover [(A)-(B)]	866449131

## Unit(s) Details

SN	Unit Name	Flat	Building	Village/Town	Block	Road	City	Pin	State	District
1	GUPTA NUTRITIONS PRIVATE LIMITED	NIL	GUPTA NUTRITIONS PRIVATE LIMITED	NASRIGANJ, DANAPUR		BISCUIT FACTORY ROAD,	PATNA	800012	BIHAR	PATNA

## Official address of Enterprise

Flat/Door/Block No.	NA	Name of Premises/ Building	Gupta Nutritions Private Limited
Village/Town	Danapur	Block	Danapur
Road/Street/Lane	Biscuit Factory Road	City	Patna
State	BIHAR	District	PATNA , Pin : 800012
Mobile	9334113379	Email:	guptanutritions@gmail.com

## National Industry Classification Code(S)

S.No.	Nic 2 Digit	Nic 4 Digit	Nic 5 Digit	Activity
-------	-------------	-------------	-------------	----------

1	10 - Manufacture of food products	1061 - Manufacture of grain mill products	10611 - Flour milling	Manufacturing
Are you interested to get registered on Government e-Market (GeM) Portal				Yes
Are you interested to get registered on TReDS Portals(one or more)				No
DIC				PATNA
MSME-DI				PATNA
Date of Udyam Registration				27/01/2021



# BIHAR STATE POLLUTION CONTROL BOARD

PARIVESH BHAWAN, PLOT NO. NS-B/2, PALIPUTRA INDUSTRIAL AREA,  
PATLIPUTRA, Patna – 800 010

Ref. No.- 367

Patna, dated- 17-02-25

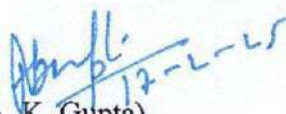
## EMISSION CONSENT ORDER

With reference to the on-line application no- 10506035 dated 06.02.2025 and all document affidavit of M/s Gupta Nutritions Pvt. Ltd., 1 D, Durga Vihar Apartment, S.P. Verma Road, Dist.-Patna; for consent under sections 21 of the Air (Prevention & Control of Pollution) Act, 1981, he/they is/are granted consent to operate his/their 'Flour Mill' unit (Capacity:- Atta, Maida, Suji & Bran- 250 MT/day) Mauza+At-Nasriganj, Danapur, Dist.-Patna-800012; for the period of five years from the date of issue with the following conditions:-

- 1 That, he/they shall not make any alteration, addition, deletion or modification in the plant without the prior clearance from the Board and shall also abide by the obligations under sections 22,23 and 31A of the Air(Prevention & Control of Pollution) Act, 1981 and further shall extend co-operation to the Board in performing its functions entrusted under sections 24,25 and 26 of the Act ;
- 2 That, he /they shall comply with the requirements of rule 14 of the Environment (Protection) Rules, 1986; rules 4,5,7,9,10 and 11 of the Hazardous Wastes (Management and Handling), Rules 1989; rules 4,5,7,8,10,11,12,13,15,17 and 18 of the Manufacture, Storage and Import of Hazardous Chemical Rules,1989; and the provisions of the Public Liability Insurance Act, 1991, whichever is applicable;
- 3 That, he/they shall monitor his/their emission(s) and the ambient air quality from representative point regularly and shall maintain its quality in conformity with Board's standards and shall produce its proof, as and when asked for;
- 4 That, he/they shall submit application for consent before 30 days before the date of expiration of the consent or within 30 days from the date of receipt of this order, whichever is applicable;
- 5 That, they shall submit AAQ (Including noise) report every year within consent period;
- 6 The bag houses, etc shall be connected to chimneys/stacks of 12 meters height or at least 02 meter above the top most point of the building or shed or plant in the industry;
- 7 The unit shall channelize shop floor/fugitive emissions through a stack of 12 meters height or at least 02 meters above the top most point of the building or shed or plant in the industry;
- 8 That, they shall submit monitoring report of all stack connected to bag house etc every year to the Board within consent period. Particulate matter emission from the stack shall not exceed  $150 \text{ mg/Nm}^3$  (for capacity 1 to 3T/hr) and  $100 \text{ mg/Nm}^3$  (for capacity > 3T/hr) as prescribed in the Rules;
- 9 The unit should provide a closed room type enclosure for storage of outer shell/chillka/husk collected (if any) and its blowing shall not be done outside /open air;
- 10 That, diesel power generating sets (DG Sets), if any as source of power backup should be of 'Acoustic Enclosed Type' and shall conform to the Rules made under the Environment (Protection) Act, 1986. The height of stack of DG sets should be as under:  
Stack Height formula :- $(\text{ht of Building in meter} + 0.2\sqrt{\text{KVA}}) \text{ m}$ ;
- 11 That, the maximum permissible sound pressure level for new D.G. set shall be 75 dB (A) at 1 meter from the enclosure surface;
- 12 That, That, the Environmental Statement as prescribed in the E (P) Rules, 1986 [see rule 14] for the each financial year ending the 31<sup>st</sup> March, shall be submitted by the month of September every year;

- 13 That, the unit shall installed adequate fire fighting arrangements in the unit as per the norms of fire fighting department before commissioning of the unit;
- 14 That, Tree Plantation shall be done and maintained;
- 15 That, in compliance of direction of the Hon'ble Supreme Court and vide Board's HQ ref no.- 2638, dated 09.07.2019, they shall make provisions for display of data outside main factory gate about quantity and quality of water discharge and air emission along with solid waste generated within the factory premises;
- 16 That, notwithstanding any thing stated above, the applicant unit shall abide by all the provisions of the environmental laws including policies and guidelines made there under; and
- 17 That, this CTO is granted on the basis of affidavit/undertaking up-loaded by the applicant and it is subject to the condition that in the event of any information/documents submitted by the proponent are found false or misleading at any stage, the CTO granted, shall be revoked and legal action shall be initiated.

To  
Sri Sanjeev Kumar Munka,  
M/s Gupta Nutritions Pvt. Ltd.,  
1 D, Durga Vihar Apartment,  
S.P. Verma Road, Dist.-Patna

  
(A. K. Gupta)  
Regional Officer, Patna



## BIHAR STATE POLLUTION CONTROL BOARD

PARIVESH BHAWAN, PLOT NO. NS-B/2, PALIPUTRA INDUSTRIAL AREA  
PATLIPUTRA, Patna - 800 010

Ref. No.:- 368

Patna, Dated:- 17-02-25

### DISCHARGE CONSENT ORDER

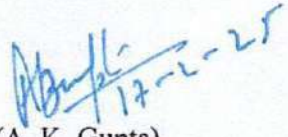
With reference to the on-line application no.- 10506035 dated 06.02.2025 and all document affidavit of M/s Gupta Nutritions Pvt. Ltd., 1 D, Durga Vihar Apartment, S.P. Verma Road, Dist.-Patna; for consent under sections 25/26 of the Water (Prevention & Control of Pollution) Act, 1974, he/they is/are granted consent to operate his/their 'Flour Mill' unit (Capacity:- Atta, Maida, Suji & Bran- 250 MT/day) Mauza+At-Nasriganj, Danapur, Dist.-Patna-800012; for the period of five years from the date of issue with the following conditions:-

- 1 That, he/they shall not make any alteration, addition, deletion or modification in the plant without the prior clearance from the Board and shall also abide by the obligations under sections 24, 31 and 33A of the Water (Prevention & Control of Pollution) Act, 1974 and further shall extend co-operation to the Board in performing its functions entrusted under sections 20,21,23,30 and 32 of the Act;
- 2 That, he /they shall comply with the requirements of rule 14 of the Environment (Protection) Rules, 1986; provisions (whichever applicable) of the Hazardous And Other Wastes (Management and Transboundary Movement) Rules, 2016, rules 4,5,7,8,10,11,12,13,15 and 18 of the Manufacture, Storage and Import of Hazardous Chemical Rules,1989; and the provisions of the Public Liability Insurance Act,1991, whichever is applicable;
- 3 That, he/they shall monitor his/their effluent(s) regularly and maintain its quality in conformity with Board's standards and shall produce its proof, as and when asked for;
- 4 That, he/they shall submit application for consent again 30 days before the expiration of the period of consent or within 30 days from the date of receipt of this order, whichever is applicable;
- 5 That, the discharge of trade effluent, if any, shall conform to the standard as prescribed under the Rules;
- 6 That, they shall have to comply with provisions made under the E (P) Rules, 1986 vide notification No.- G.S.R 152(E), New Delhi, dated 16.03.2012 which are as under:
  - (i) That, storm water for a unit (having plot size at least 250 square meters) shall not be allowed to mix with scrubber water, effluent and/or floor washing;
  - (ii) That, storm water within the battery limits of a unit shall be channelized through separate drain/pipe passing through a HDPE lined pit having holding capacity of 10 minutes (hourly average) of rainfall and they shall comply with effluent standards as prescribed under the Rules as below;

Parameter	Limiting value for concentration in mg/l, except for pH		
	Inland surface water	Public sewer	Land for irrigation
pH	5.5-9.0	5.5-9.0	5.5-9.0
Suspended solids	100	600	200
Oil & Grease	10	20	10
BOD (3 days at 27°C)	30	350	100
COD	250	-	-

- 7 That they shall ensure that the solid waste generated is not thrown, burnt or buried on streets, open public spaces outside the premises or in the drain or water bodies;
- 8 That, the Environmental Statement as prescribed in the E (P) Rules, 1986 [see rule 14] for the each financial year ending the 31<sup>st</sup> March, shall be submitted by the month of September every year;
- 9 That, in compliance of direction of the Hon'ble Supreme Court and vide Board's HQ ref. no.-2638, dated 09.07.2019, they shall make provisions for display of data outside main unit gate about quantity and quality of water discharge and air emission along with solid waste generated within the unit premises; That, notwithstanding any thing stated above, the applicant unit shall abide by all the provisions of the environmental laws including policies and guidelines made there under; and
- 10 That, this CTO is granted on basis of affidavit/undertaking up-loaded by the applicant and it is subject to the condition that in the event of any information/documents submitted by the proponent are found false or misleading at any stage, the CTO granted, shall be revoked and legal action shall be initiated.

To  
Sri Sanjeev Kumar Munka,  
M/s Gupta Nutritions Pvt. Ltd.,  
1 D, Durga Vihar Apartment,  
S.P. Verma Road, Dist.-Patna

  
(A. K. Gupta)  
Regional Officer, Patna



भारत सरकार  
जल शक्ति मंत्रालय  
जल संसाधन, नदी विकास  
और गंगा संरक्षण विभाग  
केन्द्रीय भूमि जल प्राधिकरण  
Government of India  
Ministry of Jal Shakti  
Department of Water Resources,  
River Development & Ganga Rejuvenation  
Central Ground Water Authority

(भूजल निकासी हेतु अनापत्ति प्रमाण पत्र)

**NO OBJECTION CERTIFICATE (NOC) FOR GROUND WATER ABSTRACTION**

Project Name:		Gupta Nutritions Private Limited									
Project Address:		Biscuit Factory Road, Nasriganj, Danapur									
Town:		Dinapur Nizamat (nagar Parishad)		Block:		Dinapur					
District:		Patna		State:		Bihar					
Pin Code:											
Communication Address:		Biscuit Factory Road, Nasriganj, Danapur, Dinapur, Patna, Bihar - 800012									
Address of CGWB Regional Office :		Central Ground Water Board Mid Eastern Region, 6th & 7th Floor, Lok Nayak Jai Prakash Bhawan, Frazer Road Dak Banglow, Patna, Bihar - 800011									
1. NOC No.:	CGWA/NOC/IND/REN/1/2024/10174			2. Date of Issuance	19/11/2024						
3. Application No.:	21-4/792/BR/IND/2021			4. Category: (GWRE 2023)	Safe						
5. Project Status:	Existing Ground Water			6. NOC Type:	Renewal						
7. Valid from:	11/02/2024			8. Valid up to:	10/02/2027						
9. Ground Water Abstraction Permitted:											
Fresh Water		Saline Water		Dewatering		Total					
m <sup>3</sup> /day	m <sup>3</sup> /year	m <sup>3</sup> /day	m <sup>3</sup> /year	m <sup>3</sup> /day	m <sup>3</sup> /year	m <sup>3</sup> /day	m <sup>3</sup> /year				
50.00	18000.00					50.00	18000.00				
10. Details of ground water abstraction /Dewatering structures											
Total Existing No.:0				Total Proposed No.:0							
DW	DCB	BW	TW	MP	MPu	DW	DCB	BW	TW	MP	MPu
*DW- Dug Well; DCB-Dug-cum-Bore Well; BW-Bore Well; TW-Tube Well; MP-Mine Pit;MPu-Mine Pumps											
11. Ground Water Abstraction/Restoration Charges paid (Rs.):						54750.00					
12. Environment Compensation (if applicable) paid (Rs.):						0.00					
13. Number of Piezometers(Observation wells) to be constructed/ monitored & Monitoring mechanism.				No. of Piezometers		Monitoring Mechanism					
						Manual		DWLR**		DWLR With Telemetry	
**DWLR - Digital Water Level Recorder				1		1		0		0	

(Compliance Conditions given overleaf)

This is an auto generated document & need not to be signed.

18/11, जामनगर हाउस, मानसिंह रोड, नई दिल्ली - 110011 / 18/11, Jamnagar House, Mansingh Road, New Delhi-110011

Phone: (011) 23383561 Fax: 23382051, 23386743

Website: cgwa-noc.gov.in

पानी बचाये - जीवन बचाये  
SAVE WATER - SAVE LIFE

Validity of this NOC shall be subject to compliance of the following conditions:

**Mandatory conditions:**

- 1) Installation of tamper proof digital water flow meter with telemetry on all the abstraction structure(s) shall be mandatory for all users seeking No Objection Certificate and intimation regarding their installation shall be communicated to the CGWA within 30 days of grant of No Objection Certificate.
- 2) Proponents shall mandatorily get water flow meter calibrated from an authorized agency once in a year.
- 3) Construction of purpose-built observation wells (piezometers) for ground water level monitoring shall be mandatory as per Section 14 of Guidelines. Water level data shall be made available to CGWA through web portal. Detailed guidelines for construction of piezometers are given in Annexure-II of the guidelines.
- 4) Proponents shall monitor quality of ground water from the abstraction structure(s) once in a year. Water samples from bore wells/ tube wells / dug wells shall be collected during April/May every year and analysed in NABL accredited laboratories for basic parameters (cations and anions), heavy metals, pesticides/ organic compounds etc. Water quality data shall be made available to CGWA through the web portal.
- 5) In case of mining projects, additional key wells shall be established in consultation with the Regional Director, CGWB for ground water level monitoring four (4) times a year (January, May, August and November) in core as well as buffer zones of the mine.
- 6) In case of mining project the firm shall submit water quality report of mine discharge/ seepage from Govt. approved/ NABL accredited lab.
- 7) The firm shall report compliance of the NOC conditions online in the website (www.cgwa-noc.gov.in) within one year from the date of issue of this NOC.
- 8) Industries abstracting ground water in excess of 100 m<sup>3</sup>/d shall undertake annual water audit through certified auditors and submit audit reports within three months of completion of the same to CGWA. All such industries shall be required to reduce their ground water use by at least 20% over the next three years through appropriate means.
- 9) Application for renewal can be submitted online from 90 days before the expiry of NOC. Ground water withdrawal, if any, after expiry of NOC shall be illegal & liable for legal action as per provisions of Environment (Protection) Act, 1986.
- 10) This NOC is subject to prevailing Central/State Government rules/laws/norms or Court orders related to construction of tube well/ground water abstraction structure / recharge or conservation structure/dischage of effluents or any such matter as applicable.

**General conditions:**

- 11) No additional ground water abstraction and/or de-watering structures shall be constructed for this purpose without prior approval of the Central Ground Water Authority (CGWA).
- 12) The proponent shall seek prior permission from CGWA for any increase in quantum of groundwater abstraction (more than that permitted in NOC for specific period).
- 13) Proponents shall install roof top rain water harvesting in the premise as per the existing building bye laws in the premise.
- 14) The project proponent shall take all necessary measures to prevent contamination of ground water in the premises falling which the firm shall be responsible for any consequences arising thereupon.
- 15) In case of industries that are likely to contaminate the ground water, no recharge measures shall be taken up by the firm inside the plant premises. The runoff generated from the rooftop shall be stored and put to beneficial use by the firm.
- 16) Wherever feasible, requirement of water for greenbelt (horticulture) shall be met from recycled / treated waste water.
- 17) Wherever the NOC is for abstraction of saline water and the existing wells (s) is /are yielding fresh water, the same shall be sealed and new tubewell(s) tapping saline water zone shall be constructed within 3 months of the issuance of NOC. The firm shall also ensure safe disposal of saline residue, if any.
- 18) Unexpected variations in inflow of ground water into the mine pit, if any, shall be reported to the concerned Regional Director, Central Ground Water Board.
- 19) In case of violation of any NOC conditions, the applicant shall be liable to pay the penalties as per Section 16 of Guidelines.
- 20) This NOC does not absolve the proponents of their obligation / requirement to obtain other statutory and administrative clearances from appropriate authorities.
- 21) The issue of this NOC does not imply that other statutory / administrative clearances shall be granted to the project by the concerned authorities. Such authorities would consider the project on merits and take decisions independently of the NOC.
- 22) In case of change of ownership, new owner of the industry will have to apply for incorporation of necessary changes in the No Objection Certificate with documentary proof within 60 days of taking over possession of the premises.
- 23) This NOC is being issued without any prejudice to the directions of the Hon'ble NGT/court orders in cases related to ground water or any other related matters.
- 24) Proponents, who have installed/constructed artificial recharge structures in compliance of the NOC granted to them previously and have availed rebate of upto 50% (fifty percent) in the ground water abstraction charges/ground water restoration charges, shall continue to regularly maintain artificial recharge structures.
- 25) Industries which are likely to cause ground water pollution e.g. Tanning, Slaughter Houses, Dye, Chemical/ Petrochemical, Coal washeries, pharmaceutical, other hazardous units etc. (as per CPCB list) need to undertake necessary well head protection measures to ensure prevention of ground water pollution as per Annexure III of the guidelines.
- 26) In case of new infrastructure projects having ground water abstraction of more than 20 m<sup>3</sup>/day, the firm/entity shall ensure implementation of dual water supply system in the projects.
- 27) In case of infrastructure projects, paved/parking area must be covered with interlocking/perforated tiles or other suitable measures to ensure groundwater infiltration/harvesting.
- 28) In case of coal and other base metal mining projects, the project proponent shall use the advance dewatering technology (by construction of series of dewatering abstraction structures) to avoid contamination of surface water.
- 29) The NOC issued is conditional subject to the conditions mentioned in the Public notice dated 27.01.2021 failing which penalty/EC/cancellation of NOC shall be imposed as the case may be.
- 30) This NOC is issued subject to the clearance of Expert Appraisal Committee (EAC) (if applicable).
- 31) In the self-compliance report, the PP shall submit details of Drilling Agency/ Agencies, which has/ have constructed BW(s)/ TW(s) along with undertaking to the effect that all necessary measures have been taken as per directions of Hon'ble Supreme Court provided in Annexure-VII of guidelines dated 24.09.2020 in respect of abandoned/ failed BW(s)/ TW(s)/Piezometer(s), if any. The PP is advised to engage registered drilling agency/ agencies. In the event of any mishap/ unfortunate incident due to negligence in taking measures for prevention of accident due to falling in Bore Well, both PP and concerned drilling agency shall jointly be held responsible and penal action as per extant Government rules shall be taken.

(Non-compliance of the conditions mentioned above is likely to result in the cancellation of NOC and legal action against the proponent.)

18/11, जामनगर हाउस, मानसिंह रोड, नई दिल्ली - 110011 / 18/11, Jamnagar House, Mansingh Road, New Delhi-110011

Phone: (011) 23383561 Fax: 23382051, 23386743

Website: cgwa-noc.gov.in

पानी बचाये - जीवन बचाये  
SAVE WATER - SAVE LIFE

Central Laboratory  
**Bihar State Pollution Control Board,**  
 Parivesh Bhawan, Industrial Area, Patliputra, Patna-800 010.

**Ambient Air Monitoring Report**

**Name of Area** : M/s Gupta Nutritions Pvt. Ltd.  
 Biscuit Factory Road, Nasiriganj,  
 Danapur, Patna.

**Date of Monitoring** : 29.04.2025 to 30.04.2025.

**Weather Condition** : Cloudy day.

**Number of Sampling Point** : 03

**Sampling Location** : 1. Mill Back Side.  
 2. Near Parking Area.  
 3. Near Weigh Bridge/ Main gate.

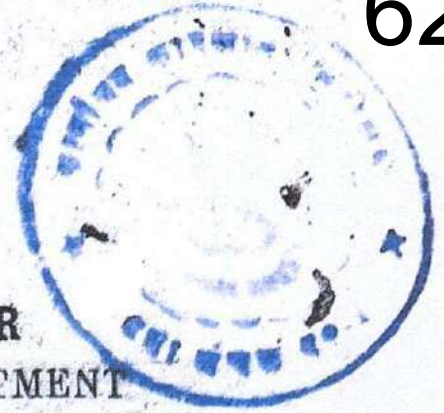
	Time of Sampling	SO <sub>2</sub> Conc.	NO <sub>x</sub> Conc.	PM <sub>10</sub>
Point - 1	03:00 PM TO 07:00 PM	BDL	31.20	98.07
	07:00 PM TO 11:00 PM	4.83	35.47	
	11:00 PM TO 03:00 AM	4.50	33.08	97.41
	03:00 AM TO 07.00 AM	6.25	34.67	
	07.00 AM TO 11.00 AM	5.19	28.32	93.21
	11.00 AM TO 03:00 PM	4.75	28.62	
	<b>Average</b>	<b>5.10</b>	<b>31.89</b>	<b>96.23</b>
Point - 2	03:15 PM TO 07:15 PM	5.08	27.00	94.20
	07:15 PM TO 11:15 PM	6.64	29.72	
	11:15 PM TO 03:15 AM	4.81	27.84	89.36
	03:15 AM TO 07.15 AM	6.81	27.47	
	07.15 AM TO 11.15 AM	4.5	30.20	89.13
	11.15 AM TO 03:15 PM	5.28	28.99	
	<b>Average</b>	<b>5.52</b>	<b>28.53</b>	<b>90.89</b>
Point - 3	03:30 PM TO 07:30 PM	7.47	33.14	98.68
	07:30 PM TO 11:30 PM	5.33	16.63	
	11:30 PM TO 03:30 AM	5.54	23.80	94.53
	03:30 AM TO 07.30 AM	4.95	44.14	
	07.30 AM TO 11.30 AM	6.23	45.72	86.30
	11.30 AM TO 03:30 PM	4.5	38.90	
	<b>Average</b>	<b>5.67</b>	<b>33.72</b>	<b>93.17</b>
<b>Standards</b>		<b>80</b>	<b>80</b>	<b>100</b>

Note : Values are expressed in microgram/Cubic Meter.

Remarks : Average PM<sub>10</sub>, SO<sub>2</sub> and NO<sub>2</sub> values were within prescribed limit.

*Arun Kumar*  
15/05/2025

(Arun Kumar)  
Board Analyst.



GOVERNMENT OF BIHAR  
FACTORY INSPECTION DEPARTMENT  
(DEPARTMENT OF LABOUR AND EMPLOYMENT)

LICENCE

Under rules 4 to 10 of the Bihar Factories Rules, 1950 and section 6 (1) (d) of the Factories Act, 1948.

Registration no. 4562/BR/PTN Fees Rs. 6025-00

Granted/Renewed for the calendar year 2014 onwards

Name of M/S. MSB Polymers

Address Dadi Ma Biscuit Factory Lane  
Narasiganj Danapur, Patna-12

Name(s) of Occupier(s) Shri Nand Kumar

Maximum number of workers permitted to be employed on any one day 09 (Nine) only

Total installed capacity (not exceeding) —  
(a) In Horse Power [ other than (b) ] 191 H.P.  
(b) In case of ~~Electricity~~ Generating 150 K.W.  
~~Transforming and Transmitting~~ Station K.Ws. 150 K.W.

RANCHI: Patna

Indra Kumar  
15.5.2014  
Chief Inspector of Factories,  
Patna Bihar

Dated 15/05/2014

NOTE.—This licence will expire on the 31st day of December, 198 ...

Print

Print with Annexure

Home



भारत सरकार  
Government of India  
सूक्ष्म, लघु एवं मध्यम उद्यम मंत्रालय  
Ministry of Micro, Small and Medium Enterprises

**MSME**  
सूक्ष्म, लघु एवं मध्यम उद्यम  
MICRO, SMALL & MEDIUM ENTERPRISES

## UDYAM REGISTRATION CERTIFICATE



Our small hands to  
make you LARGE

UDYAM REGISTRATION NUMBER

UDYAM-BR-26-0029602

NAME OF ENTERPRISE

MSB POLYMERS

TYPE OF ENTERPRISE \*

SMALL

MAJOR ACTIVITY

MANUFACTURING

SOCIAL CATEGORY OF  
ENTREPRENEUR

OBC

NAME OF UNIT(S)

S.No.	Udyog Aadhaar Memorandum	Unit(s) Name
1	BR26B0045772	MSB POLYMERS

OFFICIAL ADDRESS OF  
ENTERPRISE

Flat/Door/Block No.	MSB POLYMERS	Name of Premises/ Building	NASRI GANJ INDUSTRIAL AREA
Village/Town	NASRI GANJ	Block	DIGHA
Road/Street/Lane	DADI MAA BISCUIT FACTORY ROAD	City	PATNA
State	BIHAR	District	PATNA, Pin 800012
Mobile	7004105943	Email:	msbpolymers@gmail.com

DATE OF INCORPORATION /  
REGISTRATION OF ENTERPRISE

15/05/2014

DATE OF COMMENCEMENT OF  
PRODUCTION/BUSINESS

15/05/2014

NATIONAL INDUSTRY  
CLASSIFICATION CODE(S)

SNo.	NIC 2 Digit	NIC 4 Digit	NIC 5 Digit	Activity
1	17 - Manufacture of paper and paper products	1709 - Manufacture of other articles of paper and paperboard	17092 - Manufacture of paper cups, saucers, plates, hoops, cones and other similar products	Manufacturing
2	22 - Manufacture of rubber and plastics products	2220 - Manufacture of plastics products	22209 - Manufacture of other plastics products n.e.c	Manufacturing
3	32 - Other manufacturing	3290 - Other manufacturing n.e.c.	32909 - Manufacture of other articles n.e.c.	Manufacturing

DATE OF UDYAM REGISTRATION

12/10/2021

\* In case of graduation (upward/reverse) of status of an enterprise, the benefit of the Government Schemes will be availed as per the provisions of Notification No. S.O. 2119(E) dated 26.06.2020 issued by the M/o MSME.

Disclaimer: This is computer generated statement, no signature required. Printed from <https://udyamregistration.gov.in> & Date of printing:- 12/10/2021

For any assistance, you may contact:

1. District Industries Centre: PATNA ( BIHAR )

2. MSME-DI: PATNA ( BIHAR )

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## BIHAR STATE POLLUTION CONTROL BOARD

PARIVESH BHAWAN, PLOT NO. NS-B/2, PALIPUTRA INDUSTRIAL AREA,  
PATLIPUTRA, Patna - 800 010

Ref. No. -1923

Patna, Dated-30.6.22

### DISCHARGE CONSENT ORDER

With reference to the on-line application no.- OR226N022897/6144145 dated 07.06.2022 of **M/s MSB Polymers**, At-Langer Toli Lane, P.O.-Bankipur, Dist-Patna-800004 of the unit for consent under sections 25/26 of the Water (Prevention & Control of Pollution) Act, 1974, he/they is/are granted consent to bring into use his/their new/altered/existing outlet(s) for discharge of trade effluent and/or domestic sewage of the plant [Single use plastic cutlery items-Glass, Cups & Plates (187.5 MT/year) from the biodegradable raw materials, PET Bottles (187.5 MT/year), Food packaging items (187.5 MT/year) and PLA (Poly Lactic Acid) coated paper cups, Plates, Glass & Bowls (187.5 MT/year)] with D.G. Set-5.5 kVAX1 At Dadi Maa Biscuit factory Road, Nasriganj, P.O.-Bata, P.S.-Danapur, Dist-Patna-800012 for the period of five years from the date of issue subject to the following conditions:-

1. That, he/they shall not make any alteration, addition, deletion or modification in the plant without the prior clearance from the Board and shall also abide by the obligations under sections 24, 31 and 33A of the Water (Prevention & Control of Pollution) Act, 1974 and further shall extend co-operation to the Board in performing its functions entrusted under sections 20, 21, 23, 30 and 32 of the Act;
2. That, he /they shall comply with the requirements of Rule 14 of the Environment (Protection) Rules, 1986; Rules 4, 5, 7, 9, 10 and 11 of the Hazardous And Other Wastes (Management and Transboundary Movement) Rules, 2016, Rules 4, 5, 7, 8, 10, 11, 12, 13, 15 and 18 of the Manufacture, Storage and Import of Hazardous Chemical Rules, 1989; and the provisions of the Public Liability Insurance Act, 1991 (whichever is applicable);
3. That, he/they shall monitor his/their effluent(s) regularly and maintain its quality in conformity with Board's standards and shall produce its proof, as and when asked for;
4. That, he/they shall submit application for consent again 30 days before the expiration of the period of consent or within 30 days from the date of receipt of this order, whichever is applicable;
5. That, the unit shall not discharge any effluent outside the plant premises and maintain zero liquid discharge (ZLD);
6. That, they shall re-use treated effluent (if any) to maintain Zero Discharge from the plant premises and water consumption shall be reduced by adopting 3 R's (reduce, reuse and recycle) concept;
7. That, they shall obtain prior permission from CGWA for installation of bore well and abstraction of groundwater;
8. That, water meter conforming to ISO standards shall be installed at the inlet point of water uptake as well as at all necessary points to monitor the daily water consumption and a log book shall be maintained in this regard. Use of water efficient devices/fixtures and appliance should be promoted;
9. That, they shall obtain registration under the Plastic Waste Management Rules, 2016 as amended 2022 before commencement of production;
10. That, they shall obtain certificate from the Central Pollution Control Board before marketing and selling;
11. That, they shall not sell out raw materials to other units;
12. That, they shall obtain certificate for compostability of raw material of compostable plastic before commencement of production of compostable SUP items;

13. That, they shall not produce any banned plastic items as notified by the Central Govt. or the State Govt.;
14. That, they shall comply with the provisions (whichever applicable) of the Solid Waste Management Rules, 2016. Separate wet and dry bins must be provided and segregation of dry waste (in blue bin), wet waste (in green bin) and domestic hazardous waste (in black bin) must be ensure; wet waste must be composted inside the premises and dry & domestic hazardous waste shall be handed over to the local body. Non-biodegradable waste and dry waste like rejected corrugated cardboard; waste paper etc may be handed over to the recyclers registered with Bihar State Pollution Control Board;
15. That they shall ensure that the solid waste generated is not thrown, burnt or buried on streets, open public spaces outside the premises or in the drain or water bodies;
16. That, the environmental statement for each financial year ending 31<sup>st</sup> Sept. in Form-V as is amended to be submitted by the proponent to the Board as prescribed in the Environment (Protection) Rules, 1986;
17. That, they shall make provisions for display of data outside main factory gate about quantity and quality of water discharge and air emission along with solid waste generated within the factory premises;
18. That, the compliance report of CTO conditions shall be submitted to the Board quarterly;
19. That, notwithstanding any thing stated above, the applicant unit shall abide by all the provisions of the environmental laws including policies and guidelines made there under; and
20. That, this CTO is granted on the basis of undertaking/document uploaded/submitted by the applicant and it is subject to the condition that in the event of any information/documents submitted by the proponent are found false or misleading at any stage, the CTO granted, shall be revoked and legal action shall be initiated.

To  
Sri Nand Kumar, Proprietor,  
**M/s MSB Polymers,**  
At-Langer Toli Lane,  
P.O.-Bankipur,  
Dist-Patna-800004.

  
(S. Chandrasekar)  
Member Secretary  
35


**BIHAR STATE POLLUTION CONTROL BOARD**

PARIVESH BHAWAN, PLOT NO. NS-B/2, PALIPUTRA INDUSTRIAL AREA,

PATLIPUTRA, Patna – 800 010

Ref. No. - 1924

Patna, dated- 30.6.22

**EMISSION CONSENT ORDER**

With reference to the on-line application ID-OR226N022897/6144145 dated 07.06.2022 of **M/s MSB Polymers**, At-Langer Toli Lane, P.O.-Bankipur, Dist-Patna-800004 for consent under sections 21 of the Air (Prevention & Control of Pollution) Act, 1981, he/they is/are granted consent to operate his/their plant plant [Single use plastic cutlery items-Glass, Cups & Plates (187.5 MT/year) from the biodegradable raw materials, PET Bottles (187.5 MT/year), Food packaging items (187.5 MT/year) and PLA (Poly Lactic Acid) coated paper cups, Plates, Glass & Bowls (187.5 MT/year)] with D.G. Set-5.5 kVAx1 At Dadi Maa Biscuit factory Road, Nasriganj, P.O.-Bata, P.S.-Danapur, Dist-Patna-800012 for the period of five years from the date of issue with the following conditions:-

1. That, he/they shall not make any alteration, addition, deletion or modification in the plant without the prior clearance from the Board and shall also abide by the obligations under sections 22, 23 and 31A of the Air (Prevention & Control of Pollution) Act, 1981 and further shall extend co-operation to the Board in performing its functions entrusted under sections 24, 25 and 26 of the Act ;
2. That, he /they shall comply with the requirements of Rule 14 of the Environment (Protection) Rules, 1986; Rules 4, 5, 7, 9, 10 and 11 of the Hazardous And Other Wastes (Management and Transboundary Movement) Rules, 2016; Rules 4, 5, 7, 8, 10, 11, 12, 13, 15, 17 and 18 of the Manufacture, Storage and Import of Hazardous Chemical Rules, 1989; and the provisions of the Public Liability Insurance Act, 1991 (whichever is applicable);
3. That, he/they shall monitor his/their emission(s) and the ambient air quality from representative point regularly and shall maintain its quality in conformity with Board's standards and shall produce its proof, as and when asked for;
4. That, he/they shall submit application for consent before 30 days before the date of expiration of the consent or within 30 days from the date of receipt of this order, whichever is applicable;
5. That, they shall obtain registration under the Plastic Waste Management Rules, 2016 as amended 2022 before commencement of production;
6. That, they shall obtain certificate from the Central Pollution Control Board before marketing and selling;
7. That, they shall not sell out raw materials to other units;
8. That, they shall obtain certificate for compostability of raw material of compostable plastic before commencement of production of compostable SUP items;
9. That, they shall not produce any banned plastic items as notified by the Central Govt. or the State Govt.;
10. That, diesel generating sets (DG Sets), as source of backup power should be provided with an integral acoustic enclosure and the maximum permissible sound pressure level for new D.G. set shall be 75 dB(A) at 1 meter from the enclosure surface. The height of exhaust of DG sets should be as: Exhaust Stack Height formula:-  $(Ht \text{ of Building in meter} + 0.2\sqrt{KVA}) \text{ m}$ ; it should be installed on pucca base with anti vibration pads;
11. That, they shall ensure all possible measures to be implemented to control noise pollution and the ambient noise levels should conform to the standards prescribed under the Noise Pollution (Regulation and Control) Rules, 2000, as amended to date viz. 75 dB(A) during day time and 70 dB (A) during night time;

12. That, they shall comply with the provisions (whichever applicable) of the Solid Waste Management Rules, 2016. Separate wet and dry bins must be provided and segregation of dry (in blue bin), wet (in green bin) and domestic hazardous waste (in black bin) must be ensure; wet waste must be composted inside the premises and dry & domestic hazardous waste shall be handed over to the local body. Non-biodegradable waste and dry waste like rejected corrugated cardboard, waste paper etc may be handed over to the recyclers registered with Bihar State Pollution Control Board;
13. That, tree plantation in vacant space of the campus shall be done to develop as green belt and to control ecology of area surrounding the unit;
14. That, the environmental statement for each financial year ending 31<sup>st</sup> Sept. in Form-V as is amended to be submitted by the proponent to the Board as prescribed in the Environment (Protection) Rules, 1986;
15. That, they shall make provisions for display of data outside main factory gate about quantity and quality of water discharge and air emission along with solid waste generated within the factory premises;
16. That, the compliance report of CTO conditions shall be submitted to the Board quarterly;
17. That, notwithstanding any thing stated above, the applicant unit shall abide by all the provisions of the environmental laws including policies and guidelines made there under; and
18. That, this CTO is granted on the basis of undertaking up-loaded by the applicant and it is subject to the condition that in the event of any information/documents submitted by the proponent are found false or misleading at any stage, the CTO granted, shall be revoked and legal action shall be initiated.

To  
Sri Nand Kumar, Proprietor,  
**M/s MSB Polymers,**  
At-Langer Toli Lane,  
P.O.-Bankipur,  
Dist-Patna-800004.

  
(S. Chandrasekar)  
Member Secretary  
31



Regn. No .  
PR-15-BIH-09-AQDPK8144L-22

**Bihar Pollution Control Board**  
Parivesh Bhawan, Plot No. NS-B/2  
Patliputra Industrial Area, Patliputra,  
Patna-800023, Bihar

Date:  
15-09-2022 01:31 PM

### REGISTRATION CERTIFICATE FOR PRODUCER

(Under Rule-13(2) of the Plastic Waste Management Rules, 2016, as amended)

To,  
**MSB POLYMERS(Legal  
Name)**  
(Trade Name: **MSB  
POLYMERS**),  
Biscuits Factory Road Nasri  
Ganj Industrial Area Nasri  
Ganj Digha Danapur

With reference to the application dated **26-08-2022** regarding registration as a **Producer**, this is to inform that your application has been processed and found in order. Now, therefore, Bihar Pollution Control Board is pleased to grant the registration in favour of **MSB POLYMERS**, vide registered office address **Biscuits Factory Road Nasri Ganj Industrial Area Nasri Ganj Digha Danapur**, as a Producer, for disposal of MLP & other plastic waste generated due to their products as per the EPR Action Plan given below:

Sl. No	Financial Year	2022-23			
	State/UT	Cat-I	Cat-II	Cat-III	Cat-IV
1	BIHAR	0.0000	43.7500	0.0000	0.0000
TOTAL		0.0000	43.7500	0.0000	0.0000
<b>Grand Total</b>		<b>43.7500</b>			

This certificate of registration shall be valid for a period of **One Year** from the date of issue of the letter unless revoked, suspended or cancelled. The Registration is granted subject to the following terms & conditions: -

1. The Producer shall fulfil the categorize EPR Targets for the year 2022-23 as specified in the above table. For the subsequent years, EPR Target shall



Signed  
by: Arun Kumar  
Date:  
2022.09.15  
13:32:48  
+05:30

calculated based on the information provided in the Annual report, the format of which shall be specified by CPCB.

2. The Producer shall provide certificate only from registered plastic waste processors as evidence of fulfilling their EPR obligation. The PIBO can meet the EPR obligation under a category by providing EPR certificates from other PIBOs of the same category.
3. Exchange of EPR credit between PIBOs and Plastic Waste Processors (PWP) to be done as per mechanism provided by CPCB.
4. The Producer shall file annual return of fulfilling of EPR obligation as per targets given above in the proforma prescribed by CPCB by June 30 of the next financial year. The information related to fulfillment of EPR obligations and annual report to be filed on the centralized EPR portal developed by CPCB for the purpose.
5. Every Producer shall maintain a record of details of the person engaged in supply of plastic used as raw material to manufacture carry bags or plastic sheet or like or cover made of plastic sheet or multi-layered packaging.
6. The Producer shall pay Annual fee for processing of Returns as per Guidelines by CPCB.
7. The Environment Compensation, as applicable, shall be levied by CPCB/SPCB/PCC on PIBO the with respect to non-fulfillment of their Extended Producer Responsibility targets, responsibilities and obligations as per Guidelines specified by CPCB.
8. An application for the renewal of a Registration shall be made at 90 days prior to expire of validity, along with the necessary information & documents as per the Guidelines issued by the MoEF&CC and CPCB from time to time
9. The Producer shall not deal with any entity not registered through on-line centralized portal developed by Central Pollution Control Board.
10. The Producer shall not engage in manufacture, stocking, distribution, selling of banned SUP items as listed in Amendment to PWM Rules dated August 12, 2021.



11. In case, it is found or determined that any PIBO registered on the on-line portal has provided false information or has willfully concealed information or there is any irregularity or deviation from the conditions stipulated while obtaining registration under Extended Producer Responsibility guidelines, then the registration of such an entity would be revoked for a one - year period after giving an opportunity to be heard. The entities whose registration has been revoked shall not be able to register afresh for the period of revocation.
12. The Producer should ensure compliance with provisions of the PWM Rules, 2016, as amended. Action, as deemed fit, including revocation of registration, closure of unit, levying Environmental Compensation charges, shall be taken against violators of PWM Rules.
13. Bihar Pollution Control Board reserves the right to take such action as deemed fit under Environment (Protection) Act, 1986 for violation of PWM Rules, 2016, as amended, if any, by the concerned PIBO for the period prior to grant of registration.

**Terms and Conditions :- Special Conditions :-----** 1. The unit shall comply all the provisions of the Plastic Waste Management Rules, 2016 as amended thereafter, including its Schedules and related Guidelines, Standard Operating Procedures (SOPs) issued from time to time in this regard. 2. The unit shall obtain certificate from the Central Pollution Control Board, Delhi before the marketing of compostable or biodegradable products/ items. 3. The unit shall obtain test certificate for the compostability or biodegradability of their products from the authorised laboratory as specified in the Plastic Waste Management Rules, 2016 as amended thereafter as mentioned in the PWM Rules, 2016 as amended thereafter. 4. The manufacturers producing Plastic packaging shall register as producer on EPR Portal. He shall fulfil his EPR liability as per notified EPR Guidelines in case final testing of biodegradability as per IS/ISO 17899:2022 fails. 5. The Single Use Plastic item (Compostable / Biodegradable) producing manufacturers shall provide monthly details of productions and in case the samples fails, Environmental Compensation shall be levied based upon polluter pays principle for the intervening period. 6. Each plastic carry bag or commodities or both and multi-layered packaging shall have the information related to name and certificate number of manufacturer [Rule 4(h)] in case of carry bags or commodities or both made from compostable plastic and biodegradable plastics printed in English on the bag in accordance with 11(1) of PWM Rules. 7. In addition, the manufacturer shall generate QR code based on the details provided in the certificate issued by CPCB and QR code shall be provided on each of the carry bag or commodities or both manufactured at the certified unit. The details of the QR code (email/password, Name, plant address, CPCB certificate no. etc.) shall be shared with the SPCB/PCC/CPCB. 8. Field verification of the units shall be carried out by SPCB/PCC. Random checks of consignments in case of import of biodegradable plastics to be carried out by the concerned authorities. The Test-Fee shall be paid/bear by the concerned unit, under inspection/ verification. 9. The certificate issued by CPCB shall be valid unless it is revoked for violation of



conditions stipulated in the Certificate. However, if there is a there is a change in raw material/ production process or product, fresh application shall be filed to CPCB for issuing of fresh certificate. 10. The unit shall not manufacture any type of Plastic Carry Bags of any thickness or sizes from virgin or recycled plastic or petro-based plastic or banned/prohibited by Central Government/ State Government/ Central Pollution Control Board/ Bihar State Pollution Control Board/ any authorities under the legal provisions to do so. 11. The unit shall not manufacture any type of Single Use Plastic or any plastic items which is banned under any act/ rule/ bye-laws/ regulations/ notification/ office order under a legal authority to do so. 12. The unit shall not manufacture any sheet or like, packaging item/ multilayer packaging 7items/ any such products less than 50 micron in thickness from petro-based plastic materials. 13. The unit shall not sell or provide or arrange plastic (virgin or recycled), Compostable or Biodegradable material to be used as raw material to any Producer/ Brand Owner not having valid registration from the concerned State Pollution Control Board or Pollution Control Committee or registration issued through centralised EPR portal of the Central Pollution Control Board. 14. The unit shall prepare and submit a Quarterly Report for its raw material procurement to the Bihar State Pollution Control Board and it shall be uploaded on centralised EPR portal of the Central Pollution Control Board by the 30st July, of every year. 15. The unit shall have adequate fire fighting system and obtain approval from the concerned Fire Station of the locality. 16. The Unit shall not use ground water in the industrial use without the No Objection Certificate (NOC), if applicable, failing which Environmental Compensation shall be imposed against the Proponent or Unit 17. The unit shall obtain certificate/authorization from Central Ground Water Board for the extraction of Ground Water, if applicable. 18. The unit shall obtain a fresh Consent to Establish, Consent to Operate, Registration under EPR of PWM or any authorization/registration under the provisions of law as applicable in case of shifting, alteration of technology/ raw material/ products/ production capacity/ production process. 19. The unit shall maintain sound level, effluent quality, air quality of the premises as prescribed. 20. The registration granted shall have a validity for one/ three year or co-terminus with the validity of the Consent to Operate, whichever is earlier.

Scientist



EPR Portal For Plastic™ MSB POLYMERS
NAND KUMAR

- Home
- Producer
- Wallet
- Credit Exchange
- Consolidated Available Certificates
- Road Making Declaration
- PIBO Operations
- Annual Filings
- Annual Consumption
- State wise PW Generation
- Annual Report
- Filled Annual Report
- Compensation

Select year for annual report data : 2022-23

### Annual Return Filing

Annual Report Filing Part - A

1. Name of Unit MSB POLYMERS

2. Filing for Year 2022-23

3. Category PRODUCER

4. Annual Report (2022-23)

Category	Procurement (Tons)	Sales (Tons)	Export (Tons)	Reuse (Tons)	UREP (Tons)
Cat I	NA	NA	0.0000	None	0
Cat II	286.44999980926514	NA	0.0000	NA	0
Cat III	NA	NA	0.0000	NA	0
Cat IV	NA	NA	0.0000	NA	0

5. Compliance Status of Fulfilment of EPR Targets

Category	Target	Revised EPR Target	Achieved	Available Potential	Remarks
Cat 1 - Recycling and E...	0		0	0	Close
Cat 2 - Recycling and E...	43.75		44	0	Close
Cat 3 - Recycling and E...	0		0	0	Close
Cat 4 - Recycling and E...	0		0	0	Close
Cat 1 - Mandated Use o...	0		0	0	Close
Cat 2 - Mandated Use o...	0		0	0	Close
Cat 3 - Mandated Use ...	0		0	0	Close

Annual Report Part - B (EPR Target for 2023-24)

7. Next year Targets (2023-24)

Category	Target
Cat 1 - Recycling and End of Life Plastic	0
Cat 2 - Recycling and End of Life Plastic	32.5
Cat 3 - Recycling and End of Life Plastic	0
Cat 4 - Recycling and End of Life Plastic	0
Cat 1 - Mandated Use of Recycled Plastic	0
Cat 2 - Mandated Use of Recycled Plastic	0
Cat 3 - Mandated Use of Recycled Plastic	0

1X1

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सिपेट : एस. ए. आर. पि.-पॉलीमेरिक, मटेरीयल में अत्याधुनिक अनुसंधान हेतु प्रयोगशाला  
रसायन एवं पेट्रोसायन विभाग, रसायन एवं उर्वरक मंत्रालय, भारत सरकार  
बी/२५, सि.एन.आई.कॉम्प्लेक्स, पटिआ, भुवनेश्वर-751024, ओडिशा

**CIPET : SARP - LABORATORY FOR ADVANCED RESEARCH IN POLYMERIC MATERIALS**



Dept. of Chemicals & Petrochemicals, Ministry of Chemicals & Fertilizers, Govt. of India

B/25, C.N.I. Complex, Patia, Bhubaneswar-751 024, Odisha

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**INTERIM REPORT**

CIPET/SARP-LARPM-IR/MP/155

INTERIM REPORT NO : 00626

Date : 25.08.2022

To,  
M/s. MSB Polymers  
Biscuits Factory Road, Nasri Ganj Industrial Area,  
Nasri Ganj Digha Danapur, Patna, Bihar - 800012

Sample details (as declared by the party): "BIO FLEX (PLA COMPOUND)

Date of receive of sample:-17.01.2022

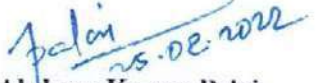
Date of Initiation of test:-21.02.2022

Sl. No.	Property	Test method / Standard	Unit	Results Obtained	Specified Requirements
1.	Material Identification	FTIR / DSC	--	Polylactic Acid (PLA) based material	---
2.	Disintegration (Dry mass remains in 2mm sieve after 84 days)	Cl. 6.2 of ISO 17088-2012 , IS/ISO 17088-2008	%	7.15	Not more than 10%
3.	Ultimate Aerobic Biodegradation (with reference to 100% degradation of positive reference)	Cl. 6.3 of ISO 17088-2012 , IS/ISO 17088-2008	%	90.87 (At the end of 180 days)	> 90% (At the end of the test period not more than 180 days)

**Comments:-** Submitted sample "BIO FLEX (PLA COMPOUND)" -as stated by the party) of M/s. MSB Polymers complies with the requirements of cl. 6.2 & 6.3 of ISO 17088-2012 , IS/ISO 17088-2008.

- Note:**
1. The submitted sample is exposed under controlled compost condition as per ISO 14855-1 and at the end of **180** days, the cumulative biodegradation is estimated as **90.87** % with reference to the degradation of the cellulose.
  2. The following tests are under progress as per the standard ISO 17088-2012 / IS/ISO 17088:2008
    - a. Heavy metal analysis as per Cl. no. 6.4.1.
    - b. Seed germination as per Cl. no. 6.4.4.
  3. The Test Report will be issued after the completion of all the tests.
  4. The interim report is only valid till the issue of Test Report.

  
Mr. Pinaki Chatterjee  
AUTHORISED SIGNATORY

  
Dr. Akshaya Kumar Palai  
AUTHORISED SIGNATORY

सिपेट : एस. ए. आर. पि.-पॉलीमेरीक, मटेरियल में अत्याधुनिक अनुसंधान हेतु प्रयोगशाला

रसायन एवं पेट्रोरसायन विभाग, रसायन एवं उर्वरक मंत्रालय, भारत सरकार  
बी/२५, सि.एन.आई.कॉम्प्लेक्स, पटिआ, भुवनेश्वर-751024, ओडिशा

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**CIPET : SARP - LABORATORY FOR ADVANCED RESEARCH IN POLYMERIC MATERIALS**



Dept. of Chemicals & Petrochemicals, Ministry of Chemicals & Fertilizers, Govt. of India

B/25, C.N.I. Complex, Patia, Bhubaneswar-751 024, Odisha

Ph : 0674 - 2742852, 2740173, Fax : 0674 - 2740463

E-mail : larpm@cipet.gov.in, Web : www.larpm.gov.in

LARPM/CIPET/Testing/2022-23/

Date- 27.10.2022

To,  
Mr. Prem Kumar  
M/s. MSB Polymers  
Biscuits Factory Road, Nasri Ganj Industrial Area,  
Nasri Ganj Digha Danapur, Patna, Bihar- 800012  
Mob:7004105943, 9304834959

Sub –Test Report –Reg.

Dear Sir,

Ref No: 1) Email dated 08.12.2021, letter & SSF dated 11.01.2022  
2) Our Work Order No.: LARPM/BBS./2021-22/155 dated 17.01.2022

With reference to the above cited subject, please find enclosed herewith **Test Report No. 00695** dated 27.10.2022.

Kindly acknowledge the receipt of the same.

Thanks & Regards,

**Director & Head  
(Principal Scientist)**

Encl: As above

सिपेट : एस. ए. आर. पि.-पॉलीमेरीक, मटेरीयल में अत्याधुनिक अनुसंधान हेतु प्रयत्न

रसायन एवं पेट्रोरसायन विभाग, रसायन एवं उर्वरक मंत्रालय, भारत सरकार

बी/२५, सि.एन.आई.कॉम्प्लेक्स, पटिआ, भुवनेश्वर-751024, ओडिशा

**CIPET : SARP - LABORATORY FOR ADVANCED RESEARCH IN POLYMERIC MATERIALS**



Dept. of Chemicals & Petrochemicals, Ministry of Chemicals & Fertilizers, Govt. of India

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Ph : 0674 - 2742852, 2740173, Fax : 0674 - 2740463

E-mail : larpm@cipet.gov.in, Web : www.larpm.gov.in

**CERTIFICATE OF ANALYSIS AS PER ISO 17088:2021**

LARPM/CIPET/Testing/2022-23/

Date-27.10.2022

To,  
M/s. MSB Polymers  
Biscuits Factory Road, Nasri Ganj Industrial Area,  
Nasri Ganj Digha Danapur, Patna, Bihar- 800012

Sub -Test Report-Reg.

Dear Sir,

Ref No : 1) Email dated 08.12.2021, letter & SSF dated 11.01.2022  
2) Our Work Order No.: LARPM/BBS./2021-22/155 dated 17.01.2022

With reference to the above, the submitted sample was analyzed as per ISO 17088:2021. The summary detail of testing & analysis is given below:

Company Name & Address	: M/s. MSB Polymers Biscuits Factory Road, Nasri Ganj Industrial Area, Nasri Ganj Digha Danapur, Patna, Bihar- 800012
Sample Details	: "BIO FLEX (PLA COMPOUND) - as stated by the party
Test Report No	: 00695 & dated 27.10.2022
Date of Receipt of sample	: 17.01.2022
Date of Initiation	: 21.02.2022
Date of Completion	: 26.10.2022
Percentage of Compostability In 180 days	: 90.87
Requirement of Compostability in 180 days as per ISO 17088:2021	: 90 %

The sample submitted by M/s. MSB Polymers is compostable and the percentage of Compostability in 180 days reported vide test report No. 00695 is 90.87%.

The submitted sample also complies with the terms of seed germination and disintegration as per ISO 17088:2021.

Earthworm toxicity test is under progress. Separate report will be issued after completion of the test.

Thanks & Regards,

  
Quality Manager

Encl : Analysis Report

**CIPET : SARP - LABORATORY FOR ADVANCED RESEARCH IN POLYMERIC MATERIALS**



Dept. of Chemicals & Petrochemicals, Ministry of Chemicals & Fertilizers, Govt. of India

B/25, C.N.I. Complex, Patia, Bhubaneswar-751 024, Odisha

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E-mail : larpm@cipet.gov.in, Web : www.larpm.gov.in

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Page : 01 of 03

**ANALYSIS REPORT**

Report No. : 00695

Date : 27.10.2022

**Issued to**

**M/s. MSB Polymers**

**Biscuits Factory Road, Nasri Ganj Industrial Area,**

**Nasri Ganj Digha Danapur, Patna, Bihar- 800012**

**Customer Ref. No. & Date : Email dated 08.12.2021, letter & SSF dated 11.01.2022**

**Work order Ref. No. & Date : LARPM/BBS./2021-22/155 dated 17.01.2022**

**As per Standard : As per part C**


**PART A: PARTICULARS OF SAMPLE SUBMITTED**

- |  |   |
|--|---|
| a) Name of the Sample  | : BIO FLEX (PLA COMPOUND)-as stated by the party                              |
| b) Grade/verity/Type/Size/Class etc.                             | : Thermoformed products(Glass Sample)<br>- as stated & supplied by the party. |
| c) Code No.  | : Nil.  |
| d) Quantity (pcs./mtr/gm/nos)                                    | : 1 Kg  |
| e) Mode of packing<br>(Sealed carton/polypouch/container or not) | : Packed in Carton.   |
| f) Date of receipt of sample                                     | : 17.01.2022  |
| g) Date of Performance of test                                   | : 21.02.2022-26.10.2022   |
| h) Any other information   | : NIL.  |

**PART B: SUPPLEMENTARY INFORMATION**

- |   |                                 |
|---|---------------------------------|
| a) Reference to sampling procedure  | : Drawn & supplied by the party |
| b) Supporting documents for<br>Measurements taken and results derived<br>like graphs, tables, sketches and/or<br>Photographs as appropriate to<br>test report if any (to be attached) | : As per part -C                |
| c) Deviation from the test methods as<br>Prescribed in relevant ASTM/ISO/BIS/<br>Work Instructions, If any-   | : Nil                           |

  
Mr. Pinaki Chatterjee  
AUTHORISED SIGNATORY

  
Dr. Akshaya Kumar Palai  
AUTHORISED SIGNATORY

**CIPET : SARP - LABORATORY FOR ADVANCED RESEARCH IN POLYMERIC MATERIALS**



Dept. of Chemicals & Petrochemicals, Ministry of Chemicals & Fertilizers, Govt. of India

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Page : 02 of 03

**PART C: TEST RESULTS**

**ANALYSIS REPORT**

Report No : 00695

Date : 27.10.2022

Sl. No	Name of the Test	Test Method/Standard	Unit	Results Obtained	Specified Requirements
Sample Details: "BIO FLEX (PLA COMPOUND)"- as stated by the party					
1.	Material Identification	FTIR/DSC	--	Polylactic Acid (PLA) based material	---
2.	Disintegration (Dry mass remains in 2 mm sieve after 84 days)	ISO 17088:2021	%	7.15	Not more than 10%
3.	Ultimate aerobic Biodegradation (with reference to 100% degradation of positive reference)	ISO 17088:2021	%	90.87 (at the end of 180 days)	> 90 (at the end of the test period not more than 180 days.)
4.	Plant Growth study a) Monocotyledon (Rice) % Seed Emergence b) Dicotyledon (Mungo) % Seed Emergence	ISO 17088:2021	%	94.0  96.70	> 90  > 90

Note: The detailed observation on biodegradability test is enclosed as Annexure-I.

  
Mr. Pinaki Chatterjee  
AUTHORISED SIGNATORY

  
Dr. Akshaya Kumar Palai  
AUTHORISED SIGNATORY



**ANALYSIS REPORT**

Report No.: 00695

Date : 27.10.2022

Sl. No	Name of the Test	Test Method/Standard	Unit	Results obtained	Specified Requirements(*)
5.	<b>Heavy metals concentration(#)</b>	ISO 17088:2021	mg/kg		
	Arsenic (As)			BDL(DL:0.006)	10
	Copper (Cu)			9.0	300
	Nickel (Ni)			BDL(DL:0.005)	50
	Zinc (Zn)			78.0	1000
	Cobalt (Co)			BDL(DL:0.004)	--
	Chromium (Cr)			24.5	50
	Molybdenum (Mo)			BDL(DL:0.005)	--
	Mercury (Hg)			BDL (DL: 0.0007)	0.15
	Cadmium (Cd)			1.0	5
	Lead (Pb)			12.0	100
	Selenium (Se)			BDL(DL:0.013)	--

Note: BDL-Below Detection Limit, DL-Detection Limit

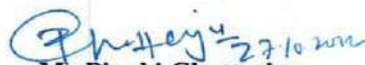
\* Based on Municipal waste (Management and Handling) Rules, 2016 notified on 08<sup>th</sup> April 2016 by Ministry of Environment and Forests, Government of India. Note that concentration of metals like cobalt, molybdenum and selenium is not mentioned in the notification.

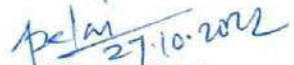
\*\* Earthworm toxicity test is under progress. Separate report will be issued after completion of the test.

**PART D: REMARKS: NIL**

- Note:**
1. This Test Report / Certificate is issued only for the samples submitted to CIPET:SARP-LARPM.
  2. The results stated above related only to the items tested.
  3. The quality of the subsequent production lot has to be ensured by the purchaser.
  4. This Test Report shall not be reproduced except in full without the written approval of the laboratory.
  5. Any anomaly/discrepancy in this report should be brought to the notice of CIPET:SARP-LARPM within 30 days from the date of issue.
  6. Subcontracted Tests (if any): Test marked as (#) Sub-contracted to the third party laboratory (CIPET, Chennai).

\*\* End of the Report \*\*

  
Mr. Pinaki Chatterjee  
AUTHORISED SIGNATORY

  
Dr. Akshaya Kumar Palai  
AUTHORISED SIGNATORY

**OBSERVATION FOR BIODEGRADABILITY TEST AS PER ISO 17088:2021**

To

M/s. MSB Polymers

Biscuits Factory Road, Nasri Ganj Industrial Area,

Nasri Ganj Digha Danapur, Patna, Bihar- 800012

Date of Initiation : 21.02.2022

Date of Completion : 26.10.2022

1. Sample detail: "BIO FLEX (PLA COMPOUND) - as stated by the party.
2. Material Identification by DSC & FTIR: DSC & FTIR graph indicates the base material of the supplied sample is Polylactic Acid (PLA) based material.

**3. Observation:-**

## a. Conditions of reaction mixtures

Origin of compost: Livestock excreta, municipal and vegetable waste

Reaction Temperature : 58°C ( $\pm 2^\circ\text{C}$ )

Dry Solid : 53.03(%)

Volatile Solid : 29.44(%)

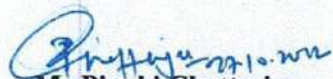
Test duration : 180 days

Reference material : Cellulose

Volume of reaction vessel : 3000 ml

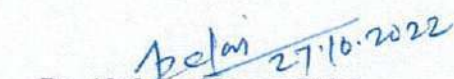
## b. pH of test medium:-

Sl. No.	Composting Vessel	pH(before)	pH(After)
1	Blank 1	7.6	7.6
2	Blank 2	7.5	7.7
3	Blank 3	7.6	7.7
4	Cellulose1	7.1	7.2
5	Cellulose2	7.3	7.3
6	Cellulose3	7.4	7.5
7	Negative 1	7.3	7.4
8	Negative 2	7.5	7.6
9	Negative3	7.6	7.7
10	Sample 1	7.4	7.5
11	Sample 2	7.5	7.7
12	Sample 3	7.3	7.4



Mr. Pinaki Chatterjee

AUTHORISED SIGNATORY



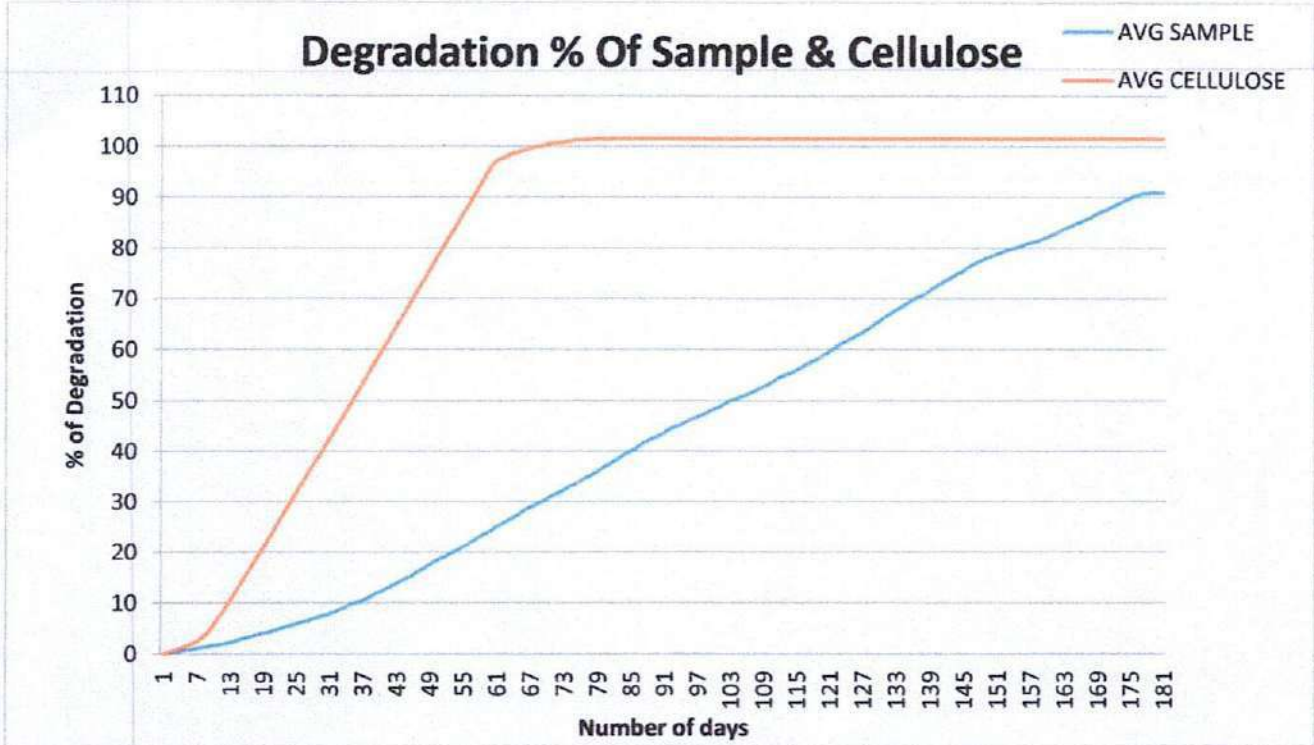
Dr. Akshaya Kumar Palai

AUTHORISED SIGNATORY

4. Result: Percentage biodegradation relative to positive reference

MEAN(%) : 90.87 %

The reference material-cellulose (%) : 100



5. Visual Observation:-

	Week 1	Week 2	Week 3	Week 4	Week 5
Structure	Glass Sample	Glass Sample	Glass Sample	Glass Sample	Glass Sample
Moisture	Appropriate moisture Level	Appropriate moisture Level	Appropriate moisture Level	Appropriate moisture Level	Appropriate moisture Level
Color	White	White	White	White	White
Fungal Development	None	None	None	None	None
Smell	Organic/dirt like	Organic/dirt like	Organic/dirt like	Organic/dirt like	Organic/dirt like

*Pinaki Chatterjee*  
 Mr. Pinaki Chatterjee  
 AUTHORISED SIGNATORY

*Akshaya Kumar Palai*  
 Dr. Akshaya Kumar Palai  
 AUTHORISED SIGNATORY

TR.NO. -00695


## ANALYSIS RESULT

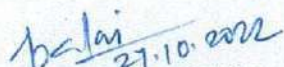
	Week 6	Week 7	Week 8	Week 9	Week 10
Structure	Glass Sample	Glass Sample	Glass Sample	Glass Sample	Glass Sample
Moisture	Appropriate moisture Level	Appropriate moisture Level	Appropriate moisture Level	Appropriate moisture Level	Appropriate moisture Level
Color	White	White	White	----	----
Fungal Development	None	None	None	None	None
Smell	Organic/dirt like	Organic/dirt like	Organic/dirt like	Organic/dirt like	Organic/dirt like

	Week 11	Week 12	Week 13	Week 14	Week 15
Structure	Disintegration initiated	Disintegration observed	Disintegration observed	Disintegration observed	Disintegration observed
Moisture	Appropriate moisture Level	Appropriate moisture Level	Appropriate moisture Level	Appropriate moisture Level	Appropriate moisture Level
Color	-----	-----	-----	-----	-----
Fungal Development	None	None	None	None	None
Smell	Organic/dirt like	Organic/dirt like	Organic/dirt like	Organic/dirt like	Organic/dirt like

	Week 16	Week 17	Week 18	Week 19	Week 20
Structure	Disintegration observed	Disintegration observed	Disintegration observed	Disintegration observed	Disintegration observed
Moisture	Appropriate moisture Level	Appropriate moisture Level	Appropriate moisture Level	Appropriate moisture Level	Appropriate moisture Level
Color	----	----	----	----	----
Fungal Development	None	None	None	None	None
Smell	Organic/dirt like	Organic/dirt like	Organic/dirt like	Organic/dirt like	Organic/dirt like

	Week 21	Week 22	Week 23	Week 24	Week 25/26
Structure	Disintegration observed	Disintegration observed	Disintegration observed	Disintegration observed	Disintegration observed
Moisture	Appropriate moisture Level	Appropriate moisture Level	Appropriate moisture Level	Appropriate moisture Level	Appropriate moisture Level
Color	----	----	----	----	----
Fungal Development	None	None	None	None	None
Smell	Organic/dirt like	Organic/dirt like	Organic/dirt like	Organic/dirt like	Organic/dirt like

  
Mr. Pinaki Chatterjee  
AUTHORISED SIGNATORY

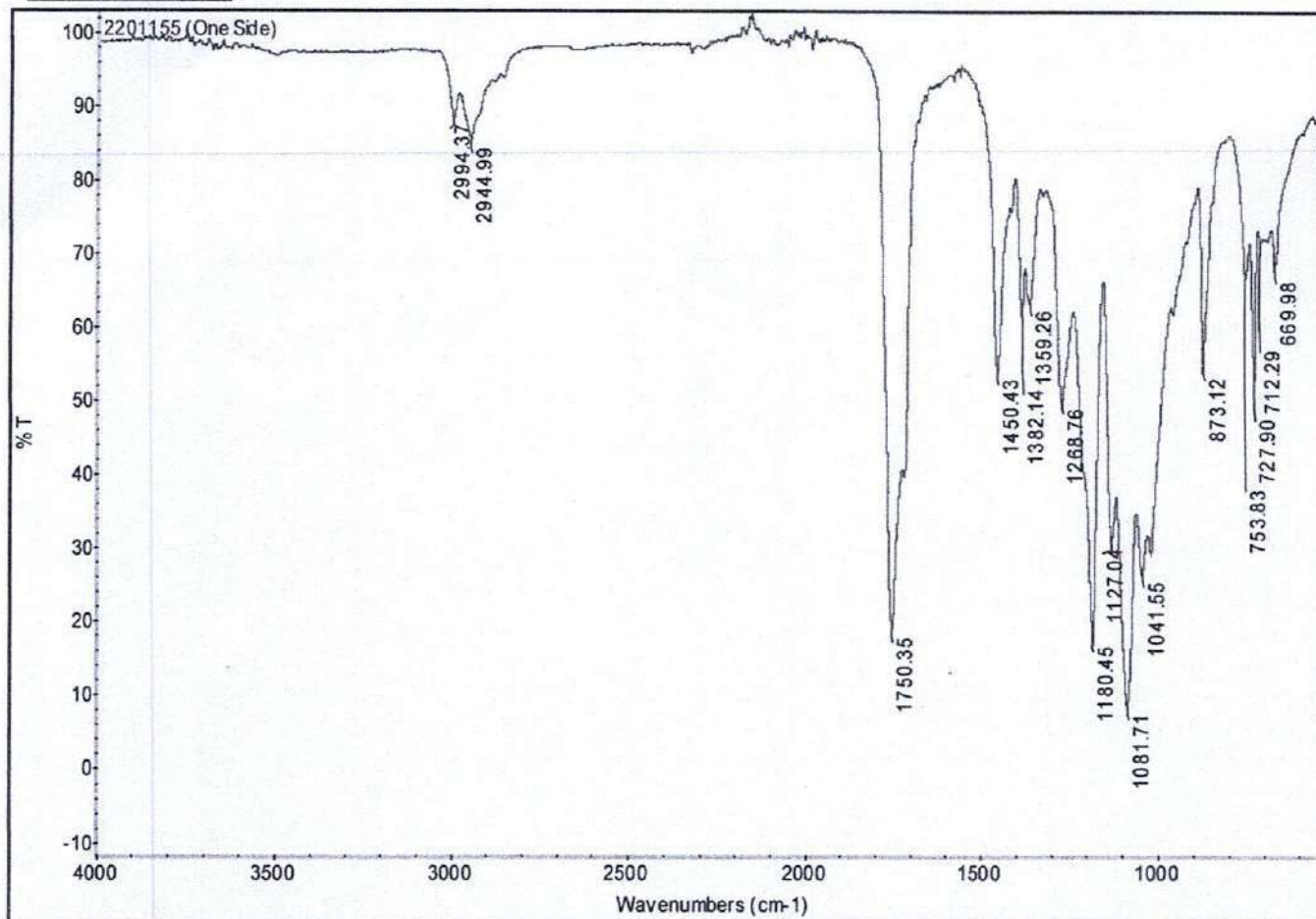
  
Dr. Akshaya Kumar Palai  
AUTHORISED SIGNATORY

TR.NO. -00695

ANALYSIS RESULT

Page : 04 of 07

Date : 27.10.2022

**6.FTIR Analysis:**

Wave number (cm <sup>-1</sup> )	Possible Nature of Bond
2994.37 & 2944.99	CH Stretch
1750.35	C=O Stretch
1450.43	CH Bend
1180.45 & 1081.71	C-O Stretch

*Mr. Pinaki Chatterjee*  
Mr. Pinaki Chatterjee

AUTHORISED SIGNATORY

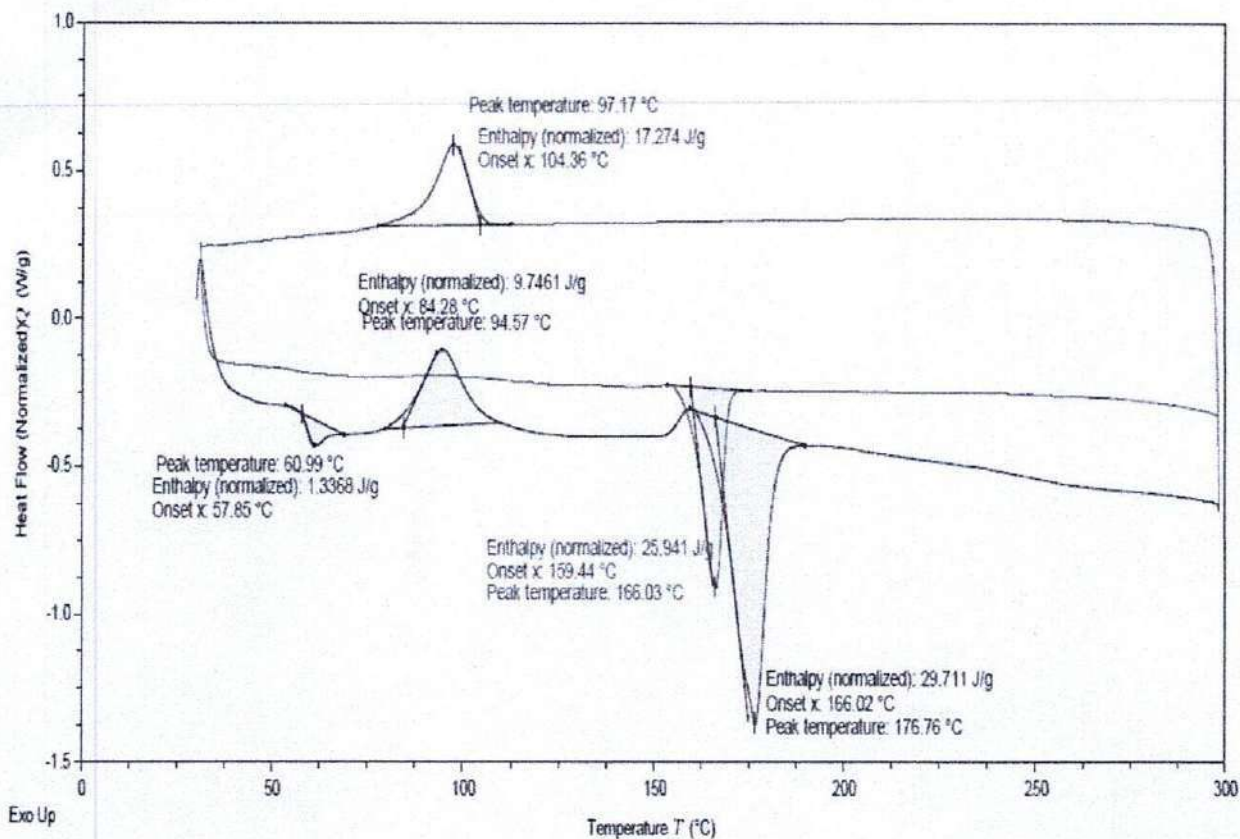
*Dr. Akshaya Kumar Palai*  
Dr. Akshaya Kumar Palai  
27.10.2022

AUTHORISED SIGNATORY

TR.NO. -00695

ANALYSIS RESULT

7. DSC Analysis:-



**Comment:** DSC & FTIR graph indicates the base material of the supplied sample is Polylactic Acid (PLA) based material.

*Mr. Pinaki Chatterjee*  
27.10.2022  
**Mr. Pinaki Chatterjee**  
AUTHORISED SIGNATORY

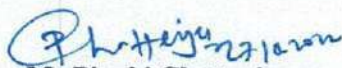
*Dr. Akshaya Kumar Palai*  
27.10.2022  
**Dr. Akshaya Kumar Palai**  
AUTHORISED SIGNATORY

TR.NO. -00695

ANALYSIS RESULT

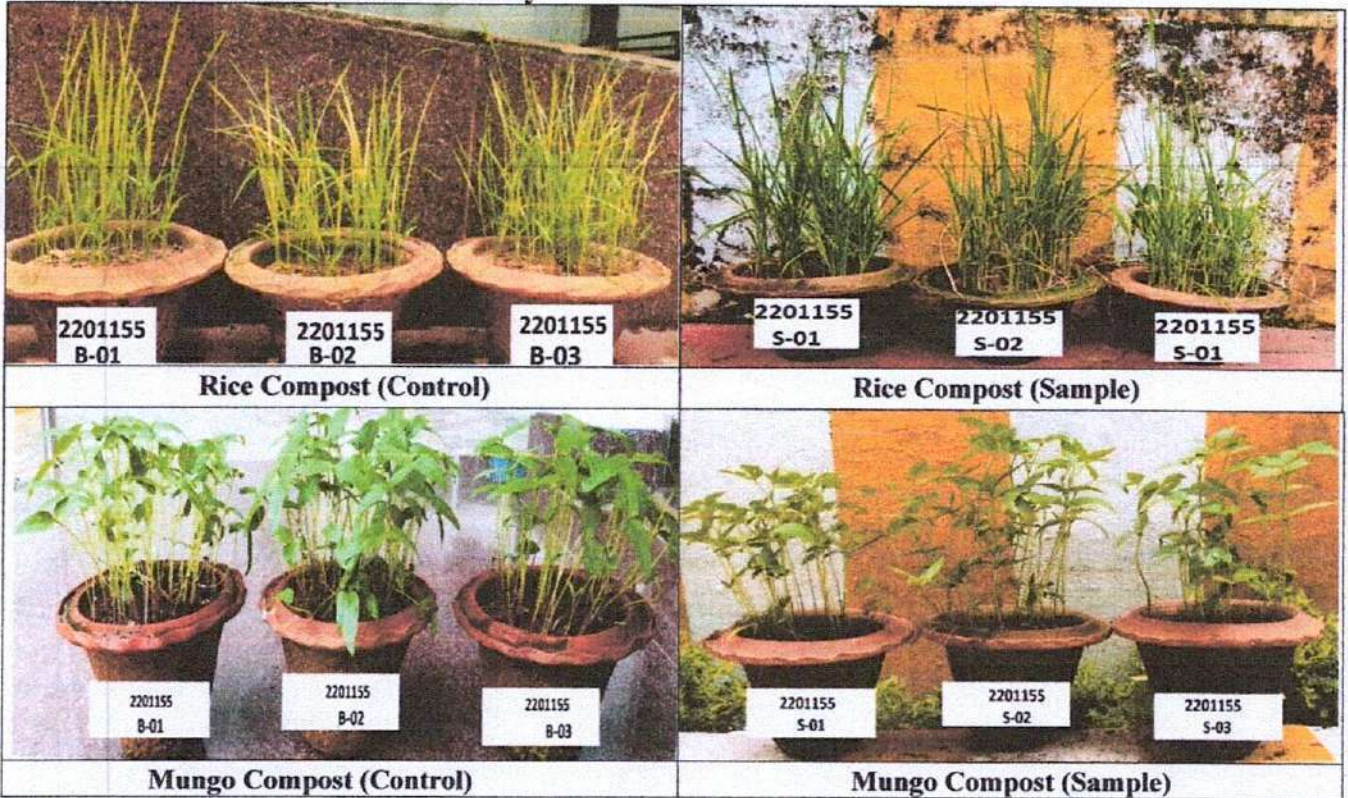
Page : 06 of 07  
Date : 27.10.2022**8.DISINTEGRATION- AFTER 12 WEEKS**BEFORE DISINTEGRATION  
2201155**BEFORE DISINTEGRATION**AFTER DISINTEGRATION  
2201155**AFTER DISINTEGRATION****Comment:-**

The disintegration of the supplied sample by passing through 2 mm sieve after 12 week in composting condition as per ISO 17088-2021 was found not more than 10% of original dry mass remain.

  
Mr. Pinaki Chatterjee  
AUTHORISED SIGNATORY

  
Dr. Akshaya Kumar Palai  
AUTHORISED SIGNATORY

9. Germination and Plant Growth Study



The percentage of seedling germination rate was found greater than 90% for both Rice and Mungo Bean.

*Mr. Pinaki Chatterjee*  
Mr. Pinaki Chatterjee  
AUTHORISED SIGNATORY

*Dr. Akshaya Kumar Palai*  
Dr. Akshaya Kumar Palai  
AUTHORISED SIGNATORY



केन्द्रीय प्रदूषण नियंत्रण बोर्ड  
CENTRAL POLLUTION CONTROL BOARD  
पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय भारत सरकार  
MINISTRY OF ENVIRONMENT FOREST & CLIMATE CHANGE GOVT OF INDIA

Certificate No.: CPCB/MSB Polymers/Bihar/292

Dated: 22.05.2023

To,

M/s MSB Polymers

Dadi Maa Biscuit Factory Road, Nasri Ganj,

PO - Bata, PS - Danapur, Patna - 800012, Bihar, India

**Sub: Provisional Certificate to manufacturer for Manufacturing / Selling of Compostable Carry Bags & Commodities.**

With reference to the application no. **MSB Polymers/Bihar/292 dated 22 May 2023** this is to certify that **M/s. MSB Polymers** plant located at **Dadi Maa Biscuit Factory Road, Nasri Ganj, PO - Bata, PS - Danapur, Patna - 800012, Bihar, India** is fulfilling the criteria as per revised Standard Operating Procedure (SOP) for issuing certificate as per the provisions '4(h)' & '11(c)' of Plastic Waste Management Rules, 2018, for manufacturing and selling of compostable carry bags and commodities in Indian Market as '**MANUFACTURER**'.

Certificate for manufacturing and selling of compostable plastic bags and commodities in Indian market is hereby issued to **M/s. MSB Polymers** plant located at **Dadi Maa Biscuit Factory Road, Nasri Ganj, PO - Bata, PS - Danapur, Patna - 800012, Bihar, India** as '**MANUFACTURER**' with the following conditions:

- i. The end product "**Compostable plastics and commodities**" shall be manufactured using the raw materials "**Compostable starch granules, PLA, Bio degradable resin**" and following the production process (**Annexure-I**)
- ii. Each carrybags and commodities made from compostable material or plastic shall bear a label "**COMPOSTABLE**" IS/ISO:17088 titled as Specifications for "Compostable Plastic" in **English & regional language**. Each carrybags and commodities shall also have printed code and Certificate Number of "**MANUFACTURER**" as given above.
- iii. The manufacturer shall generate QR code based on the details (Name, plant address, CPCB certificate no. etc.) provided in the certificate issued by CPCB and QR code shall be provided on each of the carry bags and commodities manufactured at the certified unit. The "verifiable" details of the QR code shall be shared with the SPCB/PCC/CPCB within one month of issue of this Certificate.
- iv. The Manufacturer shall provide six-monthly report giving details of raw material procurement and product sale to SPCB/PCC/CPCB as per the prescribed format.
- v. The "Manufacturer" shall comply with provisions of PWM Rules/ Guidelines issued from time to time by the Ministry of Environment, Forest & Climate Change or Central Pollution Control Board.

Contd.....2

**'परिवेश भवन' पर्वी अर्जुन नगर, दिल्ली-110032**

Parivesh Bhawan, East Arjun Nagar, Delhi-110032

दूरभाष/Tel : 43102030, 22305792, वेबसाइट/Website : www.cpcb.nic.in

-2-

- vi. If the certified Manufacturer is found non-complying with the provisions of the PWM Rules, 2018, the Certificate shall stand cancelled.
- vii. The manufacturer shall submit the complete test report of the sample, including seed germination and heavy metal analysis test (after 180 days) as per Indian Standard IS/ISO:17088 (as amended time to time) from CIPET or any other CPCB recognized Government laboratory having adequate testing facility for issuing Final Certificate, failing which, the Provisional Certificate shall stand cancelled.
- viii. The provisional certificate is valid for a period of six months from the date of issue of certificate by CPCB extendable by six months subject to the condition that the reasons for seeking extension as cited by the manufacturer are found valid by CPCB



(Divya Sinha)

Director & I/c UPC-II

**दिव्या सिन्हा / Divya Sinha**  
**वैज्ञानिक 'एफ' / Scientist 'F'**  
**केंद्रीय प्रदूषण नियंत्रण बोर्ड**  
**Central Pollution Control Board**  
(पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, भारत सरकार)  
(Mo Environment, Forest & Climate Change, Govt. of India)  
परिवेश भवन, पूर्वी अर्जुन नगर, दिल्ली-110032  
Park Road, Connaught Place, New Delhi, 110032

# MSB POLYMERS

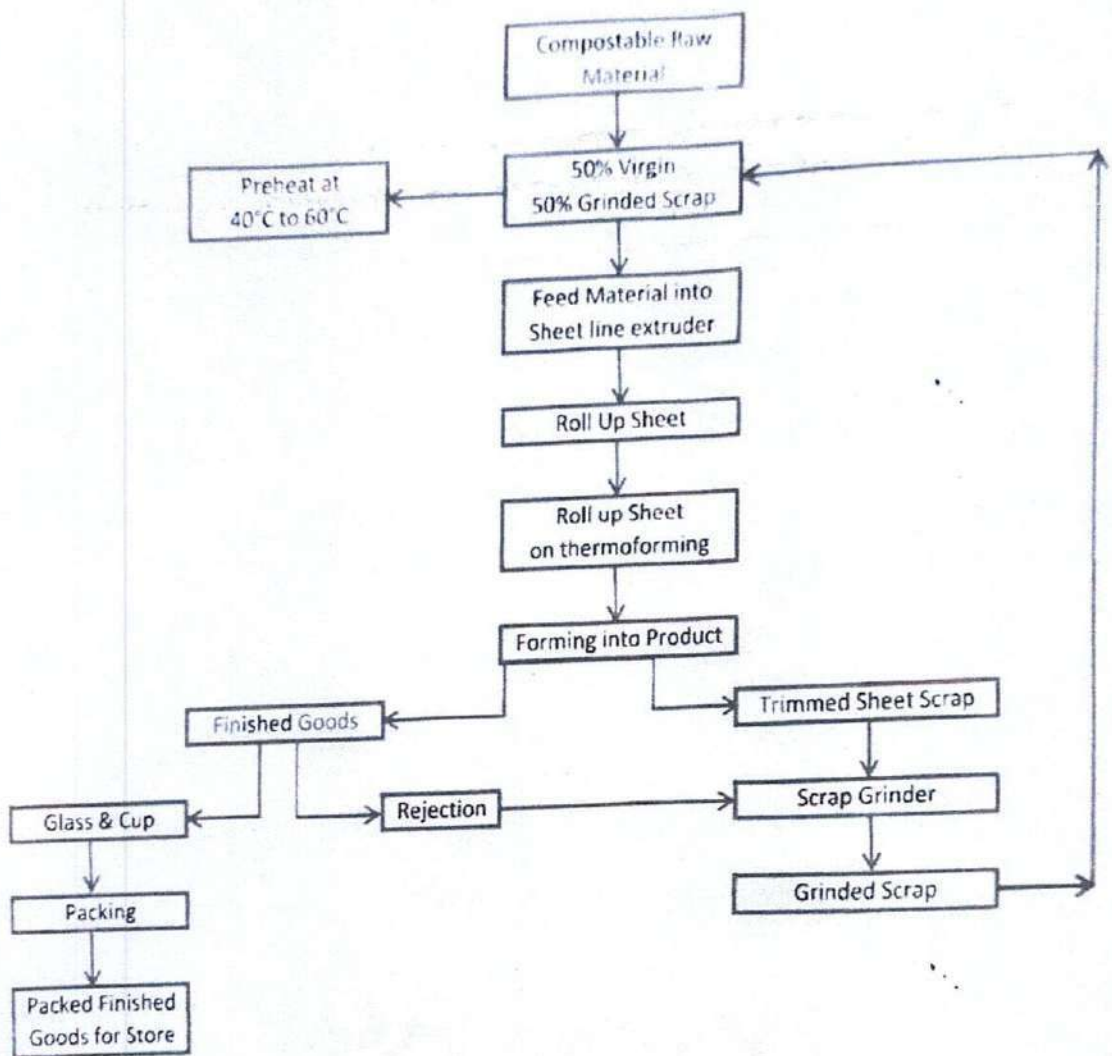
THE THERMOFORMING GLASS & PP

Dadi Maa Biscuit Factory lane, Nasirganj Danapur, Patna - 800012



Ref.

### Manufacturing Process Flow Chart



M.S.B. POLYMERS

**दिव्या सिन्हा / Divya Sinha**  
**वैज्ञानिक 'एफ' / Scientist 'F'**

**केंद्रीय प्रदूषण नियंत्रण बोर्ड**  
**Central Pollution Control Board**  
(पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, भारत सरकार)  
(Mo Environment, Forest & Climate Change, Govt. of India)  
परिवेश भवन, प्लॉट नं. 10, बारा, दिल्ली-110032

# MSB POLYMERS

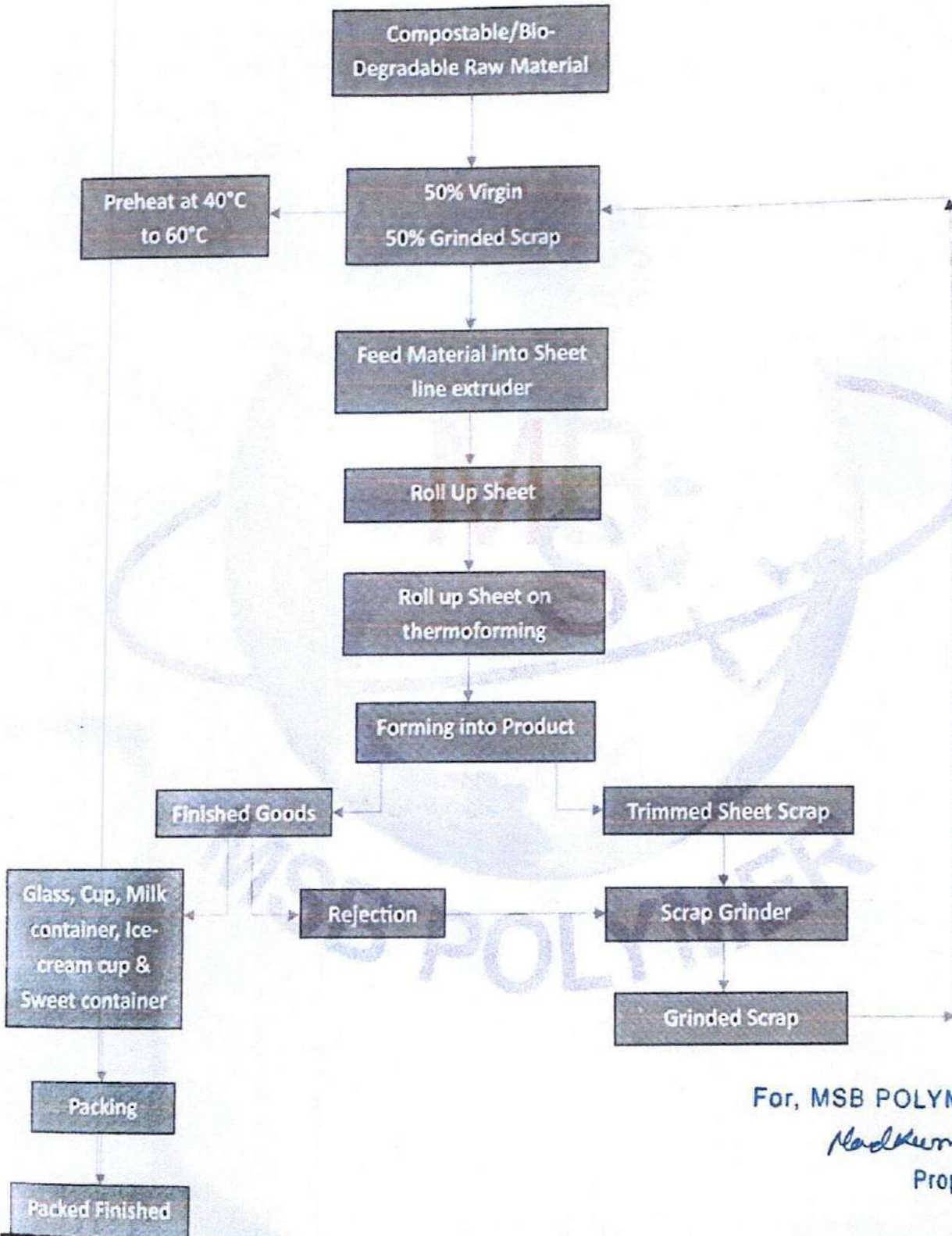
THERMOFORMING GLASS & PP

Dadi Maa Biscuit Factory lane , Nasriganj, Danapur , Patna - 800012



## Manufacturing Process Flow Chart

Ref. :



For, MSB POLYMERS

*Handwritten Signature*  
Proprietor

The Water (Prevention and Control of Pollution) Rules, 1975

**FORM XIV**  
**BIHAR STATE POLLUTION CONTROL BOARD**  
**NOTICE OF INSPECTION**  
 [See Rule 33(2)]

Chairman  
 Shri \_\_\_\_\_

Member-secretary  
 Shri BSPCB, Patna.

No. \_\_\_\_\_  
 Dated \_\_\_\_\_

To

Ms Bhola Ram steel Pvt Ltd.  
Biskit Factory Road, Nasirganj.  
Donopuri, Patna

TAKE NOTICE that for the purpose of enquiry under sections 25/26 the following officers Or the State Board namely:-

- or Khagesh Chandra Jha, ADM (Gen), Patna.  
 i. Shri Arun Kumar, Sc-BD, BSPCB, Patna.  
 ii. Shri Nalini Mohan Singh, Sc, BSPCB, Patna  
 iii. Shri Taufiq Aslam, Sc-ic, CPCB, Kolkata.

and the persons authorised by the Board to assist them shall inspect the

- a.  Water works  
 b.  Sewage Works  
 c.  Waste treatment plant  
 d.  Factory  
 e.  Disposal system  
 f. Any other parts thereof or pertaining thereto under management/control on date(S)

28.04.2025 between 11:00 AM & 2:00 PM hours

When all facilities requested by them for such inspection should be made available to them on the site. Take Notice that refusal or denial to above stated demand made under the functions of the State Board shall amount obstruction punishable under section 42 of the Act.

[Signature]  
28/04/2025

[Signature]  
28/04/2025  
 By order of the Board.  
[Signature] Member-secretary.

Copy to:

1. \_\_\_\_\_  
 2. \_\_\_\_\_  
 3. \_\_\_\_\_

The Water (Prevention and Control of Pollution) Rules, 1975

**FORM XII**  
**STATE POLLUTION CONTROL BOARD**

Notice of intention to have sample analysed  
(See Rule 31)

To

M/s Bhole Ram steel Art Wd.  
Biskit Factory, Road, Wasingaj  
Dangpur, Patna,

Take notice that it is intended to have analysed the sample of water/<sup>Air</sup>sewage effluent/trade effluent which is being taken today the 28/04/2025 day of \_\_\_\_\_ 19\_\_\_\_ from (I)

- 1. Ambient Air Quality at 3 locations
- 2.

[Signature]  
28/04/2025  
Scientist  
Name and designation of the person who takes the sample

(I) Here specify the stream, well, plant, vessel or place from where the sample is taken.

To Received  
[Signature]  
28/04/2025

\_\_\_\_\_  
\_\_\_\_\_  
\_\_\_\_\_

The Water (Prevention and Control of Pollution) Rules, 1975

**FORM XIV**  
**BIHAR STATE POLLUTION CONTROL BOARD**  
**NOTICE OF INSPECTION**

[See Rule 33(2)]

Chairman  
Shri

Member-secretary  
Shri BSPCB, Patna,

No. \_\_\_\_\_

Dated \_\_\_\_\_

To

M/s Gupta Nutrition Pvt Ltd.  
Narsingay, Danapur, Patna.

TAKE NOTICE that for the purpose of enquiry under sections 25/26 the following officers Or the State Board namely:-

- Sri Khagesh Chandra Jha, ADM (Gen) Patna  
i. Shri Arun Kumar, Sc., BSPCB, Patna.  
ii. Shri Nalini Mohan Singh, Sc., BSPCB, Patna  
iii. Shri Toufir Aslam, Sc-C, CPCB, Kolkata

and the persons authorised by the Board to assist them shall inspect the

- Water works
- Sewage Works
- Waste treatment plant
- Factory
- Disposal system
- Any other parts thereof or pertaining thereto under management/control on date(S)

28.04.2025 between 2:00 PM. hours

When all facilities requested by them for such inspection should be made available to them on the site. Take Notice that refusal or denial to above stated demand made under the functions of the State Board shall amount obstruction punishable under section 42 of the Act.

By order of the Board.

for Member -secretary.  
28/04/2025

Copy to:

- 
- 
- 

Received  
28/4/25

The Water (Prevention and Control of Pollution) Rules, 1975

**FORM XIV**  
**BIHAR STATE POLLUTION CONTROL BOARD**

**NOTICE OF INSPECTION**

[See Rule 33(2)]

Chairman

Shri

Member-secretary

Shri BSPCB, Patna.

No. \_\_\_\_\_

Dated \_\_\_\_\_

To

M/S M.S.B. Polymer.

Nasirigaj, Danapur, Patna

TAKE NOTICE that for the purpose of enquiry under sections 25/26 the following officers Or the State Board namely:-

- i. Shri Sri Khogesh Chandra Jha, ADML (Gen), Patna
- ii. Shri Anam Kumar, sc, BSPCB, Patna.
- iii. Shri Nalini Mohan Singh, sc, BSPCB, Patna
- iii. Shri Toufir Aslam, SP-CI, CPCB, Bakharkata.

and the persons authorised by the Board to assist them shall inspect the

- a. Water works
- b. Sewage Works
- c. Waste treatment plant
- d. Factory
- e. Disposal system
- f. Any other parts thereof or pertaining thereto under management/control on date(S)

28/04/2025 between \_\_\_\_\_ hours

When all facilities requested by them for such inspection should be made available to them on the site. Take Notice that refusal or denial to above stated demand made under the functions of the State Board shall amount obstruction punishable under section 42 of the Act.

For 28/04/2025  
By order of the Board.

Member -secretary.

Copy to:

1. \_\_\_\_\_
2. \_\_\_\_\_
3. \_\_\_\_\_